BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

IN THE MATTER OF:

APPEAL No. 20/2023/EZ

NTPC, PAKRI-BAWARDIH COAL MINING PROJECT

...Applicant

-VERSUS-

THE STATE OF JHARKHAND & ORS.

...Respondents

NOTARY KOLKATA Regd. No. FEGN No 13823/18 GOVT. OF INDIA

INDEX

Sl. No.	Particulars	Page No.
1.	Counter Affidavit on behalf of Divisional Forest Officer, Hazaribagh, Jharkhand (i.e. Respondent No. 6 herein)	1 - 14
2.	Verification	15
3.	**ANNEXURE A1**	16-18
4.	**ANNEXURE A2**	19-21
5.	**ANNEXURE A3**	22-22A
6.	**ANNEXURE A4**	23
7.	**ANNEXURE A5**	24
8.	**ANNEXURE A6**	25-28
9.	**ANNEXURE A7**	29

16 OCT 2023

10.	**ANNEXURE A8**	30-39
11.	**ANNEXURE A9**	40-44
12.	**ANNEXURE A10**	45-98
13.	**ANNEXURE A11**	99
14.	**ANNEXURE A12**	100-104
15.	**ANNEXURE A13**	105-105A
16.	**ANNEXURE A14**	106-107
17.	**ANNEXURE A15**	108-110B

Aishwarya Rajyashree, Advocate
Bar Association Room No. 5,
High Court, Calcutta
Chamber: 8/1, K.S. Roy Road,
Kolkata: 700001.
(M)9874995669
Email: advaish.hc@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

IN THE MATTER OF:

APPEAL No. 20/2023/EZ

APPELLANT, PAKRI-BAWARDIH COAL MINING PROJECT

...Applicant

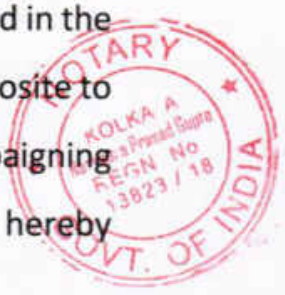
-VERSUS-

THE STATE OF JHARKHAND & ORS.

...Respondents

COUNTER AFFIDAVIT FILED BY RESPONDENT NO. 6 HEREIN, DIVISIONAL FOREST OFFICER, HAZARIBAGH, JHARKHAND.

I, Shaba Alam Ansari, son of Muhamad Shamim, aged about 40 years, by Religion - Islam, by Occupation - Service under the State Government of Jharkhand in the office of Divisional Forest Officer, Hazaribagh, Jharkhand residing at Opposite to Eidgah, New Azad Nagar, Bhuli, Dhanbad, Jharkhand, and presently campaigning at 8/1, Kiran Shankar Roy Road, Kolkata – 700001, West Bengal, do hereby solemnly affirm and state as follows:



1. That I am the Divisional Forest Officer, Hazaribagh West Forest Division, Hazaribagh, Jharkhand and I am aware to the facts in the instant case and as such I am competent to make and affirm the instant Affidavit of Compliance on behalf of Divisional Forest Officer, Hazaribagh, Jharkhand.

2. That I am a law abiding Citizen of India and very much respect the Constitution and Judicial System of India.

3. That in pursuance to the orders dated 01.08.2023 of this Hon'ble Tribunal in the instant Original Application this Counter Affidavit is being filed on behalf of Divisional Forest Officer, Hazaribagh, Jharkhand, respondents no. 6 herein.

4. That the instant application has been preferred by the Applicant before the Hon'ble Tribunal for prayed for the following reliefs:

   a) For setting aside of letter no. 8-56/2009-FCpt dated 25.05.2023 issued by the office of Ministry of Environment and Forest under the signature of Assistant Inspector General of Forest to the extent that it holds the Appellant to be in violation of condition no. 8 of the stage-II of the FC approval and imposes penalty, over the entire forest area (1026.438 ha) without approval, equal to five times the normal NPV plus simple interest of 12% from the date of actual violation committed till the deposition of penalty.

   b) For setting aside the demand notice contained in letter no. dated 14.06.2023 (received on 19.06.2023) issued by the Divisional Forest Officer, Hazaribagh West Division in which penal NPV amounting to Rs. 857,52,85,944.32/- (Rupees Eight Hundred Fifty Seven Crore Fifty Two Lakhs Eighty Five Thousand Nine Hundred Forty Four and Thirty Two Paise) has been levied.

   c) For stay of order contained in letter no. 8-56/2009-FCpt dated 25.05.2023 issued by the office of Ministry of Environment and Forest under the signature of Assistant Inspector General of Forest to the

extent that it holds the Appellant to be in violation of condition no. 8 of the stage-II of the FC approval and imposes penalty, over the entire forest area (1026.438 ha) without approval, equal to five times the normal NPV plus simple interest of 12% from the date of actual violation committed till the deposition of penalty and demand notice contained in letter no. dated 14.06.2023 (received on 19.06.2023) issued by the Divisional Forest Officer, Hazaribagh West Division till final adjudication of this appeal.

NOTARY KOLKA A REGN No 13823 / 18 GOVT OF INDIA

d) For issuance of such other writ(s), order(s) or direction(s) as this Hon'ble Court may think just and proper in the facts and circumstances of the case doing conscionable justice to the Appellant.

5. That it is necessary to state certain important facts which are stated in the following paragraphs.

a. That for diversion of 1026.438 ha of forest land in favor of Appellant herein for coal mining at Pakribarwadih Project in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand, Stage-I Clearance was granted by the Ministry of Environment & Forest (FC Division), Government of India vide F. No. 8-56/2009 FC (Pt.) dated 04.05.2010.

The said Letter dated 04.05.2010 is annexed hereto and marked as Annexure A1.

b. That vide F. No. 8-56/2009 FC (Pt.) dated 17.09.2010 Stage-II Clearance was granted to the Appellant herein by the Ministry of Environment & Forest (FC Division), Government of India for diversion of 1026.438 ha

of forest land for coal mining from Pakribarwadih Project in favor of Appellant in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand.

The said Letter dated 17.09.2010 is annexed hereto and marked as Annexure A2.

c. That vide Letter No. 1240 dated 31.03.2011 issued by the Deputy Secretary, Forest & Environment Department, Government of Jharkhand decision to release the 806.658 ha. of notified forest land was taken which was involved in the project.

The said Letter dated 31.03.2011 is annexed hereto and marked as Annexure A3.

d. That vide Letter No. 1235 dated 28.04.2011 issued by the Divisional Forest Officer, Hazaribagh West Forest Division, Hazaribagh, the land was released in favor of the user agency i.e., the Appellant herein.

The said Letter dated 28.04.2011 is annexed hereto and marked as Annexure A4.

e. That Appellant while carrying out the mining activity was supposed to comply all the conditions of the Stage-I & Stage-II clearance imposed by the Government of India for diverting the forest land in its favor.

f. That however, after taking over the possession of the land in question, Appellant violated the condition no. 7 of Stage-I clearance and condition no. 8 of the Stage-II clearance and Appellant was supposed

to take up program for at least 50 m green belt along the sides of Pakwa Nallah and Dumuhani Nallah from the initial years under the supervision of state forest department. However, the Appellant as per its convenience diverted the course of Dumunhani Nallah and carried out mining activity over the Dumuhani Nallah area. Thus, diversion of course of Dumuhani Nallah and carrying out mining activity over the said nallah was blatant violation of the conditions imposed by the Government of India while grant of Stage-I and Stage-II clearance.

NOTARY KOLKA A Narmada Prasad Gupta REGN No 13823 / 18 GOVT. OF IND

g. That after doing such violation Appellant by a representation dated 09.10.2018 requested the Government of India for amendment of condition no. 8 of Stage-II clearance and condition no. 7 of the Stage-I clearance by which it was required to take up program for at least 50 m green belt along the sides of Pakwa Nallah and Dumuhani Nallah from the initial years under the supervision of state forest department. The representation of APPELLANT was forwarded by the Government of India to the Government of Jharkhand vide letter dated 29th January, 2019 for its comments.

The said Letter dated 29.01.2019 is annexed hereto and marked as Annexure A5.

h. That pursuant to the aforesaid letter dated 29.01.2019 of Government of India, an enquiry was done by the Divisional Forest Officer, Hazaribagh West Forest Division, Hazaribagh who vide his letter no. 2094 dated 29.06.2020 gave following report:

"Accordingly, the site was inspected and the mining area was found to be traversed by three important rivulets i.e. (i) Khorra Nallah along the Western boundary of the mine, (ii) Pakwa Nallah along the Eastern boundary of the mine and (iii) Dumuhani Nallah passing right in the middle of the mining area. All these three rivers originate on the upper catchments area (hilly areas) on the North of the mining area.

As per condition no. 8 of Stage-II and condition no. 7 of Stage-I a green belt of 50m should be maintained along the sides of Pakwa Nallah (East periphery of the mine) and Dumuhani nallah (situated in the middle of the mining area) but no mention has been made of Khorra nallah which is on the Western boundary of the mine. On inspection it was found that a 50 m green belt could be developed Khorra nallah which is an important rivulet providing water security to people living downstream. Likewise in the Eastern extremity of mining area a 50 m green belt can be developed along the riverside. <u>However, Dumuhani Nallah which is running in the midst of the mining area which is also quarry area has been found to be diverted by the user agency and again reconnected to the same rivulet downstream. But as per the condition a green belt has to be developed along the sides of Dumuhani nallah. And when the issue was raised the user agency they have expressed the difficulty and inability to do plantation as the river is passing through the middle of the mining area that is creating hindrance for mining and allied activities and hence it was diverted and reconnected to the same nallah. And that in future the entire Dumuhani Nallah would be diverted along the northern boundary of the mine and would be connected to Pakwa Nallah on Eastern boundaries as</u>

NOTARY KOLKA A Prasad Gupta REGN No. 13823 / 18 GOVT. OF INDIA

stipulated in the Environment Clearance and CWPRS study recommendations.

Hence, keeping in view the longterm impacts of mining on water quality and security to the downstream users and the land use plan of the mines, it is important that a 50 m green belt be developed along the sides of Khorra Nallah and Pakwa Nallan and at least 25 m green belt along the Dumuhani Nallah after diversion, and this amendment would be feasible."

The said Letter dated 29.06.2020 is annexed hereto and marked as Annexure A6.

i. That thereafter vide letter no. 893 dated 22.10.2020 issued by the Principal Chief Conservator of Forest-cum-Executive Director, Wasteland Development Board, Jharkhand, Ranchi information regarding the violation done by the Appellant was provided to the Department of Forest, Environment & Climate Change, Government of Jharkhand.

   The said Letter dated 22.10.2020 is annexed hereto and marked as Annexure A7.

j. That in response vide letter contained in memo no. 460 dated 10.02.2021 the Officer on Special Duty, Department of Forest, Environment & Climate Change, Government of Jharkhand called for a report from the Principal Chief Conservator of Forest-cum-Executive Director, Wasteland Development Board, Jharkhand, Ranchi on the following points:

NOTARY KOLKA A Hanuman Prasad Gupta REGN No 13823 / 18 GOVT. OF INDIA

i. What is the proposed action against the violation and who will take such action?

ii. Information be called from the user agency as to whether the *jungle-jhari* land involved in the project has been released by the Department of Revenue, Registration & Land Reforms, Government of Jharkhand, Ranchi or not?

The said Letter dated 10.02.2021 is annexed hereto and marked as Annexure A8.

k. That pursuant to the aforesaid letter, a report was submitted by the Divisional Forest Officer, Hazaribagh West Forest Division, Hazaribagh vide letter no. 1855 dated 03.06.2022 which in response to the first question he made following recommendation:

i. Recovery of 5 times Penal NPV for doing illegal mining over 37.20 ha of forest land.

ii. Imposition of condition to do Penal Compensatory Afforestation over the area which is 5 times the area of 37.20 ha over which illegal mining was done by the user agency.

As far as the question of release of *jungle-jhari* land by the Department of Revenue, Registration and Land Reforms is concerned, information was sought from the user agency upon which the Executive Director of the user agency vide letter dated 30.07.2021 provided following information:

"It is bring to notice of your kind office that the lease have been granted on all GHJJ and GM lands (including nalas flowing across the coal Mining Block) by the Government of Jharkhand vide its Gazzette notification dated 21.02.2013, 20.05.2013, 19.07.2013 & 21.12.2017 etc."

The said Letter dated 03.06.2022 is annexed hereto and marked as Annexure A9.

l. That meanwhile Appellant vide letter dated 18.01.2022 again represented before the Government of India seeking amendment of condition no. 8 of Stage-II clearance and condition no. 7 of Stage-I clearance.

The said Letter dated 18.01.2022 is annexed hereto and marked as Annexure A10.

m. That thereafter vide letter dated 23.02.2022 the Government of India issued a show-cause to the Government of Jharkhand seeking justification for non-submission of the comments of the state, as requested vide letter dated 29.01.2019.

The said Letter dated 29.01.2019 is annexed hereto and marked as Annexure A11.

n. That in response to the aforesaid show-cause a report was prepared by the Divisional Forest Officer, Hazaribagh West Forest Division Hazaribagh and was forwarded to the Government of Jharkhand through proper channel vide letter contained in memo no. 2011 dated

14.06.2022. In the report recommendation for amendment of condition no. 8 of Stage-II clearance was made i.e., in place of Dumuhani Nallah, Khorra Nallah can be included with following conditions:

i. Recovery of 5 times Penal NPV for doing illegal mining over 37.20 ha of forest land.

ii. Imposition of condition to do Penal Compensatory Afforestation over the area which is 5 times the area of 37.20 ha over which illegal mining was done by the user agency.

NOTARY KOLKA A Harnam Prasad Gupta REGN No 1823 / 18 GOVT. OF INDIA

The said Letter dated 14.06.2022 is annexed hereto and marked as Annexure A12.

o. That based on the aforesaid recommendation the Government of Jharkhand vide letter dated 08.07.2022 made a request to the Government of India for amendment of condition.

The said Letter dated 08.07.2022 is annexed hereto and marked as Annexure A13.

p. That request of the Government of Jharkhand was taken-up for consideration by the Advisory Committee of Government of India in its meeting held on 25.04.2023. Based upon the recommendation of the Advisory Committee which was approved by the competent authority in the Ministry the condition no. 8 of Stage-II clearance was modified as follows:

"The user agency shall restore and conserve the Khorra Nalla (west) and Pakwa Nalla (east) watersheds on priority basis under supervision of the forest department and expert hydrologists/agencies and develop their watershed status as per the Survey of India toposheet no. 73 E/I. A greenbelt of 100 meters on either side of both Khorra Nala and Pakwa Nalla shall be maintained."

NOTARY KOLKA A REGN No 13823/18 GOVT OF INDIA

q. The Government of India vide letter dated 25th May, 2023 informed the Government of Jharkhand about the aforesaid modification and further directed that Government of Jharkhand that since in total disregard to the conditions of approval, the user agency has mined out the area and changed the course of the Dumuhani Nala which was actually required to be protected and maintained as green belt, thus, it has been decided that the penalty shall be imposed over the user agency for violation committed over the forest area (1026.438 ha) without approval equal to five times the normal NPV plus simple interest of 12% from the date of actual violation committed till the deposition of penalty.

   The said Letter dated 25.05.2023 is annexed hereto and marked as Annexure A14.

r. That accordingly vide letter contained in memo no. 3291 dated 14.06.2023 issued by the Divisional Forest Officer, Hazaribagh West Forest Division, Hazaribagh the user agency APPELLANT was directed to deposit Rs 857,52,85,944.32/- (Rupees Eight Hundred Fifty Seven Crore Fifty Two Lakhs Eighty Five Thousand Nine Hundred Forty Four and Thrity Two Paise).

The said Letter dated 14.06.2023 is annexed hereto and marked as Annexure A15.

s. That from the aforesaid facts and circumstances it is evident that admittedly the Appellant violated the conditions of Stage-I and Stage-II clearance and as such the impugned orders have been rightly passed. Accordingly, the impugned orders require no interference and hence, the present appeal is liable to be dismissed.

t. That from the aforesaid facts and circumstances it is apparent that the answering respondents are taking appropriate legal action against Appellant for the illegal acts committed by it.

6. That with respect to paragraph nos. 1 to 10 of the said Appeal, I state that they are matter of records.

7. That with respect to paragraph no. 11 of the said Appeal, save and except what are matter of records I deny and dispute the statements made therein.

8. That with respect to paragraph nos. 12 to 20 of the said Appeal, I state that they are matter of records.

9. That with respect to paragraph no. 21 of the said Appeal, save and except what are matter of records I deny and dispute the statements made therein.

10. That with respect to paragraph nos. 22 to 31 of the said Appeal, I state that they are matter of records.

11. That with respect to paragraph nos. 32 to 36 of the said Appeal, save and except what are matter of records I deny and dispute the statements made therein.

12. That with respect to paragraph nos. 27 to 38 of the said Appeal, I state that they are matter of records.

NOTARY KOLKA A Narayan Prasad Gupta REGN No 13823 / 18 GOVT OF INDIA

13. That with respect to paragraph nos. 39 to 40 of the said Appeal, save and except what are matter of records I deny and dispute the statements made therein. I further state that based upon the recommendation of the Advisory Committee in its meeting held on 25.04.2023, which was approved by the competent authority in the Ministry of Environment Forest and Climate Change, Government of India that such demand of penal amount was issued by the DFO, Hazaribagh West Division, Hazaribagh.

14. That with respect to paragraph no. 41 of the said Appeal, I deny and dispute the statements made therein. I further state that the issuance of the said demand notice dated 14.06.2023 is correct and very much valid in the eye of law. Moreover, the grounds mentioned thereunder are all baseless vague and has no legal stand and that the petitioner is not entitled to get any relief from this Hon'ble Tribunal and that the Hon'ble Tribunal may be pleased to dismiss the instant Appeal.

15. That the Divisional Forest Officer, Hazaribagh, Jharkhand, respondent no. 6 herein, are obliged to and will comply with all the directions which the Hon'ble Tribunal may be pleased to give to the said Respondent.

16. I state that the statements contained in paragraph Nos. 1 to 3 are true to my knowledge, the statements contained in paragraph Nos. 4 to 14 are true to my information derived from the official records of the case, which I verily believe to be true and the rest is/are my respectful submissions before this Hon'ble Tribunal.

Shaba Alam Ansari

NOTARY KOLKA A REGN No 13823 / 18 GOVT. OF INDIA

49/23
Sl. No.

VERIFICATION

I, Shaba Alam Ansari, son of Muhamad Shamim, aged about 40 years, by Religion - Islam, by Occupation - Service under the State Government of Jharkhand in the office of Divisional Forest Officer, Hazaribagh, Jharkhand residing at Opposite to Eidgah, New Azad Nagar, Bhuli, Dhanbad, Jharkhand, and presently campaigning at 8/1, Kiran Shankar Roy Road, Kolkata – 700001, West Bengal, and that I am dealing with the connected records of the case in possession of the office of Divisional Forest Officer, Hazaribagh, Jharkhand.

NOTARY KOLKA A Narendra Prasad Gupta REGN. No 13823 / 18 GOVT. OF INDIA

Date:

Place:

Shaba Alam Ansari

Signature

Identified by me:

Aishwarya Rajyashree

Advocate

L.T.I.(s) Signatures(s) of the Executant/s attested by me on identification

NARENDRA PRASAD GUPTA, NOTARY
Advocate, HIGH COURT, KOLKATA
Regd. No.-13823/2018, Govt. of India

NOTARIAL NOTARIAL

NARENDRA PRASAD GUPTA
NOTARY
GOVERNMENT OF INDIA
REGN. NO.-13823/2018
&
ADVOCATE, HIGH COURT CALCUTTA
8, Old Post Office Street (Ground Floor)
Opp. F-Gate (High Court)
Mob.-8910578674
9883135090

16 OCT 2023

— ANNEXURE A1 —

F. No. 8-56/2009 - FC
Government of India
Ministry of Environment & Forests
(FC Division)

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi - 110510
Dated, 6th May, 2010

The Principal Secretary (Forests),
Government of Jharkhand,
Ranchi.

Sub: Diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih Project in favour of M/s. NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand.

Sir,

I am directed to refer to the State Government's letter no. 3/VanBhumi-75/2009/2458/VP dated 06.08.2009 on the subject mentioned above seeking prior approval of the Central Government under section-2 of the Forest (Conservation) Act, 1980, and to say that the proposal has been examined by the Forest Advisory Committee constituted by the Central Government under section-3 of the said Act.

NOTARY KOLKA A Narendra Prasad Gupta REGN No 13823 / 18 GOVT. OF INDIA

After careful examination of the proposal of the State Government, the Central Government hereby conveys the recommendations of the Forest Advisory Committee for diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih Project in favour of M/s. NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand subject to fulfillment of the following conditions:

1. (i) The Compensatory Afforestation (CA) will be raised and maintained over double the degraded forest land i.e. 1026.438 x 2= 2053 ha at the cost of User Agency.

(ii) The User Agency will submit the details of area identified for Compensatory Afforestation on SOI toposheet of 1:50,000 scale.

(iii) The User Agency shall transfer the cost (incorporating the current wage structure) of raising and maintaining Compensatory Afforestation to the Adhoc CAMPA through State Forest Department.

2. The State Government shall charge the Net Present Value of the forest area diverted under this proposal from the User Agency as per the Judgement of the Hon'ble Supreme Court of India dated 28.03.2008 & 09.05.2008 in IA No. 566 in WP (C) No. 202/1995 and as per the guidelines issued by this Ministry vide letter No. 5-3/2007-FC dated 05.02.2009 in this regard.

3. The User Agency shall furnish an undertaking to pay the additional NPV, if so

Scanned with OKEN Scanner

determined, as per the final decision of Hon'ble Supreme Court of India.

4. All the funds received from the User Agency under the project shall be transferred to Ad-hoc CAMPA in account number CA 1587 of Corporation Bank, Block-11, CGO Complex, Phase-1, Lodhi Road, New Delhi - 110 510.

5. The following activities shall be undertaken by the User Agency under supervision of the State Forest Department at the project cost:

   (i) Proper mitigative measures to minimize soil erosion and choking of streams shall be prepared and implemented.

   (ii) Planting of adequate drought hardy plant species and sowing of seeds to arrest soil erosion.

   (iii) Construction of check dams, retention/toe walls to arrest sliding down of the excavated material along the contour.

6. The User Agency will ensure the dumping of OB as per the plan and will submit the duly approved phased Reclamation plan along with the compliance report.

7. The user agency will take up programme for at least 50 m greenbelt along the sides of the Pakwa nallah and Dumuhani nallah from the initial years under the supervision of the State Forest department.

8. The coal evacuation will be done through high speed conveyer of 20 meter width running at a height sufficient to allow all tall wild animals including elephants. The installation of such system will be undertaken under the supervision of the CWLW of the State.

9. The User agency will undertake comprehensive soil conservation measures at the project cost.

10. The period of diversion under this approval shall be twenty (20) years or coterminous with the mining lease subject to possession of valid lease by User Agency under the MMDR Act, 1957.

11. The State Govt. to review the proposed rehabilitation policy to reconsider the R&R issues of landless people in the light of the R&R policy of Orissa with respect to landless and also compare with the draft R&R of the Govt. of India. The revised R&R package should be submitted along with compliance report.

12. The user agency will assist the State Government in conservation and preservation of flora and fauna of the area in accordance with the plan prepared by the Chief Wildlife Warden of the State.

13. The forest land shall not be used for any purpose other than that specified in the proposal.

NOTARY KOLKATA REGN. NO 13823/18 GOVT. OF INDIA

Scanned with OKEN Scanner

14. No labour camps shall be set up inside the forest area.

15. The user agency shall provide fuel wood preferably alternate fuel to the labourers working at the site to avoid damage / felling of trees.

16. The user agency will obtain Environmental clearance and any other clearances required for such project before the final approval.

17. The user agency will obtain the clearance under the provisions of ST&OTFD (Recognition of Forest Rights) Act, 2006 before the final approval and will submit certificate towards the settlement of all claims and rights over the proposed forest land under the Act, along with the compliance report, as per the advisory dated 03.08.2009 issued by MoEF.

18. Any other condition that the CCF (Central), Regional Office, Bhubaneshwar, may impose from time to time for protection and improvement of flora and fauna in the forest area, shall also be applicable.

19. The forest land thus diverted shall be non-transferable. Whenever the forest land is not required, it shall be surrendered to the State Forest Department under intimation to this Ministry.

After receipt of the compliance report on fulfillment of the conditions mentioned above, the Central Government shall consider the handing over of forest land for non-forest purposes under section-2 of the Forest (Conservation) Act, 1980.

Yours faithfully,

(C.D. Singh)
Sr. Assistant Inspector General of Forests

NOTARY KOLKA A REGN No 13823/18 GOVT. OF INDIA

Copy to:-

1. The Principal Chief Conservator of Forests, Government of Jharkhand, Ranchi.
2. The Nodal Officer (FCA), O/o the PCCF, Government of Jharkhand, Ranchi.
3. The Chief conservator of Forest (Central), Eastern Regional Office, Bhubaneshwar.
4. User Agency for information.
5. Monitoring cell.
6. Guard File.

(C.D. Singh)
Sr. Assistant Inspector General of Forests

Scanned with OKEN Scanner

- ANNEXURE A2 -

(78)

F. No. 8-56/2009-FC
Government of India
Ministry of Environment and Forests
(F.C. Division)

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi - 110 510.
Dated: 17th September, 2010

To

The Principal Secretary (Forests),
Government of Jharkhand,
Ranchi.

Sub:- Diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih Project in favour of M/s. NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand.

Sir,

I am directed to refer to the State Govt. letter no. 3/VanBhumi-75/2009/2458/VP dated 06.08.2009 on the subject cited above seeking prior approval of the Central Government under the Forest (Conservation) Act, 1980. After careful consideration of the proposal by the Forest Advisory Committee constituted under section-3 of the said Act, in-principle approval was granted vide this Ministry's letter of even number dated 11.05.2010 subject to fulfillment of certain conditions. The State Government has furnished compliance report in respect of the conditions stipulated in the in-principle approval and has requested the Central Government to grant final approval.

In this connection, I am directed to say that on the basis of the compliance report furnished by the State Government vide letter no. dated 16.08.2010, approval of the Central Government is hereby granted under section-2 of the Forest (Conservation) Act, 1980 for diversion of 1026.438 ha of forest land for coal mining from Pakribarwadih Project in favour of M/s. NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand subject to fulfillment of the following conditions:

1. Legal status of forest land shall remain unchanged.

2. a Compensatory afforestation shall be raised and maintained by the State Forest Department at the project cost.

   b. Fencing, protection and regeneration of the safety zone area shall be done at the project cost. Besides this, afforestation on degraded forest land, to be selected elsewhere, measuring one and a half times the area under safety zone, shall also be done at the project cost.

   c Wherever possible and technically feasible, the User Agency shall undertake afforestation measures in the blanks within the lease area, as well as along the roads outside the lease area diverted under this approval, in consultation with the State Forest Department at the project cost.

NOTARY KOLKA A REGN No. 13823 / 18 GOVT. OF INDIA

Scanned with OKEN Scanner

3. Following activities shall be undertaken by the User Agency under the supervision of the State Forest Department at the project cost:

   (i) Proper mitigative measures to minimize soil erosion and choking of streams shall be prepared and implemented.

   (ii) Planting of adequate drought hardy plant species and sowing of seeds to arrest soil erosion.

   (iii) Construction of check dams, retention / toe walls to arrest sliding down of the excavated material along the contour.

   (iv) The areas shall be reclaimed keeping in view the international practice of stabilizing the dumps by grading / benching so that angles of repose (normally less than 28 at any given place) are maintained.

   (v) The top soil management plan should be strictly adhered to.

4. The forest land shall not be used for any purpose other than that specified in the proposal.

5. The User Agency shall furnish an undertaking to pay the additional NPV, if so determined, as per the final decision of Hon'ble Supreme Court of India.

6. The approval under the Forest (Conservation) Act, 1980 is subject to the clearance under the Environment (Protection) Act, 1986.

7. The user agency will make arrangement for free supply of coal to labourers and staff working on the project site so as to avoid any pressure on the adjacent forest areas.

8. The user agency will take up programme for at least 50 m greenbelt along the sides of the Pakwa nallah and Dumuhani nallah from the initial years under the supervision of the State Forest department.

9. The coal evacuation will be done through high speed conveyer of 20 meter width running at a height sufficient to allow all tall wild animals including elephants. The installation of such system will be undertaken under the supervision of the CWLW of the State.

10. The State Govt. to implement the rehabilitation policy of the State with respect to landless as submitted with the compliance report.

11. The user agency will assist the State Government in conservation and preservation of flora and fauna of the area in accordance with the plan prepared by the Chief Wildlife Warden of the State.

12. The forest land shall not be used for any purpose other than that specified in the

NOTARY KOLKA A Ramesh Prasad Gupta REGN. No 13823/18 GOVT. OF INDIA

Scanned with OKEN Scanner

proposal.

13. No labour camps shall be set up inside the forest area.

14. The user agency shall provide fuel wood preferably alternate fuel to the labourers working at the site to avoid damage / felling of trees.

15. The period of permission for lease under the Forest (Conservation) Act, 1980 will be for 20 years or co-terminus with the mining lease subject to possession of valid lease by User Agency under the MMDR Act, 1957.

16. Demarcation of mining lease area will be done on the ground at project cost using four feet high reinforced cement concrete pillars with serial numbers, forward & back bearings and distance from pillar to pillar.

17. Mining / reclamation schedule shall be implemented by the user agency at their cost as per Environmental Management Plan / phased reclamation programme. The annual report about the progress of reclamation should be submitted to the CCF (Central), Bhubaneshwar.

18. The user agency shall also take up study on soil erosion / soil flow from the over-burden areas with the help of GIS in consultation with the forest department.

19. The user agency shall take up the de-silting of the village tanks within five km area from the mine lease boundary as a Corporate's social responsibility so as to mitigate the impact of siltation of such tanks if any.

20. Any other condition that the Chief Conservator of Forests (Central), Regional Office, Bhubaneshwar may impose from time to in the interest of conservation, protection or development of forests.

Yours faithfully.

(C.D. Singh)
Sr. Assistant Inspector General of Forests

Copy to:-

1. The Principal Chief Conservator of Forests Government of Jharkhand, Ranchi.
2. The Nodal Officer, Office of the PCCF, Government of Jharkhand, Ranchi.
3. The Chief Conservator of Forest, Regional Office, Bhubaneshwar.
4. User Agency for information.
5. Monitoring cell of the FC section
6. Guard file.

(C.D. Singh)
Sr. Assistant Inspector General of Forests

NOTARY KOLKATA REGN No. 13823/18 GOVT. OF INDIA

Scanned with OKEN Scanner

— ANNEXURE A3 —

0000203 .0 57

पत्रांक-3/वनभूमि-75/2005 व0प0

झारखण्ड सरकार

वन एवं पर्यावरण विभाग

प्रेषक,

मुकेश कुमार वर्मा,
सरकार के उप सचिव ।

सेवा में,

प्रधान मुख्य वन संरक्षक,
झारखण्ड, रांची ।

राँची, दिनांक–

विषय :– सर्वश्री एन0टी0पी0सी0 के पकरी बरवाडीह कोयला खनन परियोजना हेतु 1026.438 हे0 वन भूमि अपयोजन का प्रस्ताव ।

प्रसंग :– प्रधान मुख्य वन संरक्षक–सह–कार्यकारी निदेशक, बंजर भूमि विकास बोर्ड, झारखण्ड, रांची का पत्रांक 267 दिनांक 22.03.2011

महाशय,

निदेशानुसार उपर्युक्त विषयक वरीय सहायक वन महानिरीक्षक, भारत सरकार, पर्यावरण एवं वन मंत्रालय, नई दिल्ली के पत्रांक 8–56/2009–एफ0सी0 दिनांक 17.09.2010 द्वारा प्राप्त विषयगत परियोजना की शर्तों के साथ प्रदत्त स्टेज–II की स्वीकृति का प्रधान मुख्य वन संरक्षक––सह–कार्यकारी निदेशक, बंजर भूमि विकास बोर्ड, झारखण्ड, रांची के पत्रांक 267 दिनांक 22.03.2011 से प्राप्त अनुपालन प्रतिवेदन की समीक्षोपरान्त प्रस्ताव में सन्निहित 806.658 हे0 अधिसूचित वनभूमि विमुक्त करने का निर्णय लिया गया है । प्रस्ताव में सन्निहित 219.78 हे0 गैर मजरूआ जंगल–झाड़ भूमि के हस्तान्तरन हेतु राजस्व एवं भूमि सुधार विभाग, झारखण्ड, रांची के पत्रांक 1076/रा0 दिनांक 16.04.2010 के अनुरूप कार्रवाई करने का निदेश अपने स्तर से प्रयोक्ता अभिकरण को देना चाहेंगे ।

कृपया निर्णय का अनुपालन सुनिश्चित किया जाय ।

विश्वासभाजन
ह0/–
(मुकेश कुमार वर्मा)
सरकार के उप सचिव

ज्ञापांक– 3/वन भूमि-75/2005. व0प0 राची, दिनांक–

प्रतिलिपि–सचिव पर्यावरण एवं वन मंत्रालय, भारत सरकार, पर्यावरण भवन, सी0जी0ओ0 कॉम्पलेक्स , लोदी रोड, नई दिल्ली –110003/वन संरक्षक (केन्द्रीय), पर्यावरण एवं वन मंत्रालय पूर्वी क्षेत्रीय कार्यालय, भुवनेश्वर–751023 को अनुपालन प्रतिवेदन के साथ सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित ।

ह0/–
सरकार के उप सचिव

ज्ञापांक–3/वन भूमि-75/05– 1240 व0प0 राची, दिनांक– 31/3/2011

प्रतिलिपि–प्रधान मुख्य वन संरक्षक–सह–कार्यकारी निदेशक, बंजर भूमि विकास बोर्ड, झारखण्ड, रांची /महा प्रबंधक एन0टी0पी0सी0 लि0, पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट, हजारीबाग को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित ।

सरकार के उप सचिव

NOTARY KOLKATA Regn. No. 13823/18 GOVT. OF INDIA

Scanned with OKEN Scanner

Jharkhand Government

Forest and Environment Department

Letter No. 3/Van/van Bhoomi 75/2009 /1240 dt. 31.03.2011

From:

Mukesh Kumar Verma

Deputy Secretary to the Government.

To,

Principal Chief Conservator of Forests Jharkhand
Ranchi.

Subject :- Proposal for utilization of 1026.438 hectares of forest land for Pakri Barwadih coal mining project of NTPC, letter no. 267 dated 22.03.2011 of Principal Chief Forest Conservator-cum-Executive Director, Barren Land Development Board, Jharkhand Ranchi.

Ref- PCCF-cum-ED letter No. 267 dt. 22.03.2011

Sir,

As per the instructions given by the letter no. 8-56/2009-FC dated 17.09.2010 from the Senior Assistant Inspector General of Forests, Government of India, Ministry of Environment and Forests, New Delhi on the above mentioned subject, the approval of Stage-11 given along with the conditions of the thematic project is given by the Principal Chief Conservator of Forests. After reviewing the compliance report received from the Executive Director, Barren Land Development Board, Jharkhand, Ranchi through letter no. 267 dated 22.03.2011, it has been decided to release 6.65 hectares of notified forest land included in the proposal. From our level, we would like to direct the user agency to take action as per the letter no. 1076/R dated 16.04.2010 of the Revenue and Land Reforms Department, Jharkhand, Ranchi, for the transfer of 219.78 hectares of non-major forest scrub land contained in the proposal.
Please ensure compliance with the decision.

Memorandum No. 2/47/75/2009-

Vishwasbhajan 80/-
(Deputy Secretary to Mukesh Kumar Verma Government

2010 Rachi Date-
Copy to - Secretary, Ministry of Environment and Forests, Government of India, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi 110003 / Conservator of Forest (Central), Ministry of Environment and Forests, Eastern Regional Office, Bhubaneswar - 751023 for information and necessary action along with compliance report. Sent for.

Deputy Secretary to the Government

Memo No. 1240 Dt.31.03.2011

Copy sent to Pakri Barwadih Mining Project Hazaribagh for information and necessary action by Principal Chief Forest Conservator-cum-Executive Director, Barren Land Development Board Block Ranchi General Manager NTPC.

Deputy Secretary to the Government

Translated by Google translate

(4) -ANNEXURE A4- -B-

(11) (11) (24)

कार्यालय - वन प्रमण्डल पदाधिकारी, इन्दारीबाग पश्चिमी प्रमण्डल

ज्ञापांक 1235 दिनांक 28.4.14

प्रतिलिपि - महा प्रबन्धक, एन. टी. पी. सी. पतरी कोल ब्लॉक (खनन परियोजना), पगमिल रोड, इन्दारीबाग / वन क्षेत्र पदाधिकारी पदाधिकारी कुजकाणांव / इन्दारीबाग को अवश्यक कार्रवाई हेतु निदेशित किया जाता है कि प्रधान मुख्य वन संरक्षक के आदेशानुसार हस्तान्तरण पेंजी मैप का समर्पित करें तदनुसार हस्तान्तरण की कार्रवाई की जाय।

28.4.14
वन प्रमण्डल पदाधिकारी,
इन्दारीबाग पश्चिमी प्रमण्डल

30/4/2014
Sri R. Mandal
Dy. Collector (Rev.)
Ranchi Sadar

NOTARY KOLKA REGN NO 13823/ GOVT. OF INDIA

ACM (DK-Dej)

Copy to PACMP, NTPC Hd.

022/FC

(5)

— ANNEXURE A5 —

(9)

-24-

F.No. 8-56/2009-FC (Pt.)
Government of India
Ministry of Environment, Forests and Climate Change
(Forest Conservation Division)

Indira Paryavaran Bhawan
Aliganj, Jor Bagh Road
New Delhi-110 003
Dated: 29th January, 2019

To,

The Principal Secretary (Forests)
Government of Jharkhand,
Ranchi.

Sub: Diversion of 1026.438 ha of forest land for coal mining from Pakriburwadih project in favour of M/s NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand -amendment of condition no. 8 of Stage-II & condition no. 7 of Stage-I forest clearance-reg.

Sir,

I am directed to enclose a copy of representation dated 09.10.2018 as received from the user agency i.e. NTPC requesting for amendment in condition no. 8 of Stage-II forest clearance dated 17.09.2010 which states that *"The user agency will take up program for at least 50 m green belt along the sides of the Pakwa nallah and Dumhani nallah from the initial years under the supervision of the state forest department"*.

In view of the above, the State Government is requested to furnish comments on the representation dated 09.10.2018 made by the user agency. In addition to this, the documents as available with the State Government for instant proposal may also be provided to this Ministry for record.

Encl: As above.

Yours faithfully

(Sandeep Sharma)
Assistant Inspector General of Forests (FC)

Copy to:

1. The PCCF, Government of Jharkhand, Ranchi.
2. The Addl. PCCF (Central), Regional Office, Ranchi.
3. The Addl. PCCF-cum-Nodal Officer (FCA), Government of Jharkhand, Ranchi.
4. User Agency.
5. Monitoring Cell, FC Division, MoEF&CC, New Delhi.
6. Guard File.

25.1.19

(Sandeep Sharma)
Assistant Inspector General of Forests (FC)

Scanned with OKEN Scanner

— ANNEXURE A6 —

(10)

Office of the Divisional Forest Officer,
Hazaribag West Forest Division, Van Bhawan, Hazaribag
झारखण्ड सरकार ☎ 06546-222339, Email- dfo.hazaribaghwest@rediffmail.com .& dfo-hazaribaghwest@gov.in

Letter No. 2094 / Dated. 29/06/2020

To.

Conservator of Forest,
Territorial Circle,
Hazaribagh.

Subject:- Diversion of 1026.438 Ha of forest land for coal mining from Pakribarwadih project in favour of M/s NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand-amendment of **condition no.8 of of Stage-II & condition no.7 of Stage –I forest clearance-reg.**

Ref:- Your Letter no. 576 Dated. 6-03-2020 and Letter no 29 dated. 25.06.2020 of Dy.GM (Envt.Mgmt.) NTPC Ltd. PB, CB & Badam CMP and letter no. 24 dt.- 12-06-2020, letter no 29 dt. 25-06-2020

NOTARY KOLKA A Affixing a Printed Rupee REGN No 13823 / 18 GOVT. OF INDIA

Sir,

The MoEF & CC while according inprinciple approval vide letter no. F.No. 8-56/2009-FC dated 11th. May, 2010 laid out 19 conditions, in regard to the condition no. 7 – " The User agency will take up programme for at least 50m green belt along the sides of the Pakwa nallah and Dumhani nallah from the initial years under the supervision of the State Forest Department."

The user agency i.e. NTPC limited made a representation to MoEF&CC vide letter no. 31748 dated 15.10.2018 ,for amending the above condition, which reads as Quote –

" Regarding the plantation for atleast 50m green belt, it is to submit that, as per the guidelines issued by the Directorate General of Mines Safety (DGMS) (Rule 149 of CMR 2017) on safe working near water bodies, mining can be done up to

Scanned with OKEN Scanner

horizontal distance of 15 meters from bank of a river or canal. Also. Dumuhani nallah, a seasonal tributary of the Khora nallah fall in the middle of the Pakri Barwadih Coal Block and is to be realigned as per study report of CWPRS for mining purpose as per mining plan and Environment clearance. NOC from water resources department , Government of Jharkhand is also obtained.

Accordingly, it is requested to please amend the condition for maintaining of 50 m green belt as stipulated in the condition mentioned above along the sides of Pakwa nallah and Dumhani nallah. Instead, we may please be permitted for maintaining the 15 m green belt along the Pakwa Nalla and Khorrah Nala."- Un-quote-

NOTARY KOLKA A Narayan Prasad Gupta REGN No 13823 / 18 GOVT OF INDIA

The MoEF & CC vide letter No. F.No. 8-56/2009-FC (Pt.) dated 29th January, 2019 in its subject: "Diversion of 1026.438 Ha. of forest land for coal mining from Pakribarwadih project in favour of M/S NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand- amendment of condition no. 8 of Stage-II and condition no. 7 of stage-I forest clearance" asked for clarification from the State Government. That, in view of the above subject, MoEF & CC requested the State Government to furnish comment on the representation dated 09.10.2018 made by the user agency. In addition to this , the documents as available with the State Government for instant proposal are also to be provided to the ministry.

Accordingly, the site was inspected and the mining area was found to be traversed by three important rivulets i.e.(i) Khorra Nallah along the Western boundary of the mine,(ii) Pakwa Nallah along the Eastern boundary of mine and

Scanned with OKEN Scanner

(iii) Dumuhani Nallah passing right in the middle of the mining area. All these three rivers originate on the upper catchments areas (hilly areas) on the North of the mining area.

As per the condition no. 8 of Stage-II and condition no. 7 of Stage-I a green belt of 50 m should be maintained along the sides of Pakwa Nallah (East periphery of the mine) and Dumuhani nallah (situated in the middle of the mining area) but no mention has been made of Khorra nallah which is on the Western boundary of the mine. On inspection it was found that a 50 m green belt could be developed along Khorra nallah which is a important rivulet providing water security to people living downstream. Like wise in the Eastern extremity of mining area a 50 m green belt can be developed along the riverside. However, Dumuhani Nallah which is running in the midst of the mining area which is also the quarry area has been found to be diverted by the user agency and again reconnected to the same rivulet downstream. But as per the condition a green belt has to be developed along the sides of Dumuhani nallah. And when the issue was raised the the user agency they have expressed the difficulty and inability to do plantation as the river is passing through the middle of the mining area that it was creating hindrance for mining and allied activities and hence it was diverted and reconnected to the same nallah. And that in future the entire Dumuhani Nallah would be diverted along the Northen boundary of the mine and would be connected to Pakwa Nallah on Eastern boundaries as stipulated in the Environment Clearance and CWPRS study recommendations.

NOTARY ... GOVT. OF INDIA

Scanned with OKEN Scanner

Hence, keeping in view the long term impacts of mining on water quality and security to the down stream users and the land use plan of the mines, it is important that a 50 m green belt be developed along the sides of Khorra Nallah and Pakwa nallah and atleast 25 m green belt along the Dumuhani Nallah after diversion ,and this amendment would be feasible.

Enclosure:- *Map showing surface plan of Khora Nallah, Palewa Nalla and Dumhani nallah (original, realigned & final diversion) IN 7 COPIES.*

Yours faithfully,

Divisional Forest Officer,
Hazaribagh West Division.

NOTARY
KOLKATA
REGN No 13823/18
GOVT. OF INDIA

Scanned with OKEN Scanner

C.mailed 3470-6
14.02.2022

ANNEX- A19

कार्यालय, प्रधान मुख्य वन संरक्षक–सह–कार्यकारी निदेशक, बंजर भूमि विकास बोर्ड, झारखण्ड, राँची।

वन भवन, डोरण्डा, राँची, झारखंड, पिन–834002, Email-pccf-ednodal@gov.in

पत्रांक :– 106 राँची, दिनांक :– 04-02-2022

FCA 4.2.22

सेवा में,

क्षेत्रीय मुख्य वन संरक्षक,
हजारीबाग।

विषय:– NTPC Ltd. की पकरी बरवाडीह कोल खनन परियोजना हेतु 1026.438 हे0 वनभूमि अपयोजन का प्रस्ताव के संबंध में।

प्रसंग:– 1. वन, पर्यावरण एवं जलवायु परिवर्तन विभाग, झारखण्ड सरकार, राँची का पत्रांक– वनभूमि–75/2009–460 व0प0, राँची दिनांक 10.02.2021
2. इस कार्यालय का ज्ञापांक 883 दिनांक 22.10.2020, पत्रांक 450 दिनांक 19.03.2021 तथा पत्रांक 1193 दिनांक 27.09.2021

महाशय,

उपर्युक्त विषयक संदर्भ में सूचित करना है कि भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली के पत्रांक– F.No.-8-56/2009-FC (Pt.) दिनांक 29.01.2019 द्वारा प्रदत्त स्टेज–II के शर्त सं0– 08 का अनुपालन प्रतिवेदन पर वन विभागीय पत्रांक 460 दिनांक 10.02.2021 (छायाप्रति संलग्न) द्वारा दो बिन्दुओं पर की गयी पृच्छा का निराकरण प्रतिवेदन अबतक अप्राप्त है। इस संदर्भ में मेसर्स एन0टी0पी0सी0 लिमिटेड, कोयला खनन परियोजना, हजारीबाग का पत्रांक–1040/PBCMP/EMG/2022/F-28/05 दिनांक 18.01.2022 की छायाप्रति संलग्न है।

अतः अनुरोध है कि वांछित निराकरण प्रतिवेदन मंतव्य सहित यथाशीघ्र उपलब्ध कराने की कृपा की जाय।

अनुलग्नक :– यथोक्त।

विश्वासभाजन,

प्रधान मुख्य वन संरक्षक–सह–कार्यकारी निदेशक,
बंजर भूमि विकास बोर्ड, झारखण्ड, राँची।

कार्यालय क्षेत्रीय मुख्य वन संरक्षक, हजारीबाग
प्राप्तांक 250
09-02-2022

NOTARY KOLKATA REGISTRATION NO 13321/16 GOVT OF INDIA

31591
09/3/2021

(EMG)/R.No.-17
12/03/2021

झारखण्ड सरकार
वन, पर्यावरण एवं जलवायु परिवर्तन विभाग

पत्र संख्या–वन भूमि–75/2009– व०प०, राँची, दिनांक–

प्रेषक,

सुनील कुमार,
विशेष कार्य पदाधिकारी।

सेवा में,

प्रधान मुख्य वन संरक्षक–सह–कार्यकारी निदेशक,
बंजर भूमि विकास बोर्ड, झारखण्ड, राँची।

विषय :– **NTPC Ltd. की पकरी बरवाडीह कोल खनन् परियोजना हेतु 1026.438 हे० वनभूमि अपयोजन का प्रस्ताव के संबंध में।**

प्रसंग :– आपके कार्यालय का पत्रांक–893 दिनांक–22.10.2020

महाशय,

निदेशानुसार उपर्युक्त विषयक प्रासंगिक पत्र के आलोक में निम्नांकित बिन्दुओं पर प्रतिवेदन विभाग को उपलब्ध कराने की कृपा की जाय :–

1. प्रासंगिक पत्र में वर्णित उल्लंघन पर क्या कार्रवाई प्रस्तावित है तथा कौन कार्रवाई करेगा?

2. विषयक परियोजना में सन्निहित जंगल–झाड़ी भूमि राजस्व, निबंधन एवं भूमि सुधार विभाग, झारखण्ड, राँची द्वारा विमुक्त हुआ है या नहीं की जानकारी प्रयोक्ता अभिकरण से प्राप्त कर प्रतिवेदन।

NOTARY KOLKATA REGN. No 13823/18 GOVT OF INDIA

विश्वासभाजन

ह०/–
(सुनील कुमार)
विशेष कार्य पदाधिकारी

ज्ञापांक–वन भूमि–75/2009– 460 व०प०, राँची, दिनांक– 10/02/21

प्रतिलिपि–प्रधान मुख्य वन संरक्षक, झारखण्ड, राँची/महाप्रबंधक, एन०टी०पी०सी०लि०, पकरी बरवाडीह कोल खनन् प्रोजेक्ट, हजारीबाग–825301 को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

18/2/2021
विशेष कार्य पदाधिकारी

D4M EMG
R discuss

Discussed
18/2/2021

Scanned with OKEN Scanner

Jharkhand Government
Forest Environment and Climate Change Department

-30A-

Letter No. Forest Land-75/2009-460 0P., Ranchi, Date- 10.02.2021

From:-
Sunil Kumar
Special Duty Officer

To,
Principal Chief Conservator of Forest cum Executive Director,
Wasteland Development Board,
Jharkhand Ranchi.

Subject :- NTPC Ltd. Regarding the proposal to utilize 1026.438 hectares of forest land for Pakri Barwadih Coal Mining Project.

Context: Your office letter number- 893 Date- 22.10.2020

Sir,

As per the instructions, in the light of the relevant letter on the above mentioned subject, please be pleased to provide the report to the department on the following points –

1. What action is proposed on the violation mentioned in the relevant letter and who will take the action? –
2. Forestry Land Revenue, Registration and Land Reforms Department involved in the subject project,

Report after obtaining information from the user agency whether it has been released by Ranchi or not.

Division of confidence

Sd/--

(Sunil Kumar)

Jhapak Forest Land-75/2009- 10P, Ranchi Date-
Copy – Sent to Principal Chief Conservator of Forests, Jharkhand, Rodhi/Mahaprak, for NTPC, Pakri Barwadih Coal Mining Project, Hazaribagh-825301 for information and necessary action.

Officer on special duty

Translated by Google translate

(13)

झारखण्ड सरकार
राजस्व एवं भूमि सुधार विभाग।

संख्या–5/स.भू. (एन.टी.पी.सी.) हजा.–17/2011 585 /रा0, राँची, दिनांक–21-02-

राज्यादेश

सेवा में,

महालेखाकार (ले. एवं हक.),
झारखण्ड, पो0–हिनू, राँची।

विषयः मंत्रिपरिषद की बैठक दिनांक–20.12.2012 की मद संख्या–29 में लिये गये निर्णय के आलोक में हजारीबाग जिलान्तर्गत बड़कागाँव अंचल के विभिन्न थाना नं., विभिन्न मौजा के विभिन्न खाता, विभिन्न प्लाटों का कुल रकबा–20.12 एकड़ (विस्तृत विवरणी संलग्न अनु.–I) गैरमजरूआ खास/आम किस्म नदी, नाला, रास्ता, परती नाला, भिन्ड अहरा भूमि प्रति एकड़ दर/सलामी एवं सलामी का 5 प्रतिशत वार्षिक व्यावसायिक लगान (कुल सलामी 48,91,250/– (अड़तालीस लाख एकानबे हजार दो सौ पचास) रूपये तथा (5 प्रतिशत 2,44,563/–(दो लाख चौवालीस हजार पाँच सौ तिरसठ) (विस्तृत विवरणी मूल्य गणना संलग्न अनुलग्नक–II) अलावे सेस की अदायगी पर 30 (तीस) वर्षों के लिए नवीकरण के विकल्प के साथ लीज रेन्ट का निर्धारित सूचकांक के अनुसार दूसरे वर्ष से 30 वें वर्ष तक देय व्यावसायिक लीज रेन्ट की गणना Indexing पद्धति से की गई तालिका (संलग्न अनुसूची–III) के अनुसार प्रतिवर्ष 7.5% वृद्धि दर के भुगतान पर पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट एन.टी.पी.सी., भारत सरकार के उपक्रम के साथ लीज बंदोवस्ती के संबंध में।

आदेशः स्वीकृत।

1. इस शर्त्त के साथ स्वीकृति दी जाती है कि जिस प्रयोजन हेतु भूमि हस्तांतरित की जा रही है, उस प्रयोजन हेतु उसकी आवश्यकता नहीं रहने पर अथवा उस प्रयोजन हेतु उसका उपयोग नहीं किये जाने पर यह भूमि स्वतः राजस्व एवं भूमि सुधार विभाग को वापस हो जाएगी।

2. इस हस्तांतरण से प्राप्त राशि बजट शीर्ष "0029 भू–राजस्व–107" के अन्तर्गत जमा होगी।

3. राज्यादेश निर्गत होने की तिथि से 60 दिनों के अन्दर भूमिधारक को विहित प्रपत्र में एकरारनामा कर पूर्ण राशि सरकारी कोष में जमा करेंगे। निर्धारित अवधि में राशि जमा नहीं किये जाने एवं एकरारनामा नहीं किये जाने पर लीज रद्द कर दी जाएगी।

4. एकरारनामा करने के 12 महीने के अन्दर स्थल पर अपना कार्य प्रारम्भ करना होगा तथा 60 महीने में जिस कार्य हेतु भूमि लीज पर दी जा रही है उस कार्य को पूर्ण करना होगा। निर्धारित अवधि में कार्य प्रारम्भ नहीं करने एवं पूरा नहीं करने पर लीज रद्द की जा सकेगी एवं भूमि स्वतः राजस्व एवं भूमि सुधार विभाग को वापस हो जाएगी।

NOTARY KOLKATA REGN NO 13823/18 GOVT. OF INDIA

Scanned with OKEN Scanner

5. लीज पर दी गई गैरमजरूआ भूमि पर लीजधारक द्वारा Third Party Right Creat... किया जाएगा।

6. लीज बन्दोबस्त/स्थायी बन्दोबस्ती की गई गैरमजरूआ भूमि अहस्तानांतरणीय होगी एवं इसकी Sublease नहीं की जायेगी। यदि किसी परिस्थितिवश भूमि की सबलीज की जानी आवश्यक हो एवं भूमि के प्रयोजन में कोई बदलाव नहीं हो तो, राज्य सरकार की पुर्वानुमति प्राप्त कर ही राज्य सरकार द्वारा निर्धारित शर्त्तो के अधीन सबलीज की अनुमति दी जा सकेगी। सबलीज के लिये लगाई गई शर्त्ते निजी व्यक्ति/कम्पनी, बोर्ड, प्राधिकार एवं सरकारी उपक्रमों इत्यादि पर बाध्यकारी होगी।

7. गैरमजरूआ भूमि के हस्तांतरण की तिथि को भूमि के वर्त्तमान मूल्य के आधार पर सलामी एवं लगान की गणना कर ही संबंधित उपायुक्त द्वारा भूमि की लीज बन्दोबस्ती की जायेगी, परन्तु यदि मूल्य में अंतर नहीं आता है तो इस प्रस्ताव में अनुमोदित राशि की ही वसूली कर भूमि का लीज बन्दोबस्ती किया जायेगा। किसी भी परिस्थिति में यह राशि अनुमोदित राशि से कम नहीं होगी।

8. तीस वर्ष बाद लीज नवीकरण के समय तीसवें वर्ष में गणित लीज रेन्ट को मूल लीज रेन्ट मानते हुए राज्य सरकार द्वारा लीज का नवीकरण किया जा सकेगा बशर्ते कि लीज अवधि में शर्त्तो का उल्लंघन नहीं हुआ हो। 30 वर्ष के पश्चात वार्षिक लीज रेन्ट संलग्न अनूसूची 1 में की गई गणना के अनुसार वसूलनीय होगा।

9. इस आदेश के निर्गत होने के पूर्व से स्वीकृत लीज के नवीकरण के समय स्वीकृत वार्षिक लीज रेन्ट में 8.75 गुणा की वृद्धि करते हुए उसे मूल वार्षिक लीज रेन्ट मानते हुए लीज का नवीकरण सरकार द्वारा किया जा सकेगा बशर्ते कि लीज अवधि में शर्त्तो का उल्लंघन नहीं हुआ हो। नवीकरण के पश्चात प्रत्येक वर्ष वार्षिक लीज रेन्ट अनुसूची–1 में की गई गणना के अनुसार वसूलनीय होगा। तथापि इस संशोधन के पूर्व से स्वीकृत एवं चालू लीज प्रकरणों में लीज की अवधी तक Indexing factor के अनुसार lease rent की वसूली के प्रावधान लागू नहीं होंगे।

10. लीज शर्त्तो का उल्लंघन होने अथवा लीज का प्रयोजन बदल जाने पर गैरमजरूआ भूमि की लीज बन्दोबस्ती/स्थायी बन्दोवस्ती राज्य सरकार द्वारा रद्द कर दी जाएगी एवं लीज का नवीकरण नहीं किया जाएगा।

11. लीज अवधि के दौरान लीज धारक द्वारा राज्य सरकार की पूर्वानुमति के बिना भूमि क हस्तांतरण अन्य किसी व्यक्ति/संस्था/कंपनी के साथ कर दिया जाता है तो उपरोक्त

Scanned with OKEN Scanner

(253)

हस्तांतरण अवैध समझा जाएगा एवं जिस व्यक्ति/संस्था/कम्पनी को भूमि का हस्तांतरण किया गया है उसे सरकारी भूमि पर Tresspasser समझा जाएगा एवं सरकारी भूमि को खाली कराने हेतु कार्रवाई की जाएगी। सरकार यदि चाहे तो उक्त Tresspasser से आवेदन प्राप्त होने पर उसके साथ नई बन्दोबस्ती कर सकती है। ऐसी स्थिति में उक्त भूमि के लिए पूर्व में जमा की गई सलामी को राज्यसात कर लिया जाएगा एवं इसे नई बन्दोबस्ती मानते हुए वर्तमान बाजार दर पर सलामी एवं लीज रेन्ट की वसूली की जाएगी।

12. लीज अवधि के दौरान लीजधारक द्वारा बन्दोवस्त भूमि अन्य किसी व्यक्ति/संस्था/कंपनी के साथ हस्तांतरण हेतु आवेदन प्राप्त होने पर राज्य सरकार द्वारा भूमि के वर्तमान बाजार मूल्य में से लीज स्वीकृति के समय वसूल की गई सलामी को घटाकर अवशेष राशि का 50 प्रतिशत राशि प्राप्त कर हस्तांतरण की अनुमति दी जा सकेगी एवं लीज का नवीकरण किया जा सकेगा।

13. लीजधारक को लीज समाप्ति की अवधि के एक वर्ष पूर्व नवीकरण हेतु आवेदन संबंधित उपायुक्त को समर्पित करना होगा। निर्धारित अवधि में आवेदन प्राप्त नहीं होने पर यह समझा जाएगा कि लीजधारक लीज के नवीकरण हेतु इच्छुक नहीं है। ऐसी स्थिति में संबंधित उपायुक्त द्वारा लीजधारक को सुनवाई का मौका देते हुए भूमि को वापस लेने हेतु कार्रवाई की जायेगी। यदि लीजधारक लीज अवधि के दौरान लीज की शर्तों का उल्लंघन करता है तो संबंधित उपायुक्त स्वतः लीजधारक को सुनवाई का मौका देकर लीज विखंडन हेतु कार्रवाई कर सकेंगे।

14. सार्वजनिक प्रयोजनार्थ अभिलिखित जमीन यथा–पूजा स्थान, रास्ता, नाला आदि का विकास कम्पनी को करना होगा तथा इस संबंध में किसी भी स्थिति में सार्वजनिक कार्यों का उल्लंधन न हो यानि अन्य लोग भी उक्त भूमि का उपयोग कर सकें।

15. अन्य रागी शर्त्ते इस्टेट मैन्युअल में निहित प्रावधानों एवं समय–समय पर सरकार द्वारा निर्गत निदेशों के अनुरूप लागू होगी।

झारखण्ड राज्यपाल के आदेश से,

19.02.13

(आर. आर. मिश्र)
सरकार के उप सचिव

19/02/13

कृ०पृ०उ०

d/Voldorsec5/rajyadesh/com (lalit) 11ZD

NOTARY KOLKA A REGN No 13823/18 GOVT. OF INDIA

Scanned with OKEN Scanner

(25)

निबंधित

ज्ञापांक– दिनांक–

प्रतिलिपि– उपायुक्त, हजारीबाग को सूचना एवं आवश्यक कार्यार्थ प्रेषित।

2. विषय से संबंधित मूल अभिलेख सं0–01/2010–11, 03/10–11, 04/10–11 06/10–11, 08/10–11, 18/10–11, इसके साथ संलग्न कर मूल रूप में वापस किया जाता है।

अनुलग्नक–यथोक्त।

19.02.13

सरकार के उप सचिव

19/02/13

ज्ञापांक– 585/ दिनांक– 21-02-13

प्रतिलिपि– आयुक्त, उत्तरी छोटानागपुर प्रमंडल, हजारीबाग को उनके पत्रांक–2261 दिनांक–19.05.11, पत्रांक–2260, 2259, 2257, 2258 एवं 2256 दिनांक–19.05.2011 के प्रसंग में सूचना एवं आवश्यक कार्यार्थ प्रेषित।

19.02.13

सरकार के उप सचिव

19/02/13

ज्ञापांक– 585/ दिनांक– 21-02-13

प्रतिलिपि :–जेनेरल मैनेजर, एन.टी.पी.सी. लिमिटेड, पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट, हजारीबागको सूचना एवं आवश्यक कार्रवाई हेतु प्रेषित।

19.02.13

सरकार के उप सचिव

19/02/13

ज्ञापांक– 585/ दिनांक– 21-02-13

प्रतिलिपि– राज्यपाल सचिवालय/मंत्रिमंडल सचिवालय एवं समन्वय विभाग/विभागीय प्रशाखा–4 (समन्वय) एवं प्रशाखा–5 को सूचना एवं आवश्यक कार्यार्थ प्रेषित।

19.02.13

सरकार के उप सचिव

19/02/13

d/folder/sec5/rajyadesh/com (late) HZB

NOTARY KOLKA REGN No 13823/18 GOVT. OF INDIA

Scanned with OKEN Scanner

(251)

अनुसूची अनुलग्नक–I

संचिका संख्या–5/स.भू. (एन.टी.पी.सी.) हजा.–17/11 - 5

पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट हेतु एन.टी.पी.सी., भारत सरकार के उपक्रम को लीज बन्दोबस्ती की जाने वाली प्रस्तावित गै.म. खास/आम भूमि की विवरणी :–

क्र.	अंचल	ग्राम	थाना नं.	खाता नं.	प्लॉट नं.	रकबा (एकड़ में)	किस्म भूमि गै.म. खास
1	2	3	4	5	6	7	8
1	बड़कागाँव	चुरचू	61	52	13/626	2.11	नदी
2	बड़कागाँव	सिंदुवारी	60	62	1	1.70	नदी
					32	0.80	नाला
					47	1.84	नदी
					425	2.17	नदी
					485	0.65	नदी
3	बड़कागाँव	सोनबरसा	59	146	895	.14	रास्ता
4	बड़कागाँव	डाडीकला	51	123	83	0.45	परती नाली
					529	0.07	परती नाली
5	बड़कागाँव	चेपाकला	52	124	248	0.17	भीड़ अहरा
6	बड़कागाँव	जुगरा	54	115	219	0.49	नाला
					1051	0.20	परती नाली
					1056	1.44	परती नाली
					1067	2.50	नदी
					1088	0.12	परती नाली
					1140	5.17	नदी
					1208	0.10	नाला
				सकल योग कुल रकबा–		20.12 एकड़	

17.01.13

सरकार के उप सचिव।

19/01

Sanlekh for Cabinet(Manoj)

NOTARY KOLKATA REGN NO 13823/18 GOVT. OF INDIA

Scanned with OKEN Scanner

(250)

अनुसूची अनुलग्नक–II

संचिका संख्या–5/स.भू. (एन.टी.पी.सी.) हजा.–17/11 - 5/21-0

पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट हेतु एन.टी.पी.सी., भारत सरकार के उपक्रम को लीज बन्दोबस्ती की जाने वाली प्रस्तावित भूमि के सलामी तथा सलामी का 5% मूल्य की गणना विवरणी :–

क्र.	अंचल	मौजा	रकबा (एकड़ में)	भूमि का बाजार मूल्य प्रति एकड़ (रू. में)	भूमि की सलामी मूल्य (रू. में)	सलामी का 5% मूल्य रू. में
1	2	3	4	5	6	7
1	बड़कागाँव	चुरचू	2.11	165000.00	348150.00	17408.00
2	बड़कागाँव	सिन्दवारी	7.16	250000.00	1790000.00	89500.00
3	बड़कागाँव	सोनबरसा	0.14	140000.00	19600.00	980.00
4	बड़कागाँव	डाडीकला	0.52	245000.00	127400.00	6370.00
5	बड़कागाँव	चेपाकला	0.17	300000.00	51000.00	2550.00
6	बड़कागाँव	जुगरा	10.02	255000.00	2555100.00	127755.00
कुल योग –			20.12 एकड़	--	48,91,250.00	2,44,563.00

कुल सलामी (रू. अड़तालीस लाख एकानबे हजार दो सौ पचास तथा सलामी का 5% रू. दो लाख चौवालीस हजार पाँच सौ तिरसठ) रूपये मात्र।

17.01.13

सरकार के उप सचिव।

17/01/13

Sanickh for Cabinet(Manoj)

Scanned with OKEN Scanner

Jharkhand Government
Revenue and Land Reforms Department.

No.5/Sm. (N.T.P.C.) Haz-17/2011 585/Ra. Ranchi, Date- 21-02- 13

state decree

To,

Accountant General (Ley and Rights).
Jharkhand, P.O.- Hinu Ranchi.

Paadtali 11/13

Subject: In the light of the decision taken in item no. 29 of the Council of Ministers meeting dated 20.12.2012, various police station numbers of Barkagaon area under Hazaribagh district. Different account of different Mauza. Total area of various plots is 20.12 acres (detailed details attached (Article 1)) Garamajrua Khas/Aam variety river, drain, path, fallow drain, Bhind Ahra land per acre rate/Salami and 5 percent annual commercial rent of salami (Total salami 48 ,91,250/- (Forty-Eight Lakh One Thousand Two Hundred Fifty) and 5 percent cess on payment of Rs. 2.44,563/- (Two Lakh Forty-Four Thousand Five Hundred Sixty-Three) (Detailed Statement Price Calculation attached Annexure-II) plus 30 (Thirty) Commercial lease rent payable from 2nd year to 30th year as per prescribed index of lease rent with option of renewal for 30 years. Payment of 7.5% growth rate per annum as per the table (attached Schedule-III) calculated using indexing method. Regarding lease settlement with Pakri Barwadih Coal Mining Project NTPC, a Government of India undertaking.

Order approved

1. Approval is given with the condition that if the land is no longer needed for the purpose for which it is being transferred or is not used for that purpose, the land will automatically be returned to the Revenue and Land Reforms Department.

2. The amount received from this transfer will be deposited under budget head 0029 Land Revenue 107.

3. Within 60 days from the date of issue of the State Order, the land holder will have to sign an agreement in the prescribed form and deposit the entire amount in the government treasury. If the amount is not deposited within the stipulated period and the agreement is not made, the lease will be cancelled.

4. Work will have to be started at the site within 12 months of signing the agreement and the work for which the land is being given on lease will have to be completed within 60 months. If the work is not started and completed within the stipulated period, the lease can be canceled and the land will automatically be returned to the Revenue and Land Reforms Department.

5. Third Party Right will be created by the leaseholder on the non-residential land given on lease.

6. The non-transferable land made under lease settlement/permanent settlement will be non-transferable and will not be subleased. If due to any circumstances it is necessary to sublease the land and there is no change in the purpose of the land, then sublease can be allowed only after obtaining the prior permission of the State Government and subject to the conditions prescribed by the State Government. The conditions imposed for sublease will be binding on private individuals/company boards, authorities and government undertakings etc.

Translated by Google translate

7. The lease settlement of the land will be made by the concerned Deputy Commissioner only after calculating the salami and rent on the basis of the current value of the land on the date of transfer of non-residential land, but if there is no difference in the value, then the land will be sold by recovering only the amount approved in this proposal. Lease settlement will be done. Under no circumstances will this amount be less than the approved amount.

8. At the time of renewal of lease after thirty years, the lease can be renewed by the State Government considering the calculated lease rent in the thirtieth year as the original lease rent, provided that the conditions have not been violated during the lease period. After 30 years, the annual lease rent will be recoverable as calculated in the attached Schedule 1.

9. At the time of renewal of the lease approved before the issue of this order, the lease can be renewed by the government by increasing the approved annual lease rent by 8.75 times and considering it as the basic annual lease rent, provided that the condition is not violated during the lease period. yes . After renewal, the annual lease rent will be recovered every year as per the calculations made in Schedule-1. However, in the lease cases approved and ongoing before this amendment, the provisions of recovery of lease rent as per indexing factor will not be applicable till the lease period.

10. In case of violation of the lease conditions or change in the purpose of the lease, the lease settlement/permanent settlement of the Gairmajrua land will be canceled by the State Government and the lease will not be renewed.

11. If during the lease period the lease holder transfers the land to any other person/institution/company without the prior permission of the State Government, then the above mentioned The transfer will be considered illegal and the person/institution/company to whom the land has been transferred will be considered a trespasser on government land and action will be taken to vacate the government land. If the government wishes, it can make a new arrangement with the said Tresspasser after receiving the application. In such a situation, the salami already deposited for the said land will be confiscated from the state and considering it as a new settlement, salami and lease rent will be recovered at the current market rate.

12 During the lease period, if an application is received by the lease holder for transfer of the settled land to any other person/institution/company, the State Government will receive 50 percent of the remaining amount after deducting the salami collected at the time of lease acceptance from the current market value of the land. Tax transfer can be allowed and the lease can be renewed.

13 The lease holder will have to submit the application for renewal to the concerned Deputy Commissioner one year before the expiry of the lease period. If the application is not received within the stipulated period, it will be understood that the lessee is not interested in renewing the lease. In such a situation, the concerned Deputy Commissioner will take action to take back the land by giving the leaseholder an opportunity to be heard. If the leaseholder violates the terms of the lease during the lease period, the concerned Deputy Commissioner will automatically be able to take action for termination of the lease by giving an opportunity to the leaseholder to be heard.

14 The company will have to develop the land recorded for public purpose like place of worship, road, drain etc. and in this regard, public works should not be violated under any circumstances, that is, other people can also use the said land.

15 Other applicable conditions will be applicable as per the provisions contained in the Estate Annual and the instructions issued by the Government from time to time.

By order of Jharkhand Governor,

(RR Mishra) Deputy Secretary to the Government,

Translated by Google translate

Jhapak Date- Copy sent to Deputy Commissioner, Hazaribagh for information and necessary work. 2. Original records related to the subject No. 01/2010-11 03/10-11 04/10-1 06/10-11, 08/10-11, 18/10-11. Attached herewith is returned in its original form.

Annexure – As per.

Deputy Secretary to the Government

Memorandum- 58, dated 21-02-13

Copy sent to Commissioner North Chotanagpur Division, Hazaribagh regarding his letter no. 2281 dated 19.05.11, letter no. 2260 2259 2257 2258 and 2256 dated 19.05.2011 for information and necessary work.

Deputy Secretary to the Government

Memorandum- 585, Date- 21-02-13
Copy to General Manager NTPC. Ltd., Pakri Barwadih Coal Mining Project, Hazaribagh for information and necessary action. 17.00 12

Memorandum-

585, Date- 21-02-13 Copy sent to Governor Secretariat / Cabinet Secretariat and Coordination Department / Departmental Branch-4 (Coordination) and Branch-5 for information and necessary work.

Deputy Secretary to Government

Translated by Google translate

L.D-809
-27-12-17

S-1035
26-12-17

00000267

-37-

झारखण्ड सरकार
राजस्व, निबंधन एवं भूमि सुधार विभाग

सं0 सं0–5/स.भू. हजा0 (पकरी–बरवा0 कोल)–28/17...../रा0, राँची, दिनांक–

राज्यादेश

सेवा में,

महालेखाकार (लेखा एवं हकदारी)
झारखण्ड, पो0–डोरण्डा, राँची।

विषयः– मंत्रिपरिषद की बैठक दिनांक–05.12.17 में मद संख्या–10 के रूप में लिये गये निर्णय के आलोक में हजारीबाग जिलांतर्गत बड़कागाँव अंचल के मौजा–आराहरा के थाना सं0–55, खाता सं0–123 के विभिन्न प्लॉटों का कुल रकबा–10.17 एकड़ गैरमजरूआ खास भूमि (विस्तृत विवरणी संलग्न, अनुलग्नक–I) राजस्व विभागीय संकल्प ज्ञापांक–4306/रा., दिनांक–24.10.2014 तथा ज्ञापांक–48/रा0, दिनांक–03.01.17 के आलोक में प्रस्तावित भूमि का मूल्य निर्धारित दर के आधार पर संगणित सलामी की राशि 1,01,14,472/– (एक करोड़ एक लाख चौदह हजार चार सौ बहत्तर) रूपये, सलामी का 1 प्रतिशत वार्षिक व्यवसायिक लगान की कुल राशि रू0 1,01,145/– (एक लाख एक हजार एक सौ पैंतालीस) रूपये, सेस (लगान का 75 प्रतिशत) की कुल राशि रू0 75,859/–(पचहत्तर हजार आठ सौ उनसठ) रूपये तथा 29 वर्षो के लिए लगान एवं सेस की कुल राशि 51,33,116/–(इक्यावन लाख तैंतीस हजार एक सौ सोलह) अर्थात कुल देय राशि रू0 1,54,24,592/–(एक करोड़ चौवन लाख चौबीस हजार पाँच सौ बानवे) रूपये (विस्तृत विवरणी संलग्न, अनुलग्नक–II) मात्र की अदायगी पर 30 (तीस) वर्षो के लिए पकरी–बरवाडीह कोल माईनिंग प्रोजेक्ट हेतु एन.टी.पी.सी., भारत सरकार के उपक्रम के साथ लीज बंदोबस्ती के संबंध में।

आदेशः– स्वीकृत।

1. इस शर्त्त के साथ स्वीकृति दी जाती है कि जल संसाधन विभाग, झारखण्ड सरकार के पत्रांक–224, दिनांक–19.03.13 (अनुलग्नक–III) के द्वारा पकरी–बरवाडीह कोल माईनिंग प्रोजेक्ट, एन0टी0पी0सी0 को Rain Water Catchment Drain/Nallah Realignment पर Central Water and Power Research Station (CWPRS) Pune की तकनीकी प्रतिवेदन के आधार पर निम्न शर्तों के साथ सहमति दी गयी है –

   i. Clearance by Ministry of Environment & Forest, Government of India for Non-forest use of the forest area be obtained under Forest Conservation Act, 1980.

   ii. Environmental clearance be obtained from Ministry of Environment & Forest, Government of India.

   iii. The excavated mined area should be replenished as per the approved mining closure plan and to the extent in reference to the existing natural ground profile. This is required to ensure for non-reduction in water availability and no adverse impact on the environment.

   iv. The realignment of Dumuhani nala should be done as per the recommendation/suggestion given by Central Water and Power Research Station (CWPRS) Pune given in it's technical report.

कृपयाउ

NOTARY KOLKA A. Notarial Practice Regn. REGN NO. 13823/18 GOVT. OF INDIA

Scanned with OKEN Scanner

2. समूह महाप्रबंधक, पकरी–बरवाडीह कोल माईनिंग प्रोजेक्ट, एन0टी0पी0सी0 के पत्रांक–211 दिनांक–18.04.17 एवं पत्रांक–319, दिनांक–17.06.17 के द्वारा प्रस्ताव में सन्निहित गैरमजरूआ खास भूमि किस्म नदी के संदर्भ में undertaking दिया गया है जिसको अनुसार नदी का स्वरूप कुछ दूरी के लिए लगभग 500 मीटर तक सीधा किया जायेगा मगर नदी के बहाव में कोई परिवर्तन नहीं होगा तथा एन0टी0पी0सी0 उस जगह पर Underground mining नहीं करेगी।

3. उपायुक्त, हजारीबाग प्रस्तावित भूमि से संबंधित सभी खातों एवं प्लॉटों में अंकित रकबा का खतियान एवं अन्य राजस्व कागजातों से सत्यापन एवं मिलान कर आश्वस्त होने के पश्चात ही भूमि के लीज बंदोबस्ती की कार्रवाई करेंगे।

4. उपायुक्त, हजारीबाग भूमि के लीज बंदोबस्ती के समय कुल देय राशि एकमुश्त वसूल करेंगे।

5. प्रस्ताव में यदि गैरमजरूआ आम भूमि सन्निहित हो तो उक्त के मामले में विधिवत रूप से ग्रामसभा की सहमति प्राप्त करने के पश्चात ही उपायुक्त, हजारीबाग लीज बंदोबस्ती की कार्रवाई सम्पन्न करेंगे। उपायुक्त, हजारीबाग यह भी सुनिश्चित करेंगे कि अधियाची उपक्रम के द्वारा ग्रामीणों के लिए गैरमजरूआ आम भूमि के बदले वैकल्पिक व्यवस्था की जायेगी।

6. उपायुक्त, हजारीबाग यह सुनिश्चित करेंगे कि यदि प्रस्ताव में सन्निहित भूमि वन भूमि अथवा जंगल–झाड़ी भूमि है तो वन संरक्षण अधिनियम, 1980 के तहत् सक्षम प्राधिकार से अनापत्ति प्रमाण पत्र निर्गत किये जाने तथा पर्यावरण एवं वन मंत्रालय, भारत सरकार से अंतिम स्वीकृति मिलने के उपरांत ही लीज बंदोबस्ती की कार्रवाई की जायेगी।

7. राजस्व विभागीय पत्रांक–92/स.को., दिनांक–18.02.02 के आलोक में 12 बिन्दुओं पर अनुपालन सुनिश्चित कर लिया जाएगा।

8. यदि परियोजना के अंतर्गत प्रस्तावित भूमि में वृक्ष आदि अवस्थित है तो उनकी लागत मूल्य की गणना कर एकरारनामा के समय अधियाची विभाग से राशि प्राप्त कर ली जायेगी।

9. राजस्व विभागीय संकल्प ज्ञापांक–4306/रा., दिनांक–24.10.2014 के द्वारा सरकारी भूमि के मूल्य का निर्धारित दर/सलामी से संबंधित कंडिका–2 (i) में विर्निदिष्ट तीन मापदण्डों के अनुसार ही भूमि के मूल्य की गणना कर उसके भुगतान पर ही भूमि के लीज बंदोबस्ती की कार्रवाई की जायेगी। अगर परियोजना से संबंधित दर/सलामी, लगान एवं सेस सहित राशि में अंतर परिलक्षित होता है तो अंतर राशि संबंधित उपायुक्त द्वारा एकरारनामा करने के पूर्व प्राप्त कर ली जायेगी।

10. राजस्व विभागीय संकल्प ज्ञापांक–4306/रा., दिनांक–24.10.2014 की कंडिका 4 (g) के आलोक में प्रस्तावित भूमि के लीज बंदोबस्ती की तिथि को भूमि के वर्तमान मूल्य के आधार पर सलामी एवं लगान तथा सेस की गणना कर ही संबंधित उपायुक्त द्वारा भूमि का लीज बंदोबस्ती किया जायेगा, परन्तु प्रस्तावित भूमि के मूल्य से यदि कम होता है तो अनुमोदित राशि की ही वसूली कर भूमि का लीज बन्दोबस्ती किया जायेगा। किसी भी परिस्थिति में यह राशि अनुमोदित राशि से कम नहीं होगी।

NOTARY
GOVT OF INDIA

Scanned with OKEN Scanner

02000269 UTSAGOA

-39-

11. जिस प्रयोजन हेतु भूमि का लीज बंदोबस्ती किया जा रहा है, उसमें भूमि की आवश्यकता नहीं रहने अथवा निर्धारित अवधि तक भूमि का उपयोग नहीं किये जाने पर भूमि स्वतः राजस्व, निबंधन एवं भूमि सुधार विभाग को वापस हो जायेगी।

12. एन0टी0पी0सी0 द्वारा उपर्युक्त कंडिका–1 एवं 2 में उल्लेखित शर्तों एवं Undertaking का पूर्ण रूप से अनुपालन सुनिश्चित किया जायेगा।

अनु0–यथोपरि।

झारखण्ड राज्यपाल के आदेश से,

ह0/–
(उदय प्रताप)
सरकार के संयुक्त सचिव

ज्ञापांकः–5/स.भू. हजा0 (पकरी–बरवा0 कोल)–28/17 6138 राँची, दिनांक– 21-12-17

प्रतिलिपिः– उपायुक्त, हजारीबाग को कृपया सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित।

II. विषय से संबंधित अभिलेख सं0–14/2008–09 मूल रूप में संलग्न कर वापस किया जाता है। अनु0–यथोक्त।

2. आयुक्त, उत्तरी छोटानागपुर प्रमण्डल, हजारीबाग को उनके कार्यालय के पत्रांक–1151/रा0, दिनांक–13.07.17 के प्रसंग में कृपया सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित।

3. नोडल पदाधिकारी, ई–गजट, राजस्व, निबंधन एवं भूमि सुधार विभाग, झारखण्ड, राँची को कृपया सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित।

4. ✓ कार्यकारी निदेशक, पीबी0, सीबी0 एवं केडी, कोयला खनन परियोजनाएँ, एन0टी0पी0सी0 लि0, हजारीबाग, उज्जवल कॉम्पलेक्स, पगमिल रोड, हजारीबाग–825301 को कृपया सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित।

5. राज्यपाल सचिवालय/मुख्यमंत्री सचिवालय/मंत्रिमंडल सचिवालय एवं निगरानी विभाग/प्रधान सचिव, योजना–सह–वित्त विभाग, झारखण्ड, राँची/सचिव, ऊर्जा विभाग, झारखण्ड, राँची/उप सचिव, मुख्य सचिव कार्यालय, झारखण्ड/माननीय मंत्री, राजस्व, निबंधन एवं भूमि सुधार विभाग, झारखण्ड के आप्त सचिव/विभागीय प्रशाखा–12 (समन्वय) एवं प्रशाखा–5 को कृपया सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित।

21/12/17

सरकार के संयुक्त सचिव

NOTARY KOLKA A. Notary & Practising Lawyer REGN No 3823/18 GOVT. OF INDIA

Scanned with OKEN Scanner

कार्यालय ... डिल. पदाधिकारी, हजारीबाग पश्चिमी वन प्रमंडल, वन भवन, हजारीबाग

☎ 06546-222339, Email- dfoha.ranchi@rediffmail.com & dfo-harazaribaghwest@gov.in

पत्रांक: 1855 दिनांक: 03/06/2022

सेवा में,

वन संरक्षक,
प्रादेशिक अंचल,
हजारीबाग ।

विषय– एन्०टी०पी०सी० लि० पकरी–बरवाडीह कोल खनन परियोजना हेतु 1020.438 हे० वनभूमि अपयोजन का प्रस्ताव के संबंध में ।

प्रसंग– (i) वन, पर्यावरण एवं जलवायु परिवर्तन विभाग, झारखण्ड सरकार का पत्रांक वनभूमि 75/2009–460 वा०प० राँची दिनांक 10.02.2021।
(ii) प्रधान मुख्य वन संरक्षक–सह–कार्यकारी निदेशक, बंजर भूमि विकास बोर्ड, राँची का ज्ञापांक 450 दिनांक 19.03.2021 एवं 106 दिनांक 04.02.2022 ।
(iii) आपका ज्ञापांक 799 दिनांक 31.03.2021 एवं 901 दिनांक 30.05.2022 ।
(iv) एन्०टी०पी०सी०, कोयला खनन परियोजना, हजारीबाग का पत्रांक 1040/ PD/ CMP/ ENG/ 2020/ F-28/ 05 दिनांक 18.01.2022 तथा पत्रांक 1040/ PD/ CMP/ ENG/ 2020/ F-28/ 43 दिनांक 02.06.2022 ।

महाशय,

उपरोक्त विषयक प्रासंगिक पत्रों के आलोक में सूचित करना है कि भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली के पत्रांक F.No. 8-56/2009 FC दिनांक 17.09.2010 द्वारा प्रदत्त Stage-II के शर्त संख्या 08 के उल्लंघन के आलोक में झारखण्ड सरकार, वन, पर्यावरण एवं जलवायु परिवर्तन विभाग के प्रासंगिक पत्र द्वारा की गई पृच्छा का जवाब निम्नवत समर्पित किया जाता है–

पृच्छा सं० 1:– प्रासंगिक पत्र में वर्णित उल्लंघन पर क्या कार्रवाई प्रस्तावित है तथा कौन कार्रवाई करेगा ।

इस संबंध में भारत सरकार, वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली द्वारा निर्गत Stage-II अनुमति का शर्त सं० 08 को निम्नवत उद्धृत किया जा रहा है–

" The user agency will take up programme for at least 50 m greenbelt along the sides of the Pakwa nallah and Dumubani nallah from the initial years under the supervision of the State Forest department."

परन्तु दिनांक 18.06.2020 को वन प्रमण्डल पदाधिकारी, हजारीबाग पश्चिमी प्रमण्डल द्वारा निरीक्षण के क्रम स्थिति निम्नवत पाया गया–

" The mining area was found to be traversed by three important rivulets i.e. (i) Khorra Nallah along the western boundary of the mine (ii) Pakwa

Nallah along the Eastern boundary of mine area (iii) Dumuhani ... right in the middle of the mining area.

As per condition no. 8 of Stage-II and condition no. 7 of Stage-I a green belt of 50 m should be maintained along the sides of Pakwa nallah and Dumuhani nallah. However, Dumuhani Nallah which is running in the midst of the mining area which is also the quarry area has been found to be diverted by the user agency and again reconnected to the same rivulet downstream. In between mining operation was done in earlier nallah bed. As per the condition a 50m green belt has to be developed along both sides of Dumuhani nallah, which was not done by the User Agency."

प्रयोक्ता अभिकरण द्वारा समर्पित अभिलेखों एवं इस प्रमण्डल में उपलब्ध अभिलेखों के अवलोकन से पता चलता है कि ये दुमुहानी नाला जिसके दोनो ओर 50 मी0 ग्रीन बेल्ट तैयार किया जाना था– जगल झाडी वन भूमि मे अवस्थित एवं प्रयोक्ता अभिकरण को स्वीकृत 1026.438 हे0 के अन्तर्गत पडता है तथा भारत सरकार द्वारा प्रदत्त शर्त सं0 8 के आलोक में इसको संरक्षित रखते हुए इसके दोनों ओर 50 मी0 का ग्रीन बेल्ट रखा जाना था जिसका उल्लंघन करते हुए अपयोजनकर्त्ता एजेंसी एन0टी0पी0सी0 लि0 द्वारा नाले के Course को अपनी सुविधानुसार divert करते हुए नाला क्षेत्र में खनन कार्य कर लिया गया। इस संबंध में प्रभावित क्षेत्र का सर्वे कर आकलन हेतु इस कार्यालय के पत्रांक 789 दिनांक 04.03.2022 द्वारा श्री शैलेंद्र सिंह, भा0व0से0, सलंग्न पदाधिकारी, हजारीबाग पश्चिमी वन प्रमंडल एवं श्री ए0के0 परमार, झा0व0से0, सहायक वन संरक्षक, हजारीबाग पश्चिमी प्रमण्डल को निर्देश दिया गया। श्री शैलेंद्र सिंह, भा0व0से0 एवं श्री परमार, झा0व0से0 द्वारा प्रतिवेदन पत्रांक 1011 दिनांक 18.03.2022 समर्पित किया, जिसमें उनके द्वारा कुल 37.20 हे0 क्षेत्र में अनाधिकृत खनन पाया गया। उनके प्रतिवेदन का मुख्य अंश निम्नवत् है–

"(1) यह कि एन0टी0पी0सी0 लिमिटेड पकरी–बरवाडीह कोल खनन परियोजना द्वारा पत्रांक F.No. 8-56/2009 FC(Pt) दिनांक 29.01.2019 द्वारा प्रदत्त Stage-II के शर्त संख्या–8 का उल्लंघन कर दोमोहानी नाला प्रवाह क्षेत्र के 3.1 km प्रवाह क्षेत्र मे खनन का कार्य किया गया है। ज्ञातव्य हो कि नाला का औसतन चौडाई 20 मीटर है एवं इसके दोनों तरफ 50–50 मीटर में प्रयोक्ता एजेंसी का शर्त–8 के अधीन ग्रीन बेल्ट विकसित करना था। इस प्रकार प्रयोक्ता एजेंसी द्वारा 3.1 km X 120m = 372000 वर्ग मीटर = 37.2 हे0 में अनाधिकृत रूप से खनन कर F.C. Act के Stage-II के शर्त संख्या–8 का उल्लघन किया है।"

वन क्षेत्र पदाधिकारी, बडकागांव के पत्रांक 23 दिनांक 17.01.2022 द्वारा निरीक्षण की तिथि दिनांक 16.06.2021 को इस खनन परियोजना के प्रधान श्री प्रशांत कश्यप, कार्यकारी निदेशक, एन0टी0पी0सी0 लि0, पकरी बरवाडीह कोयला खनन परियोजना बडकागांव, हजारीबाग थे।

इस संबंध में मैं मे0 एन0टी0पी0सी0 पकरी–बरवाडीह कोयला खनन परियोजना द्वारा इस कार्यालय द्वारा की गई पृच्छा के आलोक में जवाब समर्पित किया गया जिसका मुख्य विन्दु निम्नवत है :–

(i) भारत सरकार, पर्यावरण एवं वन मंत्रालय, नई दिल्ली के पत्रांक F.No. 8-56/2009 FC (Pt.) दिनांक 17.09.2010 द्वारा लगाये गये शर्त संख्या 8 का उल्लघन उनके द्वारा नहीं किया गया है बल्कि निम्नलिखित नियमों के आलोक में नियमानुसार कार्रवाई किया गया है।

(a) भारत सरकार, पर्यावरण एवं वन मंत्रालय, नई दिल्ली के पत्रांक J-11015/692/2007-IA (M) दिनांक 19 मई 2009 (छाया प्रति संलग्न अनुलग्नक–01) द्वारा दिये गये पर्यावरण स्वीकृति के शर्त संख्या A. Specific conditions के शर्त संख्या (iv) निम्नवत अंकित है–

"(iv) Mining shall be carried out as per statuette from the streams/ nallahs flowing within the lease. Embankment to be constructed shall be based on peak flow data and shall be at least 3m above the HFL. The slope of the embankment shall at least 2:1 towards the ML and shall be stabilised with plantation. The CWPRS would be engaged for the design and study of reallgnment of the drains/ nalas flowing across the ML and creation of embankment, and also obtain approval of the State Government for diversion of the nalas."

अपयोजनकर्त्ता द्वारा उपरोक्त वर्णित शर्त के अनुपालन में भारत सरकार, जल संसाधन मंत्रालय के अन्तर्गत कार्यरत संस्थान Central Power and Water Research Station से "Flood Routing studies for Pakari Barwadih Coal Mining area near Barkagaon, Hazaribag, Jharkhand." (छाया प्रति संलग्नक, अनुलग्नक–02) करवाकर उसके अनुसंशा के आलोक में मुख्य अभियंता, परियोजना अनुश्रवण एवं योजना (Project Monitoring and Planning) जल संसाधन विभाग, झारखण्ड सरकार, राँची के पत्रांक 224 दिनांक 19.03.2013 (छाया प्रति संलग्नक, अनुलग्नक–03) द्वारा निर्गत अनुमति के आलोक में दोगुहानी नाला का re-alignment किया गया है। इस शर्त को यहाँ निम्नवत उद्धृत किया जा रहा है : –

(iv) The re-alignment of Dumuhani nala should be done as pet the recommendation/ suggestion given by Central Water and Power Research Station (CWPRS), Pune given in its technical report.

(b) यह खनन कार्य भारत सरकार द्वारा स्वीकृत "Mining Plan" के अनुरूप किया गया इस Mining plan के अनुसार तकनीकी एवं आर्थिक रूप से दोमुहानी नाला का re-alignment के बगैर खनन कार्य संभव नही था।

(c) उपरोक्त वर्णित तथ्यों के आलोक में अपयोजनकर्त्ता मे0 एन0टी0पी0सी0, कोयला खनन परियोजनाये, हजारीबाग के मुख्य महाप्रबंधक द्वारा उनके पत्रांक 31748 दिनांक 09.10.2018 (छाया प्रति संलग्न, अनुलग्नक–04) द्वारा इस शर्त के संशोधन का अनुरोध निम्नवत किया गया –

" Accordingly , it is requested to please amend the condition for maintaining of 50 m green belt as stipulated in the condition mentioned above along the sides of Pakwa nallah and Dumhani nallah. Instead, we may please be permitted for maintaining the 15m green belt along the Pakwa Nalla and Khorrah Nala."

जिसपर भारत सरकार, पर्यावरण , वन एवं जलवायु परिवर्तन मंत्रालय द्वारा निर्णय लिया जाना शेष है।

अतः यह बात सत्य है कि अपयोजनकर्त्ता द्वारा भारत सरकार के पत्र F.No. 8-56/2009 FC दिनांक 17.09.2010 द्वारा निर्गत Stage-II अनुमति के शर्त संख्या 08 का उल्लंघन किया गया है परन्तु प्रयोक्ता अभिकरण द्वारा समर्पित अभिलेखों को देखने से ऐसा प्रतीत होता है कि यह उल्लंघन इस कार्य संबंधित विभिन्न नियमो/ अधिनियमो में समाविष्ट विरोधाभासी तथ्यों के आलोक में हुआ है एवं किसी व्यक्ति विशेष को सीधे सीधे जबावदेह बनाया जाना उचित प्रतीत नहीं होता है।

तथापि इस मामले मे प्रयोक्ता अभिकरण के विरूद्ध निम्नलिखित कार्रवाई की अनुसंशा की जाती है–

(1) अनाधिकृत खनन हेतु उपयोग किये गये 37.20 हे0 वनभूमि के विरूद्ध अधिकतम पाँच गुना Penal NPV का वसूली किया जा सकता है।

(2) अनाधिकृत खनन हेतु उपयोग किए गए 37.20 हे0 वन भूमि के अधिकतम पाँच गुना रकबा पर अवकृष्ट वनों में दंड क्षतिपूर्ति वृक्षारोपण (Penal CA) की शर्त लगाया जा सकता है।

बिन्दु सं0 2 :–विषयक परियोजना में सन्निहित जंगल झाड़ी भूमि राजस्व, निबंधन एवं भूमि सुधार विभाग, झारखण्ड रांची द्वारा विमुक्त हुआ है या नही की जानकारी प्रयोक्ता अभिकरण से प्राप्त कर प्रतिवेदन:–

इस मामले में प्रयोक्ता अभिकरण के कार्यकारी निदेशक द्वारा उनके ref. no. 1040/TBCMP/ EMG/ 2021/ F-28/57 दिनांक 30.07.2021 द्वारा सूचित किया गया है कि – " It is bring to notice of your kind office that the lease have been granted on all GH/J and GM lands (including nalas flowing across

the coal Mining Block) by the Government of Jharkhand vide its Gazette notification dated 21.02.2013, 20.05.2013, 19.07.2013& 21.12.2017 etc."

इस संबंध में प्रयोक्ता अभिकरण द्वारा संलग्न अनुलग्नक 05 (सीरिज) को इस पत्र के साथ संलग्न कर आपके अवलोकनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित किया जा रहा है, जिससे यह पता चलता है कि विषयक परियोजना में विमुक्त किया जा चुका है ।

अतः उपरोक्त वर्णित तथ्यों के आलोक में अग्रेतर कार्रवाई करने की कृपा की जाय।

अनुलग्नक– यथोक्त।

विश्वासभाजन

ह0/–
वन प्रमंडल पदाधिकारी
हजारीबाग पश्चिमी प्रमंडल

NOTARY KOLKA A REGN No 13823/18 GOVT OF INDIA

ज्ञापांक 1855 ✓ दिनांक 08/6/2022-

प्रतिलिपि प्रधान मुख्य वन संरक्षक सह कार्यकारी निदेशक, बंजर भूमि विकास बोर्ड, झारखण्ड, राँची/ क्षेत्रीय मुख्य वन संरक्षक, हजारीबाग को सभी अनुलग्नको सहित सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

8/6/22

वन प्रमंडल पदाधिकारी
हजारीबाग पश्चिमी प्रमंडल

हजारीबाग

(10) – ANNEXURE A10 –

(14)

एनटीपीसी लिमिटेड
(भारत सरकार का उपक्रम)

NTPC Limited
(A Govt. of India Enterprise)

कोयला खनन परियोजनाएँ, हजारीबाग
Coal Mining Projects, Hazaribag

Ref. No. 1040/PBCMP/EMG/2022/F-28/05 Date: 18.01.2022

To,

The Director General of forest (FC),
Ministry of Environment, Forest & Climate Change,
Prithvi Block, Indira Paryavaran Bhawan Jorbagh Road,
New Delhi-110 003.

Respected Sir,

Sub: Diversion of 1026.438 Ha of Forest land for NTPC Ltd – PBCMP: Amendment of Condition No. 8 of Stage-II and Condition No. 7 of Stage-I Forest Clearance: Reg.

Ref.: 1. FC Lr No. F.No. 8-56/2009 Stage-I dtd. 11.05.2010 and Stage-II dtd 17.09.2010.
2. Our Ltr No. 1040/PBCMP/EMG/2018/F-28/31748 dated 09.10.2018

***

With reference to above subject and our FC amendment request letter cited under reference 2 above, it is to mention that the Ministry of Coal, Govt. of India (GoI) has allocated Pakri Barwadih Coal Mining Project to NTPC Ltd in North Karanpura coal fields vide allotment letter no. 13016/29/2003-CA dated 11.10.2004 and DO no. 13016/29/2003-CA dated 24.08.2005. The mining plan was approved by the Ministry of Coal vide letter no. 13016/29/2003-CA (Part) dated 07.03.2016. The Environment Clearance (EC) was granted by the Ministry of Environment, Forest and Climate Change (MoEF & CC) vide letter ref. no. J-11015/692/2007-IA.II(M) dated 19.05.2009. Stage - I and Stage-II forest clearance was accorded vide letter cited under reference 1 above.

NOTARY KOLKA REGN No 13823/18 GOVT. OF INDIA

As per condition no. 8 of stage-II & condition no 7 of stage-I forest clearance which reads as:

Quote

"The user agency will take up program for at least 50m green belt along the sides of the Pakwa nallah and Dumhani nalah from the initial years under the supervision of the state forest department".

Un-Quote.

In this regard, it is to bring to your kind notice that, the Dumuhani nala is a seasonal tributary of Khora nala and it flows across the Pakri Barwadih Coal Mining Block. As techno-economically mining can't be carried out without realignment/diversion of the nalas flowing across the Pakri Barwadih mining lease. Accordingly, realignment of the

Scanned with OKEN Scanner

Dumuhani nala was envisaged well in advance at the time of mine planning and accordingly the mining plan was approved by the MoC. The same is also stipulated in the EC accorded by the MoEF&CC that reads as ***"....The CWPRS would be engaged for the design and study of realignment of the drains/nalas flowing across the ML and creation of embankment, and also obtain approval of the State Government for diversion of the nalas...."*** And relying upon the CWPRS study report, the Water Resources Department, Govt. of Jharkhand has granted NOC for realignment of Dumuhani nala.

It is further to submit that as per the guidelines issued by the Directorate Mines of Safety (DGMS) (Rule 149 of Coal Mines Regulation 2017) mining can be done up to horizontal distance of 15 meter from bank of river or canal.

Accordingly, it is humbly requested to please remove "Dumhani nala" from the above mentioned Forest Clearance Conditions and kindly amend the condition-8 of FC stage-II and condition -7 of FC stage-I. Detailed explanation with supporting documents and proposed amendment in FC condition is enclosed herewith for your kind reference please.

Submitted for your kind consideration and favorable order please.

Thanking You.

Yours Faithfully,

NOTARY KOLKATA REGN No 13823/18 GOVT. OF INDIA

[M.V.R. Reddy]
Executive Director
PB, PB-NW & Badam CMP

एम. वी. आर. रेड्डी / M. V. R. REDDY
कार्यपालक निदेशक/Executive Director NTPC Limited

Encls: As Above.

CC: 1. PCCF-cum-HoFF, GoJh, Van Bhawan, Ranchi, Jharkhand.

2. PCCF-cum-ED (Nodal), GoJh, Van Bhawan, Ranchi, Jharkhand.

Scanned with OKEN Scanner

Approval of the Central Government granted Vide Ltr. No. "F. No 8-56/2009 Dated 17th Sept 2010" under section 2, of the Forest Conservation Act, 1980, for the diversion of 1026.438 ha of forest land, for coal mining from Pakri Barwadih Coal Mining Project (PBCMP) in favor of M/s NTPC in Hazaribagh West Forest Division, Hazaribagh district , Jharkhand.

Cond. No.	FC Clearance Condition	Present Status	Reason for Amendments of FC Conditions	Revised Condition Proposed
St-I: 7 St-II: 8	*The user agency will take up programme for at least 50 m green belt along the sides of the pakwa nallah and dumhani nallah from the initial years under the supervision of the state forest department.*	Presently plantation is being carried out in the area available between the Khora nala and the mine pit limit. Till Dec' 2021 more than 32000 tree saplings along Khora Nala and 5500 tree saplings along Pakwa Nala have been done. Some of Photographs Enclosed at **Flag-H**	Ministry of Coal, GoI had allocated Pakri Barwadih Coal Mining Project (PBCMP) to NTPC Ltd in North Karanpura Coal fields vide allotment letter no. **13016/29/2003-CA dated 11.10.2004.** The mining plan was approved by Ministry of Coal vide letter no. **13016/29/2003-CA (Part) dated 25.08.2006** and revised mining plan was approved dated 07.03.2016. As per approved mine plan (Chapter 5.2.11) Dumuhani Nala is to be diverted/realigned as per the study report of CWPRS, Pune. Copy of mining plan approval letter enclosed at **Flag-A.** Three numbers of seasonal rivulets namely Pakwa Nala, Dumuhani Nala and Khora Nala traverse through the mining leasehold area accorded to NTPC Pakri Barwadih Coal Mining project. Pakwa Nala in the East, Khora in the West and Dumuhani nala across the quarry area. Dumhani Nala is a seasonal tributary of the Khora nala and all other Nalas are the seasonal tributary of the river Ghaghra which is flowing from west to east and does not falls under coal block area. All the nalas are seasonal and get dried in Summer. Copy of Map enclosed at **Flag-B.**	*The user agency will take up program for at least 15m green belt along the sides of the Pakwa nallah and Khora nallah from the initial years of start of the mining operations under the supervision of the state forest department.*

Scanned with OKEN Scanner

Cond. No.	FC Clearance Condition	Present Status	Reason for Amendments of FC Conditions	Revised Condition Proposed
			Further, the lease have been executed for all GM-JJ and GM lands (including Nalas flowing across the coal mining block) by the Govt of Jharkhand (GoJh) vide its gazette notification dated 21.02.2013, 20.05.2013, 19.07.2013, 21.012.2017, etc. The GoJh in notification dated 21.12.2017 have specifically mentioned about the Nala Diversion as per CWPRS Report. Copy of Lease Deed of GM-JJ and gazette notifications of GM Lands are enclosed at **Flag-E series.** Accordingly, it is proposed to amend the FC Condition No. 7 of Stage-I and Condition No. 8 of the Stage-II FCC for maintaining the green belt on the side of *Pakwa nallah and Dumhani nallah* instead we may be permitted for maintaining the green belt on the side of Khorra and Pakwa nalas.	
			It is further to mention that part of the Khorra Nala and Pakwa Nala shall also be realigned in due course of time as per the mining plan. Hence the green belt developed now shall anyhow require to be felled in due course of mining. Hence, it is proposed to take the same plantation at any other location suggested by the State Forest Department in place of alongside of Dumuhani Nala. Plans showing phage wise development of mine is enclosed at **Flag-F.**	

NOTARY GOVT. OF INDIA KOLKA A

Scanned with OKEN Scanner

Cond. No.	FC Clearance Condition	Present Status	Reason for Amendments of FC Conditions	Revised Condition Proposed
			As per the EIA / EMP commitment has already been given for the afforestation of 1199 ha area which is being abided in phased manner. Year wise plantation taken up till date is enclosed at **Flag-G.**	

Scanned with OKEN Scanner

ANNEXURE-I

No. 13016/29/2003-CA
Government of India
Ministry of Coal and Mines
Department of Coal

New Delhi, the 11.10.2004

To

The Chairman & Managing Director,
National Thermal Power Corporation Ltd.,
NTPC Bhawan, Scope Complex,
7 Institutional Area, Lodhi Road,
New Delhi.

Subject :- Allotment of Pakri Barwadih Coal block in favour of National Thermal Power Corporation Ltd. to undertake coal mining for exclusive use of coal in their power plants.

Sir,

I am directed to refer to your letter No. 01/CMCW/MOC/067-623 dated 9.8.2004 on the subject mentioned above and hereby convey the 'in principle' consent of the Government of India to the working of Pakri Barwadih coal block by the National Thermal Power Corporation Limited within the provision of Central Government Company dispensation under Section 3(3)(a) (i) of the Coal Mines (Nationalisation) Act, 1973 subject to the following conditions :-

i) Coal mining shall be carried on by NTPC or a separate company to be created with NTPC's participation provided such separate company is a Central Government company with coal mining as an object in its Memorandum of Association. This condition is necessitated under S. 3(3)(a)(i) of the Coal Mines (Nationalisation) Act, 1973 which allows coal mining to a Central Government Company.

ii) Coal linkages from CIL/SCCL would not be disturbed in any way with coal mined from Pakri Barwadih block. NTPC shall continue to honor its commitment towards long term linkage from these nationalized coal companies to their thermal power stations through FSAs.

iii) All coal mined from the block, including any middlings or rejects etc, if washing is resorted to, shall be used in NTPC power plants. No coal will be disposed off in any other manner, whatsoever without prior permission, in writing, of the Department of Coal.

iv) NTPC would plan for both Open cast and underground mining in Pakri Barwadih coal block so as to extract the reserves below 300 meters as well at a later date.

v) NTPC will do coal mining in accordance with the provisions of the Coal Mines (Nationalisation) Act 1973, the MMDR Act, 1957, the Contract Labour (Regulation & Abolition) Act, 1970 and in compliance with all other mineral, environmental and labour laws and regulations governing the Indian Coal Industry.

NOTARY KOLKATA REGN No 13823/18 GOVT OF INDIA

Scanned with OKEN Scanner

vi) The mining lease will be executed in the name of the NTPC or such separate Government company which may be formed with equity participation by NTPC

vii) Violation of any of the conditions imposed above on the separate Government Company in mining and disposing o Barwadih coal block will render the mining lease liable for cance

viii) NTPC may approach the CMPDIL to obtain the geologica payment of necessary exploration cost and obtain a mining leas per the provisions of the MM (D&R) Act, 1957.

Yours faithfully,

(S. K.Kakkar)
Under Secretary

NOTARY
KOLKA
REGN. NO
13823/18
GOVT. OF INDIA

Scanned with OKEN Scanner

ANNEXURE-III

No. 13016/29/2003-CA-I
Government of India
Ministry of Coal

New Delhi, the 28th August, 2006.

To

The Chairman-cum-Managing Director,
National Thermal Power Corporation Limited,
NTPC Bhawan,
SCOPE Complex, Lodhi Road,
New Delhi – 110 003.

Subject : Approval of Mining Plan in respect of Pakri-Barwadih coal mining block (June, 2006) of NTPC Limited.

Sir,

i) The Mining Company shall achieve the 15 Mty production level from the opencast operation by 12th year.

ii) As regards part of coal block that has also been allotted to ONGC for Coal Bed Methane extractions, the conditions laid down in the allotment letter shall be fully complied with.

iii) The approval of the mining plan is without prejudice to the requirement of approvals from competent/prescribed authority under the relevant rules/regulations etc.

2. Two copies of the approved mining plans duly signed by the competent authority are returned herewith with the request that a copy of the approved mining plan may be submitted to the concerned State Government for necessary action and also a photocopy of the approved mining plan may be sent to the Coal Controller for monitoring of the block.

Yours faithfully,

(V.S. Rana)
Under Secretary to the Govt. of India.

Encls. As above.

NOTARY KOLKA A REGN No 13823/18 GOVT. OF INDIA

Recognised Qualified Person
ROP No. 34011/(1)/2010-CP

Scanned with OKEN Scanner

5439
16.3.16

BY SPEED POST (56)

No.13016/29/2003-CA-I (Part)
Government of India
Ministry of Coal

Shastri Bhawan, New Delhi
Dated the 3rd March, 2016

To,

The Chairman-cum-Managing Director,
M/s. National Thermal Power Corporation,
NTPC Bhawan, SCOPE Complex,
7 Institutional Area, Lodhi Road,
New Delhi-110003.

Subject : Approval of Revised Mining Plan and Mine Closure Plan (1st Revision) [January 2016] for Pakri Barwadih coal block, Distt. North Karanpura Coalfields, District : Hazaribagh, Jharkhand of M/s. National Thermal Power Corporation (NTPC).

Sir,

I am directed to refer to NTPC's letter Nos.CC:CM: ENGG: 7010: MP: 82 dated 03.04.2015 and CC:CM: ENGG: 7010: MP: 89 dated 16.09.2015 regarding submission of Revised Mining Plan and Mine Closure Plan (1st Revision) for Pakri Barwadih coal block and to say that the same was considered by the Standing Committee in its meeting held on 17.02.2016 and the approval of the Central Government thereon is hereby conveyed under Section 5(2)(b) of the Mines & Minerals (Development & Regulation) Act, 1957 subject to the following conditions:

i) The mining company shall take all necessary precautions regarding safety of mine workings and persons deployed therein;

ii) Mining Lease of this block shall not encroach into any other adjacent block;

iii) Mining company shall get the external dump area beyond the incrop of seam explored before dumping of OB in this area;

iv) The cost of abandonment for carrying out the closure activities envisaged in the Mine closure plan is indicative; the actual cost for carrying out the activities at the time of final closure may be higher. The actual cost of abandonment will have to be borne by the project proponent for carrying out the closure activities;

v) Mining company shall get the balance area explored in detail by getting the additional drilling done either by CMPDIL or under the supervision of CMPDIL within 4 years of the approval of mining plan and till then no overburden shall be dumped over the area;

vii) Mining company shall submit mining plan for underground mining for liquidation of beyond 300 m coal reserve of the block;

Dir.(Fin.) – For kind information please.

08.03

NOTARY KOLKA A REGN No 13823/16 GOVT. OF INDIA

Scanned with OKEN Scanner

(v) The approval of mining plan is without prejudice to the requirement of approvals from competent/prescribed authority under the relevant rules/regulations, etc.

(vi) This approval may be revoked if a legal cause of action is brought against the allocatee in the light of legal proceedings including judgment of court as result of lawful investigation by the authority empowered in this beaalf.

2. Two copies of the approved Revised Mining Plan and Mine Closure Plan (1st Revision) (January 2016) for Pakri Barwadih coal block duly signed by the Competent Authority are returned herewith with the request that a copy of the same may be submitted to the State Government concerned for necessary action and also a photocopy of the approved said plan be sent to the Coal Controller for monitoring the block.

Yours faithfully,

Encl : As above

[RISHAN RYNTATHIANG]
Under Secretary to the Government of India
Tel : 23073936

Copy to :-

1. The Coal Controller, Office of Coal Controller, 1, Council House Street, Kolkata.
2. The Under Secretary, CPAM Section, Ministry of Coal for information and record.

NOTARY KOLKATA Services Postal Stamp REGN No 13823/15 GOVT. OF INDIA

Scanned with OKEN Scanner

NOTARY
KOLKA A
FEGN NO
3823 / 18
GOVT OF INDIA

Scanned with OKEN Scanner

No.J-11015/692/2007-IA.II(M)
Government of India
Ministry of Environment & Forests

Paryavaran Bhawan,
C.G.O.Complex,
New Delhi -110510.

Dated: 19th May 2009

To
Shri A.B.Haldar
Additional General Manager (CM),
M/s National Thermal Power Corporation Ltd.,
Engineering Office Complex,
A-8A, Sector 24, NOIDA – 201301

Sub: Pakri Barwadih Coal Mine Project (15 MTPA) of M/s National Thermal Power Corporation Ltd. (NTPC) Ltd. located in villages Barkagaon, Itij, Chiruadih, Urub, Chepa, Kalan, Nagri, Jugra, Sinduari, Churchu, Carahara, Sonbarsa, Pakri-Barwadih, Chepa-Khurd, Deora-Kalan, Lakura, Langatu, Keri, Dadikalan, Tehsil Barkagaon, District Hazaribagh, Jharkand - environmental clearance – reg.

Sir,

This has reference to letter No. CC/CM&CW/MoEF/01 dated 27.06.2007 along with application for environmental clearance and subsequent letters dated 16.08.2007, 14.03.2008, and 17.03.2009 on the above-mentioned subject. The Ministry of Environment & Forests has considered your application. It has been noted that the project is for opening a new coal mine – Pakri-Barwadih Opencast Coal mine Project of 15 million tonnes per annum (MTPA) rated capacity for its linked Thermal Power Station. The existing project consists of Phase-I of 39 years and comprises of opencast operations only and would be restricted to the explored lease area of 3319.42 ha. Of this area, 643.9 ha is forestland, 1950.51 ha is agricultural land, 159.64 ha is barren and wasteland, 435 ha is grazing land, 101.22 ha is human settlements and 29.15 ha includes roads and seasonal nala. In addition, an area of 68.58 ha is being acquired outside the ML at a distance of 2 km from the ML for township comprising 150 dwellings. There are no National Parks, Wildlife Sanctuary, Biosphere Reserves found in the 10 km buffer zone. Barkagaon Reserve Forest is situated within the core zone and in the buffer zone. Forestry clearance has bee applied for. There are endangered fauna such as Sloth Bear reported in the study area. Elephant has not been reported from the area. A monolith found within the core zone is not a centrally protected monument. Ghagri nadi flows south of the ML at a distance of 1.5 km from west to east. Hahro nadi flows at a distance of 1.5km south of ML from SW to northern direction. It is proposed to modify the natural drainage by diversion and realignment of the nalas and by construction of an embankment. Of the total mining lease area, 25 ha is for topsoil dump, 632 ha is for external OB dump, 1785 ha is quarry area, 31 ha is for roads, 18 ha is for infrastructure and 797 ha is undisturbed area. The project involves R&R of 17 villages. A land of 141.70 ha is being acquired as R&R site in villages Dhenga and Lakura on the eastern side of the Block. Detailed R&R has been prepared for Phase-I consisting of 7 villages and involving a total 2221 PAPs – Chirudih (10), Itiz (125), Nagadi (125), Arhara (202), Pakri-Barwadih (634), Dadikalan (665), Chepakalan (460). An area outside the mining area where infrastructure will be located also involves an R&R of a total 1068 land oustees which would also be completed in Phase-I. The balance 10 villages – Sinduari, Sonbarsa, Churchu, Jugra, Chepakhurd, Keri, Langatu, Deorlakhurd, Urub, Barkagaon are to be taken up for R&R in subsequent phases and are under survey.

Mining will be opencast by mechanised method involving shovel-dumper and involves drilling and blasting. Rated capacity of the mine is 15 (MTPA). Mineral transportation of coal from the mine to CHP would be by closed conveyors and by rail link to the linked TPP. Railway siding would be provided with Silo Loading System. Ultimate working depth of the mine would be 300m below ground level (bgl). Water table in the study area during pre-monsoon is in a range of 4.24m –14.64 m and in a range of 1.52- 8.54m during post-monsoon. Peak water requirement is 4576 m3/d of

→ ED (CM&CW) :- for kind information pl.

dBHaldar
25/5

15/05/09 -

NOTARY KOLKA A Regn No 3823/18 OF INDIA

Scanned with OKEN Scanner

which 526 m3/d is for domestic consumption to be met from ground water, and the of the remaining 4050 m3/d, 3400 m3/d would be from mine pit water and 650 m3/d from recycled water. An estimated 2118 Mm3 of OB will be generated over the life of mine (39 years) of which 1238 Mm3 would be from western quarry (first 25 years) and 860 Mm3 would be from eastern quarry (21st – 39th year). Of the 1238 Mm3 of OB form the western quarry, 595 Mm3 of ob would be dumped externally in two external OB dumps (A and B) and 643 Mm3 would be stored in external dump C. Max. height of the 3 dumps would be 90m. The entire OB of 860 Mm3 from eastern quarry would be backfilled over an area of 665 ha and reclaimed into grazing land (223 ha) and agricultural land (442 ha) at the psot mining stage. Ultimate working depth is 200m. Life of mine at the rated capacity of 15 MTPA is 39 years. Public Hearing was held on 16.04.2007. Mining Plan has been approved for 15 MTPA on 25.08.2006. **Capital cost of the project is Rs. 4500 crores.**

2. The Ministry of Environment & Forests hereby accords environmental clearance for the above-mentioned **Pakri Barwadih Coal mine Project of M/s NTPC Limited of a production capacity of 15 MTPA in a total lease area of 3319.42 ha** under the provisions of Section 12 of the Environmental Impact Assessment Notification, 2006, and subsequent amendments thereto and under MOEF Circulars there under subject to the compliance of the terms and conditions mentioned below:

A. Specific Conditions

(i) The environmental clearance is restricted to Phase-1 of 39 years of opencast operations involving 3319.42 ha of ML area only for which exploration has been completed.

(ii) No mining operations shall be undertaken in the forestland within the ML until clearance has been obtained under the provisions of FC Act, 1980.

(iii) The monolith found within the core zone shall not be disturbed by the mining operations and a minimum 500m distance along with thick green belt would be maintained between the eastern quarry and the monolith. A road would be created upto the monolith a park created around it so that the monolith could be visited.

(iv) Mining shall be carried out as per statuette from the streams/nallahs flowing within the lease. Embankment to be constructed shall be based on peak flow data and shall be at least 3m above the HFL. The slope of the embankment shall at least 2:1 towards the ML and shall be stabilised with plantation. The CWPRS would be engaged for the design and study of realignment of the drains/nalas flowing across the ML and creation of embankment, and also obtain approval of the State Government for diversion of the nalas

(v) Topsoil should be stacked properly with proper slope at earmarked site(s) and should not be kept active and shall be used for reclamation and development of green belt.

(vi) OB should be stacked at earmarked three external OB dumpsite within ML area of a maximum height of 90m. A minimum of 500m shall be maintained and thick green belt developed between the habitation and OB dumps particularly that of Barkhagaon. The option of raising the level of grazing land created after backfilling the quarry by 10m or so shall be examined so to reduce the overall OD dump height. Slope stability tests may be undertaken and the feasibility of backfilling depending on the type of cost effective technology available at that stage shall be re-examined. The ultimate slope of the dump shall not exceed 28°. Monitoring and management of reclaimed dumpsite should continue until the vegetation becomes self-sustaining. Compliance status should be submitted to the Ministry of Environment & Forests and its Regional office located at Bhubaneshwar on yearly basis.

(vii) Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from soil, OB and mineral dumps. The water so collected should be utilised

NOTARY KOLKATA REGN. No 13823/18 GOVT. OF INDIA

Scanned with OKEN Scanner

for watering the mine area, roads, green belt development, etc. The drains should be regularly desilted and maintained properly.

Garland drains (size, gradient and length) and sump capacity should be designed keeping 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mine site. Sump capacity should also provided adequate retention period to allow proper settling of silt material.

(viii) Dimension of the retaining wall at the toe of the dumps and OB benches within the mine to check run-off and siltation should be based on the rainfall data.

(ix) The main haul road of 6 km within the core zone shall be metalled. A 3-tier avenue plantation shall be developed along the main approach roads and haul roads. Mineral transportation from CHP to Railway siding shall be by closed belt conveyor of a length of 7km. The railway siding shall be provided with Silo Rapid Loading System.

(x) Drills should be wet operated only.

(xi) Controlled blasting should be practiced with use of delay detonators. The mitigative measures for control of ground vibrations and to arrest the fly rocks and boulders should be implemented.

(xii) No additional groundwater (bore well) shall be used for mining operations. Additional water if any required for the project shall be used from recycled water or mine discharge water or rainwater collected in rainwater harvesting pits within the CML.

(xiii) Regular monitoring of groundwater level and quality should be carried out by establishing a network of exiting wells and construction of new pelzometers. The monitoring for quantity should be done four times a year in pre-monsoon (May), monsoon (August), post-monsoon (November) and winter (January) seasons and for quality in May. Data thus collected should be submitted to the Ministry of Environment & Forests and to the Central Pollution Control Board quarterly within one month of monitoring. Rainwater structures shall be erected in the core and buffer zone, in case monitoring indicates a decline in water table.

(xiv) The project authorities should meet water requirement of nearby village(s) in case the village wells go dry due to dewatering of mine.

(xv) Sewage treatment plant of adequate capacity shall be installed in the colony. ETP should also be provided for workshop and CHP wastewater. Treated wastewater meeting prescribed norms only shall be recycled for mining operations to the extent possible and permitted to be discharged in to the natural water courses only if it meets the prescribed standards.

(xvi) The total area that shall be brought under afforestation at the time of mine closure shall not be less than 1199 ha which includes reclaimed topsoil soil dump area (25 ha), external OB dump (632 ha), backfilled area (524 ha), along ML boundary, embankment and undisturbed area, along roads and infrastructure, green belt (18 ha), and in township outside the lease by planting native species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha.

(xvii) A Progressive Mine Closure Plan shall be implemented by reclamation of 524 ha, of the total quarry area of 1785 ha, which shall be backfilled and afforested by planting native plant species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha. Of the total reclaimed backfilled area, 223 ha shall be grazing land and 442 ha shall be agricultural land for utilisation of the villagers.

Of the balance 1261 ha of quarry area, an area of 596 ha of decoaed area/void being converted into a water reservoir shall be gently sloped and the the upper benches of

NOTARY KOLKATA REGN. NO. 13823/18 GOVT. OF INDIA

Scanned with OKEN Scanner

(vi) Adequate measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc shall be provided with ear plugs/muffs.

(vii) Industrial wastewater (workshop and wastewater from the mine) shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time before discharge. Oil and grease trap shall be installed before discharge of workshop effluents.

(viii) Vehicular emissions shall be kept under control and regularly monitored.

(ix) Environmental laboratory shall be established with adequate number and type of pollution monitoring and analysis equipment in consultation with the State Pollution Control Board.

(x) Personnel working in dusty areas shall wear protective respiratory devices and they shall also be provided with adequate training and information on safety and health aspects.

Occupational health surveillance programme of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and to take corrective measures, if needed.

(xi) A separate environmental management cell with suitable qualified personnel shall be set up under the control of a Senior Executive, who will report directly to the Head of the company.

(xii) The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its Regional Office at Bhopal.

(xiii) The Regional Office of this Ministry located at Bhopal shall monitor compliance of the stipulated conditions. The Project authorities shall extend full cooperation to the office(s) of the Regional Office by furnishing the requisite data/ information/monitoring reports.

(xiv) A copy of the will be marked to concerned Panchayat/ local NGO, if any, from whom any suggestion/representation has been received while processing the proposal.

(xv) State Pollution Control Board shall display a copy of the clearance letter at the Regional Office, District Industry Centre and Collector's Office/Tehsildar's Office for 30 days.

(xvi) The Project authorities shall advertise at least in two local newspapers widely circulated around the project, one of which shall be in the vernacular language of the locality concerned within seven days of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution control Board and may also be seen at the website of the ministry of Environment & Forests at http://envfor.nic.in. The compliance status shall also be uploaded by the project authorities in their website and regularly updated at least once in six months so as to bring the same in the public domain. The data shall also be displayed at the entrance of the project premises and mines office and in corporate office.

3. The Ministry or any other competent authority may stipulate any further condition for environmental protection.

4. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract the provisions of the Environment (Protection) Act, 1986.

5. The above conditions will be enforced *inter-alia*, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and Rules. The proponent shall ensure to provide for the costs incurred for taking up

NOTARY KOLKATA REGN No 13823/18 GOVT. OF INDIA

Scanned with OKEN Scanner

remedial measures in case of soil contamination, contamination of groundwater and surface water, and occupational and other diseases due to the mining operations.

(Dr.T.Chandini)
Director

Copy to:

1. Secretary, Ministry of Coal, New Delhi.
2. Secretary, Department of Environment & Forests, Government of Jharkand, Secretariat, Ranchi.
3. Chief Conservator of Forests, Regional office (EZ), Ministry of Environment & Forests, A-31, Chandrashekarpur, Bhubaneshwar – 751023.
4. Chairman, Jharkand State Pollution Control Board, T.A. Division Building (Ground Floor), H.E.C., Dhurwa, Ranchi – 834004.
5. Chairman, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, New Delhi -110032.
6. Member-Secretary, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi.
7. District Collector, Hazaribagh, Government of Jharkand.
8. Monitoring File 9. Guard File 10. Record File

NOTARY KOLKA A REGN. No 13823/18 GOVT. OF INDIA

Scanned with OKEN Scanner

Office of the Chief Engineer
Project Monitoring & Planning
Water Resources Department,
Govt. of Jharkhand, Ranchi

Letter No.: 2/PMC/ND-171/2012- 229- Ranchi, dated - 19/3/2013

From: Er. Ashok Kumar
Chief Engineer (Mon)

To,

Sri P. K. Upadhayay
Addl. GM(P)I/C,
NTPC Ltd.
Coal Mining Projects,
Ujjwal Complex, Pugmil Road,
Hazaribag-825301
(Fax: 06546 270744)

Sub :- Proposal for NOC for rainwater catchment drains/nallah realignment as per CWPRS report within Pakri Barwadih Coal Block of NTPC Limited.

Ref: Letter No.7010/PB/Mining/2012/301, dated 30.10.2012

Sir,

With reference to the letter on the subject, I am directed to convey the no objection of the department for realignment of Dumuhani Nala on the following conditions:

(i). Clearance by Ministry of Environment and Forests, Government of India for non-forest use of the forest area be obtained under Forest Conservation Act 1980;

(ii). Environmental clearance be obtained from Ministry of Environment and Forests, Government of India;

(iii). The excavated mined area should be replenished as per the approved mining closure plan and to the extent in reference to the existing natural ground profile. This is required to ensure for non-reduction in water availability and no adverse impact on the environment;

(iv). The realignment of Dumuhani nala should be done as per the recommendation/suggestion given by by Central Water and Power Research Station (CWPRS), Pune given in its technical report.

NOTARY KOLKA A Notary's Principal Seat REGN No 13823/18 GOVT. OF INDIA

Yours faithfully,

(Ashok Kumar)
Chief Engineer (Mon)

E:\Ad...Office\Official...Draft\English\NTPC_Nala Diversion_Pakri Barwadih Coal Block..docx
25/03/2013 11:59 RECEIVED FROM 06546270744

Scanned with OKEN Scanner

L.R. 803 - 27.12.17 — S-1035 - 26-12-17

झारखण्ड सरकार
राजस्व, निबंधन एवं भूमि सुधार विभाग

सं0 सं0–5/स.भू. हजा0 (पकरी–बरवा0 कोल)–28/17...../रा0, राँची, दिनांक–

राज्यादेश

सेवा में,

महालेखाकार (लेखा एवं हकदारी)
झारखण्ड, पो0–डोरण्डा, राँची।

विषय:– मंत्रिपरिषद की बैठक दिनांक–05.12.17 में मद संख्या–10 के रूप में लिये गये निर्णय के आलोक में हजारीबाग जिलांतर्गत बड़कागाँव अंचल के मौजा–आराहरा के थाना सं0–55, खाता सं0–123 के विभिन्न प्लॉटों का कुल रकबा–10.17 एकड़ गैरमजरूआ खास भूमि (विस्तृत विवरणी संलग्न, अनुलग्नक–I) राजस्व विभागीय संकल्प ज्ञापांक–4306/रा., दिनांक–24.10.2014 तथा ज्ञापांक–48/रा0, दिनांक–03.01.17 के आलोक में प्रस्तावित भूमि का मूल्य निर्धारित दर के आधार पर संगणित सलामी की राशि 1,01,14,472/– (एक करोड़ एक लाख चौदह हजार चार सौ बहत्तर) रूपये, सलामी का 1 प्रतिशत वार्षिक व्यवसायिक लगान की कुल राशि रू0 1,01,145/– (एक लाख एक हजार एक सौ पैंतालीस) रूपये, सेस (लगान का 75 प्रतिशत) की कुल राशि रू0 75,859/–(पचहत्तर हजार आठ सौ उनसठ) रूपये तथा 29 वर्षों के लिए लगान एवं सेस की कुल राशि 51,33,116/–(इक्यावन लाख तैंतीस हजार एक सौ सोलह) अर्थात कुल देय राशि रू0 1,54,24,592/–(एक करोड़ चौवन लाख चौबीस हजार पाँच सौ बानवे) रूपये (विस्तृत विवरणी संलग्न, अनुलग्नक–II) मात्र की अदायगी पर 30 (तीस) वर्षों के लिए पकरी–बरवाडीह कोल माईनिंग प्रोजेक्ट हेतु एन.टी.पी.सी., भारत सरकार के उपक्रम के साथ लीज बंदोबस्ती के संबंध में।

आदेश:– स्वीकृत।

1. इस शर्त्त के साथ स्वीकृति दी जाती है कि जल संसाधन विभाग, झारखण्ड सरकार के पत्रांक–224, दिनांक–19.03.13 (अनुलग्नक–III) के द्वारा पकरी–बरवाडीह कोल माईनिंग प्रोजेक्ट, एन0टी0पी0सी0 को Rain Water Catchment Drain/Nallah Realignment पर Central Water and Power Research Station (CWPRS) Pune की तकनीकी प्रतिवेदन के आधार पर निम्न शर्तों के साथ सहमति दी गयी है –

   i. Clearance by Ministry of Environment & Forest, Government of India for Non-forest use of the forest area be obtained under Forest Conservation Act, 1980.
   ii. Environmental clearance be obtained from Ministry of Environment & Forest, Government of India.
   iii. The excavated mined area should be replenished as per the approved mining closure plan and to the extent in reference to the existing natural ground profile. This is required to ensure for non-reduction in water availability and no adverse impact on the environment.
   iv. The realignment of Dumuhani nala should be done as per the recommendation/suggestion given by Central Water and Power Research Station (CWPRS) Pune given in it's technical report.

कृ0पृ0उ0

NOTARY KOLKA A Regn. No 13823/18 GOVT. OF INDIA

Scanned with OKEN Scanner

2. समूह महाप्रबंधक, पकरी–बरवाडीह कोल माईनिंग प्रोजेक्ट, एन०टी०पी०सी० के पत्रांक–217, दिनांक–18.04.17 एवं पत्रांक–319, दिनांक–17.06.17 के द्वारा प्रस्ताव में सन्निहित गैरमजरूआ खास भूमि किस्म नदी के संदर्भ में undertaking दिया गया है जिसके अनुसार नदी का स्वरूप कुछ दूरी के लिए लगभग 500 मीटर तक सीधा किया जायेगा मगर नदी के बहाव में कोई परिवर्तन नहीं होगा तथा एन०टी०पी०सी० उस जगह पर Underground mining नहीं करेगी।

3. उपायुक्त, हजारीबाग प्रस्तावित भूमि से संबंधित सभी खातों एवं प्लॉटों में अंकित रकबा का खतियान एवं अन्य राजस्व कागजातों से सत्यापन एवं मिलान कर आश्वस्त होने के पश्चात ही भूमि के लीज बंदोबस्ती की कार्रवाई करेंगे।

4. उपायुक्त, हजारीबाग भूमि के लीज बंदोबस्ती के समय कुल देय राशि एकमुश्त वसूल करेंगे।

5. प्रस्ताव में यदि गैरमजरूआ आम भूमि सन्निहित हो तो उक्त के मामले में विधिवत रूप से ग्रामसभा की सहमति प्राप्त करने के पश्चात ही उपायुक्त, हजारीबाग लीज बंदोबस्ती की कार्रवाई सम्पन्न करेंगे। उपायुक्त, हजारीबाग यह भी सुनिश्चित करेंगे कि अधियाची उपक्रम के द्वारा ग्रामीणों के लिए गैरमजरूआ आम भूमि के बदले वैकल्पिक व्यवस्था की जायेगी।

6. उपायुक्त, हजारीबाग यह सुनिश्चित करेंगे कि यदि प्रस्ताव में सन्निहित भूमि वन भूमि अथवा जंगल–झाड़ी भूमि है तो वन संरक्षण अधिनियम, 1980 के तहत् सक्षम प्राधिकार से अनापत्ति प्रमाण पत्र निर्गत किये जाने तथा पर्यावरण एवं वन मंत्रालय, भारत सरकार से अंतिम स्वीकृति मिलने के उपरांत ही लीज बंदोबस्ती की कार्रवाई की जायेगी।

7. राजस्व विभागीय पत्रांक–92/स.को., दिनांक–18.02.02 के आलोक में 12 बिन्दुओं पर अनुपालन सुनिश्चित कर लिया जाएगा।

8. यदि परियोजना के अंतर्गत प्रस्तावित भूमि में वृक्ष आदि अवस्थित है तो उनकी लागत मूल्य की गणना कर एकरारनामा के समय अधियाची विभाग से राशि प्राप्त कर ली जायेगी।

9. राजस्व विभागीय संकल्प ज्ञापांक–4306/रा., दिनांक–24.10.2014 के द्वारा सरकारी भूमि के मूल्य का निर्धारित दर/सलामी से संबंधित कंडिका–2 (i) में विर्निदिष्ट तीन मापदण्डों के अनुसार ही भूमि के मूल्य की गणना कर उसके भुगतान पर ही भूमि के लीज बंदोबस्ती की कार्रवाई की जायेगी। अगर परियोजना से संबंधित दर/सलामी, लगान एवं सेस सहित राशि में अंतर परिलक्षित होता है तो अंतर राशि संबंधित उपायुक्त द्वारा एकरारनामा करने के पूर्व प्राप्त कर ली जायेगी।

10. राजस्व विभागीय संकल्प ज्ञापांक–4306/रा., दिनांक–24.10.2014 की कंडिका 4 (g) के आलोक में प्रस्तावित भूमि के लीज बंदोबस्ती की तिथि को भूमि के वर्तमान मूल्य के आधार पर सलामी एवं लगान तथा सेस की गणना कर ही संबंधित उपायुक्त द्वारा भूमि का लीज बंदोबस्ती किया जायेगा, परन्तु प्रस्तावित भूमि के मूल्य से यदि कम होता है तो अनुमोदित राशि की ही वसूली कर भूमि का लीज बन्दोबस्ती किया जायेगा। किसी भी परिस्थिति में यह राशि अनुमोदित राशि से कम नहीं होगी।

NOTARY KOLKATA REGN No 13823/18 GOVT OF INDIA

Scanned with OKEN Scanner

11. जिस प्रयोजन हेतु भूमि का लीज बंदोबस्ती किया जा रहा है, उसमें भूमि की आवश्यकता नहीं रहने अथवा निर्धारित अवधि तक भूमि का उपयोग नहीं किये जाने पर भूमि स्वतः राजस्व, निबंधन एवं भूमि सुधार विभाग को वापस हो जायेगी।

12. एन0टी0पी0सी0 द्वारा उपर्युक्त कंडिका–1 एवं 2 में उल्लेखित शर्तों एवं Undertaking का पूर्ण रूप से अनुपालन सुनिश्चित किया जायेगा।

अनु0–यथोपरि।

झारखण्ड राज्यपाल के आदेश से,

ह0/–
(उदय प्रताप)
सरकार के संयुक्त सचिव

ज्ञापांक:–5/स.भू. हजा0 (पकरी–बरवा0 कोल)–28/17 6138 राँची, दिनांक– 21-12-17

प्रतिलिपि:– उपायुक्त, हजारीबाग को कृपया सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित।

II. विषय से संबंधित अभिलेख सं0–14/2008–09 मूल रूप में संलग्न कर वापस किया जाता है। अनु0–यथोक्त।

2. आयुक्त, उत्तरी छोटानागपुर प्रमण्डल, हजारीबाग को उनके कार्यालय के पत्रांक–1151/रा0, दिनांक–13.07.17 के प्रसंग में कृपया सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित।

3. नोडल पदाधिकारी, ई–गजट, राजस्व, निबंधन एवं भूमि सुधार विभाग, झारखण्ड, राँची को कृपया सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित।

4. कार्यकारी निदेशक, पीबी0, सीबी0 एवं केडी, कोयला खनन परियोजनाएँ, एन0टी0पी0सी0 लि0, हजारीबाग, उज्जवल कॉम्पलेक्स, पगमिल रोड, हजारीबाग–825301 को कृपया सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित।

5. राज्यपाल सचिवालय/मुख्यमंत्री सचिवालय/मंत्रिमंडल सचिवालय एवं निगरानी विभाग/प्रधान सचिव, योजना–सह–वित्त विभाग, झारखण्ड, राँची/सचिव, ऊर्जा विभाग, झारखण्ड, राँची/उप सचिव, मुख्य सचिव कार्यालय, झारखण्ड/माननीय मंत्री, राजस्व, निबंधन एवं भूमि सुधार विभाग, झारखण्ड के आप्त सचिव/विभागीय प्रशाखा–12 (समन्वय) एवं प्रशाखा–5 को कृपया सूचनार्थ एवं आवश्यक कार्यार्थ प्रेषित।

21/12/17
सरकार के संयुक्त सचिव

NOTARY KOLKATA Notarial Practice Rules REGN. No 13823/18 GOVT. OF INDIA

Scanned with OKEN Scanner

5/स.भू. हजा0 (पकरी–बरवा0 कोल)–28/17.6138/रा.

राँची, दिनांक– 21-12-17

अनुलग्नक–I

पकरी–बरवाडीह कोल माईनिंग प्रोजेक्ट में पड़नेवाली गैरमजरूआ भूमि की विवरणी :–

क्र0	अभिलेख सं.	अंचल	मौजा	थाना नं.	खाता	प्लॉट	रकबा (एकड़ में)	गैरमजरूआ खास/आम भूमि का किस्म
1	14/08–09	बड़कागाँव	आराहरा	55	123	65	0.03	परती नाला
						89	0.31	परती नाला
						128	9.77	नदी
						240	0.02	परती गढ़हा
						242	0.04	परती गढ़हा
						कुल योग	10.17	

अनुलग्नक–II

पकरी–बरवाडीह कोल माईनिंग प्रोजेक्ट में पड़नेवाली गैरमजरूआ भूमि की मूल्य विवरणी :–

क्र0	अभि0 सं0	मौजा	रकबा	भूमि का मूल्य (प्रति एकड़)	सलामी	लगान	सेस	अन्य (29 वर्षों के लिए रेन्ट+सेस)	कुल	अभ्युक्ति
1	14/08–09	आराहरा	10.17	9,94,540	1,01,14,472	1,01,145	75,859	51,33,116	1,54,24,592	Rent @ 1% of salaami, cess @ 75% of Rent and Re & cess being charged for 30 years at the time of Lease.

14/12/17

सरकार के संयुक्त सचिव

NOTARY KOLKA A... REG. NO 13823... 18 GOVT. OF INDIA

Scanned with OKEN Scanner

Diocese of Durgapur Church of Northern India (513)

झारखण्ड सरकार
राजस्व एवं भूमि सुधार विभाग।

संख्या–5/स.भू. (एन.टी.पी.सी.) हजा.–224/2012–1278/रा0, राँची, दिनांक–20-05-13

राज्यादेश

सेवा में,

महालेखाकार (ले. एवं हक.),
झारखण्ड, पो0–हिनू, राँची।

विषयः–परामर्शी परिषद की बैठक दिनांक–27.2.2013 में मद संख्या–08 में लिये गये निर्णय के आलोक में हजारीबाग जिलान्तर्गत बड़काकाँव अंचल के विभिन्न ग्राम, विभिन्न थाना नं., के विभिन्न खाता/प्लाटों का कुल रकबा–50.97 एकड़ (विस्तृत विवरणी संलग्न अनु.–I) गै.म. खास किस्म परती कदीम, खलिहान, गोटाआर, परती टील्हा, परती पत्थर, परती पाईन, परती पिण्ड, परती गढ्हा, परती नाला, नदी, भूमि प्रति एकड़ दर/सलामी रूपये एवं सलामी का 5 प्रतिशत वार्षिक व्यावसायिक लगान (कुल सलामी रूपये 1,00,77,200/– (एक करोड़ सतहत्तर हजार दो सौ) रूपये तथा सलामी का 5% रू० 5,03,861/– (पाँच लाख तीन हजार आठ सौ एकसठ) रूपये (विस्तृत विवरणी मूल्य गणना संलग्न अनुलग्नक–II) रूपये अलावे सेस तथा प्रस्तावित भूमि पर अवस्थित वृक्षादि की मूल्यांकित राशि 15,18,746/–(पंद्रह लाख अठारह हजार सात सौ छियालीस) रूपये की अदायगी पर 30 (तीस) वर्षो के लिए नवीकरण के विकल्प के साथ लीज रेन्ट का निर्धारित सूचकांक के अनुसार दूसरे वर्ष से 30 वें वर्ष तक देय व्यावसायिक लीज रेन्ट की गणना Indexing पद्धति से की गई तालिका (संलग्न अनुसूची–III) के अनुसार प्रतिवर्ष 7.5% वृद्धि दर के भुगतान पर पकरी बरवाडीह कोल खनन परियोजना एन.टी.पी.सी., भारत सरकार के उपक्रम के साथ लीज बंदोबस्ती के संबंध में।

आदेशः स्वीकृत।

1. इस शर्त के साथ स्वीकृति दी जाती है कि जिस प्रयोजन हेतु भूमि हस्तांतरित की जा रही है, उस प्रयोजन हेतु उसकी आवश्यकता नहीं रहने पर अथवा उस प्रयोजन हेतु उसका उपयोग नहीं किये जाने पर यह भूमि स्वतः राजस्व एवं भूमि सुधार विभाग को वापस हो जाएगी।
2. इस हस्तांतरण से प्राप्त राशि बजट शीर्ष "0029 भू–राजस्व–107" के अन्तर्गत जमा होगी।
3. राज्यादेश निर्गत होने की तिथि से 60 दिनों के अन्दर भूमिधारक को विहित प्रपत्र में एकरारनामा कर पूर्ण राशि सरकारी कोष में जमा करेंगे। निर्धारित अवधि में राशि जमा नहीं किये जाने एवं एकरारनामा नहीं किये जाने पर लीज रद्द कर दी जाएगी।
4. एकरारनामा करने के 12 महीने के अन्दर स्थल पर अपना कार्य प्रारम्भ करना होगा तथा जिस कार्य हेतु भूमि लीज पर दी जा रही है उस कार्य को नियत अवधि में पूर्ण करना

NOTARY KOLKATA Appointed by Govt. of India REGN. No 13823/18

Scanned with OKEN Scanner

होगा। निर्धारित अवधि में कार्य प्रारम्भ नहीं करने एवं पूरा नहीं करने पर लीज रद्द की जा सकेगी एवं भूमि स्वतः राजस्व एवं भूमि सुधार विभाग को वापस हो जाएगी।

5. लीज पर दी गई गैरमजरूआ भूमि पर लीजधारक द्वारा Third Party Right Create नहीं किया जाएगा।

6. लीज बन्दोबस्त/स्थायी बन्दोबस्ती की गई गैरमजरूआ भूमि अहस्तानांतरणीय होगी एवं इसकी Sublease नहीं की जायेगी। यदि किसी परिस्थितिवश भूमि की सबलीज की जानी आवश्यक हो एवं भूमि के प्रयोजन में कोई बदलाव नहीं हो तो, राज्य सरकार की पुर्वानुमति प्राप्त कर ही राज्य सरकार द्वारा निर्धारित शर्तों के अधीन सबलीज की अनुमति दी जा सकेगी। सबलीज के लिये लगाई गई शर्तें निजी व्यक्ति/कम्पनी, बोर्ड, प्राधिकार एवं सरकारी उपक्रमों इत्यादि पर बाध्यकारी होगी।

7. गैरमजरूआ भूमि के हस्तांतरण की तिथि को भूमि के वर्तमान मूल्य के आधार पर सलामी एवं लगान की गणना कर ही संबंधित उपायुक्त द्वारा भूमि की लीज बन्दोबस्ती की जायेगी, परन्तु यदि मूल्य में अंतर नहीं आता है तो इस प्रस्ताव में अनुमोदित राशि की ही वसूली कर भूमि का लीज बन्दोबस्ती किया जायेगा। किसी भी परिस्थिति में यह राशि अनुमोदित राशि से कम नहीं होगी।

8. ~~तीस वर्ष बाद लीज नवीकरण के समय तीसवें वर्ष में गणित लीज रेन्ट को मूल लीज~~ रेन्ट मानते हुए राज्य सरकार द्वारा लीज का नवीकरण किया जा सकेगा बशर्ते कि लीज अवधि में शर्तों का उल्लंघन नहीं हुआ हो। 30 वर्ष के पश्चात वार्षिक लीज रेन्ट संलग्न अनूसूची 1 में की गई गणना के अनुसार वसूलनीय होगा।

9. इस आदेश के निर्गत होने के पूर्व से स्वीकृत लीज के नवीकरण के समय स्वीकृत वार्षिक लीज रेन्ट में 8.75 गुणा की वृद्धि करते हुए उसे भूल वार्षिक लीज रेन्ट मानते हुए लीज का नवीकरण सरकार द्वारा किया जा सकेगा बशर्ते कि लीज अवधि में शर्तों का उल्लंघन नहीं हुआ हो। नवीकरण के पश्चात प्रत्येक वर्ष वार्षिक लीज रेन्ट अनुसूची–1 में की गई गणना के अनुसार वसूलनीय होगा। तथापि इस संशोधन के पूर्व से स्वीकृत एवं चालू लीज प्रकरणों में लीज की अवधी तक Indexing factor के अनुसार lease rent की वसूली के प्रावधान लागू नहीं होंगे।

10. लीज शर्तों का उल्लंघन होने अथवा लीज का प्रयोजन बदल जाने पर गैरमजरूआ भूमि की लीज बन्दोबस्ती/स्थायी बन्दोबस्ती राज्य सरकार द्वारा रद्द कर दी जाएगी एवं लीज का नवीकरण नहीं किया जाएगा।

NOTARY KOLKA A Pramod Gupta REGN No 13823/18 GOVT. OF INDIA

Scanned with OKEN Scanner

11. लीज अवधि के दौरान लीज धारक द्वारा राज्य सरकार की पूर्वानुमति के बिना भूमि का हस्तांतरण अन्य किसी व्यक्ति/संस्था/कंपनी के साथ कर दिया जाता है तो उपरोक्त हस्तांतरण अवैध समझा जाएगा एवं जिस व्यक्ति/संस्था/कम्पनी को भूमि का हस्तांतरण किया गया है उसे सरकारी भूमि पर Trespasser समझा जाएगा एवं सरकारी भूमि को खाली कराने हेतु कार्रवाई की जाएगी। सरकार यदि चाहे तो उक्त Trespasser से आवेदन प्राप्त होने पर उसके साथ नई बन्दोबस्ती कर सकती है। ऐसी स्थिति में उक्त भूमि के लिए पूर्व में जमा की गई सलामी को राजसात कर लिया जाएगा एवं इसे नई बन्दोबस्ती मानते हुए वर्तमान बाजार दर पर सलामी एवं लीज रेन्ट की वसूली की जाएगी।

12. लीज अवधि के दौरान लीजधारक द्वारा बन्दोबस्त भूमि अन्य किसी व्यक्ति/संस्था/कंपनी के साथ हस्तांतरण हेतु आवेदन प्राप्त होने पर राज्य सरकार द्वारा भूमि के वर्तमान बाजार मूल्य में से लीज स्वीकृति के समय वसूल की गई सलामी को घटाकर अवशेष राशि का 50 प्रतिशत राशि प्राप्त कर हस्तांतरण की अनुमति दी जा सकेगी एवं लीज का नवीकरण किया जा सकेगा।

13. लीजधारक को लीज समाप्ति की अवधि के एक वर्ष पूर्व नवीकरण हेतु आवेदन संबंधित उपायुक्त को समर्पित करना होगा। निर्धारित अवधि में आवेदन प्राप्त नहीं होने पर यह समझा जाएगा कि लीजधारक लीज के नवीकरण हेतु इच्छुक नहीं है। ऐसी स्थिति में संबंधित उपायुक्त द्वारा लीजधारक को सुनवाई का मौका देते हुए भूमि को वापस लेने हेतु कार्रवाई की जायेगी। यदि लीजधारक लीज अवधि के दौरान लीज की शर्तों का उल्लंघन करता है तो संबंधित उपायुक्त स्वतः लीजधारक को सुनवाई का मौका देकर लीज विखंडन हेतु कार्रवाई कर सकेंगे।

14. (i) भूमि हस्तांतरण के पूर्व यह सुनिश्चित हो लिया जायेगा कि कम्पनी किसी भी नाला/नदी के प्रवाह का अवरूद्ध नहीं करेगी, इसके लिए अपने खर्च पर नाला को Divert करेगी, ताकि नाला/नदी का प्रवाह अवरूद्ध नहीं हो, एवं उसके बदले में कम्पनी अपने खर्च पर वैकल्पिक व्यवस्था करेगी।

(ii) भूमि हस्तांतरण के पूर्व यह सुनिश्चित हो लिया जायगा कि प्रश्नगत भूमि वन भूमि नहीं है।

(iii) विभागीय संकल्प संख्या-241/रा. दिनांक-22.1.2011 में अंकित शर्तों का अनुपालन किया जायगा।

NOTARY KOLKA A REGN. No. 13823/16 GOVT. OF INDIA

Scanned with OKEN Scanner

(iv) भूमि हस्तांतरण के पूर्व यह सुनिश्चित हो लिया जायगा कि भूमि के Actual transfer के समय लागू दर तथा अभिलेख में अंकित दर (which are three years old) में जो अधिक होगा, उसके आधार पर सलामी इत्यादि की गणना कर वसूली की जायगी।

(v) भूमि हस्तांतरण के पूर्व यह सुनिश्चित हो लिया जायगा कि राजस्व विभागीय सरकारी परिपत्र=344/आर. दिनांक–14/15.01.1969 एवं 1857/रा. दिनांक–18.5.82 तथा पत्र संख्या–92/स.को. दिनांक–18.2.2002 तथा खास महाल एवं वन अधिनियम के प्रावधानो के अनुसार सगुचित कार्रवाई की जा चुकी है।

(vi) भूमि हस्तान्तरण के पूर्व यह सुनिश्चित हो लिया जायगा कि खतियान में जिस भूमि का स्वरूप नदी, नाला अंकित है, उसका स्वरूप वर्तमान में बदल चुका है।

15. अन्य सभी शर्त्तें इस्टेट मैन्युअल में निहित प्रावधानों एवं समय–समय पर सरकार द्वारा निर्गत निदेशों के अनुरूप लागू होगी।

झारखण्ड राज्यपाल के आदेश से,

20.04.13

(आर. आर. मिश्र)
सरकार के उप सचिव

1638/रा. दिनांक– 20-05-13

ज्ञापांक–

प्रतिलिपि– उपायुक्त, हजारीबाग को सूचना एवं आवश्यक कार्यार्थ-प्रेषित।

निबंधित

2. विषय से संबंधित मूल अभिलेख सं0–44/09–10, 42/09–10, 41/09–10, 40/09–10, 39/09–10, 38/09–10, 37/09–10, 36/09–10, 35/09–10, 33/09–10, 04/09–10 एवं 34/09–10 इसके साथ संलग्न कर मूल रूप में वापस किया जाता है।

अनुलग्नक:–यथोक्त।

20.04.13

सरकार के उप सचिव

1638/रा. दिनांक– 20-05-13

ज्ञापांक–

प्रतिलिपि–आयुक्त, उत्तरी छोटानागपुर प्रमंडल, हजारीबाग को उनके पत्रांक–3810/रा. दिनांक–10.8.11, पत्रांक–3813, 3814, 3815, 3816, 3817, 3818, 3819, 3820, 3821, 3822 एवं 3823 सभी दिनांक–10.8.2011 के प्रसंग में सूचना एवं आवश्यक कार्यार्थ प्रेषित।

20.04.13

सरकार के उप सचिव

1638/रा. दिनांक– 20-05-13

ज्ञापांक–

प्रतिलिपि:–जेनेरल मैनेजर, एन.टी.पी.सी. लि., पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट, हजारीबाग को सूचना एवं आवश्यक कार्रवाई हेतु प्रेषित।

20.04.13

सरकार के उप सचिव

1638/रा. दिनांक– 20-05-13

ज्ञापांक–

प्रतिलिपि–राज्यपाल सचिवालय/मंत्रिमंडल सचिवालय एवं समन्वय विभाग/विभागीय प्रशाखा–4 (समन्वय) एवं प्रशाखा–5 को सूचना एवं आवश्यक कार्यार्थ प्रेषित।

20.04.13

सरकार के उप सचिव

F/all file/coop/sailesh for cabinet/Rajyadesh-13 (Mamo)

NOTARY KOLKATA Narendra Prasad Gupta REGN. No. 13823/18 GOVT. OF INDIA

Scanned with OKEN Scanner

(59)

6

5/सी0भू0 (एन.टी.पी.सी.) हजा0 224/2012

भूमि की विवरणी

अनुलग्नक–1

पकरी बरवाडीह कोल खनन परियोजना हेतु एन.टी.पी.सी. भारत सरकार के उपक्रम के साथ लीज बन्दोबस्ती की जानेवाली प्रस्तावित भूमि की विवरणी :–

क्र.	अंचल/थाना नं0	ग्राम	खाता नं0	प्लॉट नं0	रकबा (एकड़ में)	किस्म जमीन मै. म. खास
1	बड़कागाँव/123	अराहरा	123	104	0.10	परती कदीम
				112	0.05	परती कदीम
				120	0.04	परती कदीम
				123	1.32	परती कदीम
				129	1.06	परती कदीम
				170	0.02	परती कदीम
				191	0.10	परती कदीम
				196	0.04	परती कदीम
				250	0.04	परती कदीम
				कुल रकवा	2.77 एकड़	
2	बड़कागाँव/52	चेपाकला	124	1392	0.15	
				1393	0.21	
				कुल रकवा	0.36 एकड़	
3	बड़कागाँव/49	नगड़ी	90	605	0.22	परती कदीम
				620	0.22	परती कदीम
				622	0.45	परती कदीम
				641	0.36	खलिहान
				643	0.08	परती कदीम
				644	0.04	मोटा आर
				648	0.05	परती कदीम
				657	0.06	परती कदीम
				670	0.71	परती कदीम
				678	0.26	परती कदीम
				681	0.05	परती कदीम
				684	0.04	परती कदीम
				687	0.05	परती कदीम
				688	0.01	परती कदीम
				689	0.08	परती कदीम
				699	0.02	परती कदीम
				701	0.02	मोटा आर
				702	0.08	मोटा आर
				743	0.02	परती कदीम

Dr Sandeep for Colonel Hon. (L)

NOTARY KOLKA A Notarial Practice Regn REGN No 13823/18 GOVT. OF INDIA

Scanned with OKEN Scanner

				744	0.02	परती कदीम
				745	0.03	परती कदीम
				748	0.01	परती कदीम
				749	0.06	परती कदीम
				754	0.01	परती कदीम
				755	0.03	परती कदीम
				756	0.01	परती कदीम
				757	0.01	परती कदीम
				760	0.02	परती कदीम
				761	0.01	परती कदीम
				762	0.02	परती कदीम
				764	0.01	परती कदीम
				924	0.02	परती कदीम
				926	0.05	परती कदीम
				932	0.36	परती कदीम
				936	0.13	परती कदीम
				948	0.24	परती कदीम
				950	0.02	परती टिल्हा
				957	0.36	परती कदीम
				962	0.04	परती कदीम
				989	0.02	परती कदीम
				1072	0.13	परती कदीम
				1083	0.03	परती कदीम
				1089	0.21	परती पत्थर
				1099	0.20	परती पत्थर
				1121	0.22	परती कदीम
				1131	0.31	परती कदीम
				1141	0.06	परती कदीम
				1142	0.87	परती कदीम
				कुल रकबा	6.33 एकड़	
4.	बड़कागाँव / 52	धेपाकला	124	26	0.15	परती कदीम
				37	0.02	परती कदीम
				38	0.98	परती कदीम
				46	0.03	परती कदीम
				86	0.01	परती पाईन
				156	0.04	परती कदीम
				292	0.01	परती कदीम
				299	0.20	परती पाईन
				322	0.18	परती कदीम

NOTARY KOLKA A Appointed Notary Public REGN No 13823 / 18 GOVT. OF INDIA

Scanned with OKEN Scanner

				446	0.04	परती कदीम
				509	0.03	परती कदीम
				624	0.11	परती भीड
				636	0.02	परती कदीम
				709	0.04	परती कदीम
				713	0.32	परती कदीम
				733	0.02	परती कदीम
				803	0.05	परती कदीम
				822	0.02	परती कदीम
				1287	0.01	परती कदीम
				1336	0.06	परती पाईन
				1395	0.01	परती कदीम
				1440	0.03	परती पाईन
				1486	0.02	परती कदीम
				1543	0.04	परती पाईन
				1596	0.02	परती कदीम
				1680	0.04	परती पाईन
				1690	0.10	परती कदीम
				1765	0.06	परती कदीम
				1787	1.20	परती कदीम
				1796	0.01	परती कदीम
				1823	0.07	परती कदीम
				1931	0.01	परती कदीम
				1933	0.01	परती कदीम
				1991	0.09	परती गढ़हा
				2081	0.02	परती कदीम
				287 / 2125	0.92	परती कदीम
			148	1775	0.08	परती गढ़हा
				कुल रकबा	5.07 एकड़	
5	बड़कागाँव / 127	ढेंगा	206	301	0.02	परती कदीम
				309	0.05	परती कदीम
				312	0.03	परती कदीम
				349	0.06	परती कदीम
				460	0.23	परती कदीम
				563	0.08	परती कदीम
				565	0.04	परती कदीम
				567	0.01	परती कदीम
				571	0.07	परती कदीम
				638	0.01	परती कदीम

NOTARY
KOLKATA
REGN. No. 13823 / 18
GOVT. OF INDIA

Scanned with OKEN Scanner

				649	0.01	परती कदीम
				646	0.03	परती कदीम
				676	0.08	परती कदीम
				679	0.05	परती कदीम
				727	0.04	परती कदीम
				746	0.01	परती कदीम
				749	0.03	परती कदीम
			14	699	0.08	परती कदीम
				710	0.11	परती कदीम
				कुल रकबा	1.04 एकड़	
6	बड़कागाँव / 51	डाडीकला	123	115	0.07	परती नाली
				529	0.35	परती नाली
				532	0.12	परती नाली
				575	0.28	परती नाली
				822	0.01	परती नाली
				913	0.08	परती नाली
				921	0.14	परती नाली
				1262	4.25	नदी
				1936	0.14	परती नाली
				कुल रकबा	5.44 एकड़	
7	बड़कागाँव / 127	ढेगा	206	140	0.14	नाला
				461	0.28	नाला
				669	1.28	नाला
				718	0.17	नाला
				724	0.32	नाला
			14	697	0.29	नाला
				कुल रकबा	2.48 एकड़	
8	बड़कागाँव / 59	सोनघरसा	145	1	0.60	नदी
				17	3.91	नदी
				1014	1.11	परती नाला
				1016	0.07	परती नाला
				1110	1.74	नदी
			कुल रकबा		7.43 एकड़	
9	बड़कागाँव / 41	उरूब	49	1	3.40	नदी
				11	2.75	नदी
				98	1.51	नदी
				231	1.15	नदी
				346	3.05	नदी
				कुल रकबा	11.86 एकड़	

NOTARY KOLKATA REGN NO 13823/18 GOVT. OF INDIA

Scanned with OKEN Scanner

(50)

सांख्यिकी संख्या–5/स.मू. (एन.टी.पी.सी.)–224/12
अनुलग्नक–II

पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट, एन.टी.पी.सी. भारत सरकार के उपक्रम के साथ लीज बन्दोबस्ती की जानेवाली प्रस्तावित भूमि की मूल्य गणना विवरणी :–

क्र0	अंचल	मौजा	रकबा (एकड़ में)	भूमि का बजार बाजार मूल्य प्रति एकड़ (रू0 में)	भूमि की सलामी मूल्य (रू0 में)	वार्षिक व्यावसायिक लगान/सलामी का 5%
1	बड़कागाँव	अरहरा	2.77	2,35,000.00	6,50,950.00	32,548.00
2	बड़कागाँव	चेपाकला	0.36	3,00,000.00	1,08,000.00	5,400.00
3	बड़कागाँव	नगड़ी	6.33	1,40,000.00	8,86,200.00	44,310.00
4	बड़कागाँव	चेपाकला	5.07	3,00,000.00	15,21,000.00	76,050.00
5	बड़कागाँव	ढेंगा	1.04	3,50,000.00	3,64,000.00	18,200.00
6	बड़कागाँव	डाडीकला	5.44	2,45,000.00	13,32,800.00	66,640.00
7	बड़कागाँव	ढेंगा	2.48	3,50,000.00	8,68,000.00	43,400.00
8	बड़कागाँव	उरूवा	11.86	1,70,000.00	20,16,200.00	1,00,810.00
9	बड़कागाँव	सोनबरसा	7.43	1,40,000.00	10,40,200.00	52,010.00
10	बड़कागाँव	घुरचू	3.66	1,65,000.00	6,03,900.00	30,195.00
11	बड़कागाँव	नगड़ी	4.08	1,40,000.00	5,71,200.00	28,560.00
12	बड़कागाँव	जुगरा	0.45	2,55,000.00	1,14,750.00	5,738.00
कुल योग			50.97 एकड़		1,00,77,200.00	5,03,861.00

NOTARY KOLKA A Human Rights REGN No 13823/18 GOVT. OF INDIA

कुल (सलामी एक करोड़ सतहत्तर हजार दो सौ तथा 5% वार्षिक व्यावसायिक लगान रू0 पाँच लाख तीन हजार आठ सौ एकसठ) रूपये मात्र।

20.04.13
उप सचिव

Scanned with OKEN Scanner

(503)

सं0स0–5/स0भू0 (एन.टी.पी.सी.)–हजा.–224/2012 /स0, दिनांक–.

अनुसूची–III
लीज रेंट सूचकांक

वर्षांत में	लीज रेंट सूचकांक	भुगतेय लीज रेंट
1	2	3
1	1.08	503861.00
2	1.16	541650.58
3	1.24	582274.37
4	1.34	625944.95
5	1.44	672890.82
6	1.54	723357.63
7	1.66	777609.45
8	1.78	835930.16
9	1.92	898624.92
10	2.06	966021.79
11	2.22	1038473.42
12	2.38	1116358.93
13	2.56	1200085.85
14	2.75	1290092.29
15	2.96	1386849.21
16	3.18	1490862.90
17	3.42	1602677.62
18	3.68	1722878.44
19	3.95	1852094.32
20	4.25	1991001.40
21	4.57	2140326.50
22	4.91	2300850.99
23	5.28	2473414.82
24	5.67	2658920.93
25	6.1	2858340.00
26	6.56	3072715.50
27	7.05	3303169.16
28	7.58	3550906.84
29	8.14	3817224.66
30	8.75	4103516.72

NOTARY KOLKA A REGN No 13823/18 GOVT. OF INDIA

20.4.17

सरकार के उप सचिव

20.4.17

Scanned with OKEN Scanner

(255)
12-5

-77-

एनडी

झारखण्ड सरकार
राजस्व एवं भूमि सुधार विभाग।

संख्या–5/स.भू. (एन.टी.पी.सी.) हजा.–17/2011 585 /रा0, राँची, दिनांक–21-02-

राज्यादेश

सेवा में,

महालेखाकार (ले. एवं हक.),
झारखण्ड, पो0–हिनू, राँची।

विषयः मंत्रिपरिषद् की बैठक दिनांक–20.12.2012 की मद संख्या–29 में लिये गये निर्णय के आलोक में हजारीबाग जिलान्तर्गत बड़कागाँव अंचल के विभिन्न थाना नं., विभिन्न मौजा के विभिन्न खाता, विभिन्न प्लाटों का कुल रकबा–20.12 एकड़ (विस्तृत विवरणी संलग्न अनु.–I) गैरमजरूआ खास/आम किस्म नदी, नाला, रास्ता, परती नाला, भिन्ड अहरा भूमि प्रति एकड़ दर/सलामी एवं सलामी का 5 प्रतिशत वार्षिक व्यावसायिक लगान (कुल सलामी 48,91,250/– (अड़तालीस लाख एकानबे हजार दो सौ पचास) रूपये तथा (5 प्रतिशत 2,44,563/–(दो लाख चौवालीस हजार पाँच सौ तिरसठ) (विस्तृत विवरणी मूल्य गणना संलग्न अनुलग्नक–II) अलावे सेस की अदायगी पर 30 (तीस) वर्षों के लिए नवीकरण के विकल्प के साथ लीज रेन्ट का निर्धारित सूचकांक के अनुसार दूसरे वर्ष से 30 वें वर्ष तक देय व्यावसायिक लीज रेन्ट की गणना Indexing पद्धति से की गई तालिका (संलग्न अनुसूची–III) के अनुसार प्रतिवर्ष 7.5% वृद्धि दर के भुगतान पर पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट एन.टी.पी.सी., भारत सरकार के उपक्रम के साथ लीज बंदोबस्ती के संबंध में।

आदेशः स्वीकृत।

1. इस शर्त्त के साथ स्वीकृति दी जाती है कि जिस प्रयोजन हेतु भूमि हस्तांतरित की जा रही है, उस प्रयोजन हेतु उसकी आवश्यकता नहीं रहने पर अथवा उस प्रयोजन हेतु उसका उपयोग नहीं किये जाने पर यह भूमि स्वतः राजस्व एवं भूमि सुधार विभाग को वापस हो जाएगी।
2. इस हस्तांतरण से प्राप्त राशि बजट शीर्ष "0029 भू–राजस्व–107" के अन्तर्गत जमा होगी।
3. राज्यादेश निर्गत होने की तिथि से 60 दिनों के अन्दर भूमिधारक को विहित प्रपत्र में एकरारनामा कर पूर्ण राशि सरकारी कोष में जमा करेंगे। निर्धारित अवधि में राशि जमा नहीं किये जाने एवं एकरारनामा नहीं किये जाने पर लीज रद्द कर दी जाएगी।
4. एकरारनामा करने के 12 महीने के अन्दर स्थल पर अपना कार्य प्रारम्भ करना होगा तथा 60 महीने में जिस कार्य हेतु भूमि लीज पर दी जा रही है उस कार्य को पूर्ण करना होगा। निर्धारित अवधि में कार्य प्रारम्भ नहीं करने एवं पूरा नहीं करने पर लीज रद्द की जा सकेगी एवं भूमि स्वतः राजस्व एवं भूमि सुधार विभाग को वापस हो जाएगी।

d/Folder/sec5/rajyadesh/com (lalit) HZB

Scanned with OKEN Scanner

(254)

5. लीज पर दी गई गैरमजरूआ भूमि पर लीजधारक द्वारा Third Party Right Creat[illegible] किया जाएगा।

6. लीज बन्दोबस्त/स्थायी बन्दोबस्ती की गई गैरमजरूआ भूमि अहस्तान्तरणीय होगी एवं इसकी Sublease नहीं की जायेगी। यदि किसी परिस्थितिवश भूमि की सबलीज की जानी आवश्यक हो एवं भूमि के प्रयोजन में कोई बदलाव नहीं हो तो, राज्य सरकार की पुर्वानुमति प्राप्त कर ही राज्य सरकार द्वारा निर्धारित शर्तों के अधीन सबलीज की अनुमति दी जा सकेगी। सबलीज के लिये लगाई गई शर्तें निजी व्यक्ति/कम्पनी, बोर्ड, प्राधिकार एवं सरकारी उपक्रमों इत्यादि पर बाध्यकारी होगी।

7. गैरमजरूआ भूमि के हस्तांतरण की तिथि को भूमि के वर्त्तमान मूल्य के आधार पर सलामी एवं लगान की गणना कर ही संबंधित उपायुक्त द्वारा भूमि की लीज बन्दोबस्ती की जायेगी, परन्तु यदि मूल्य में अंतर नहीं आता है तो इस प्रस्ताव में अनुमोदित राशि की ही वसूली कर भूमि का लीज बन्दोबस्ती किया जायेगा। किसी भी परिस्थिति में यह राशि अनुमोदित राशि से कम नहीं होगी।

8. तीस वर्ष बाद लीज नवीकरण के समय तीसवें वर्ष में गणित लीज रेन्ट को मूल लीज रेन्ट मानते हुए राज्य सरकार द्वारा लीज का नवीकरण किया जा सकेगा बशर्ते कि लीज अवधि में शर्त्तों का उल्लंघन नहीं हुआ हो। 30 वर्ष के पश्चात वार्षिक लीज रेन्ट संलग्न अनूसूची 1 में की गई गणना के अनुसार वसूलनीय होगा।

9. इस आदेश के निर्गत होने के पूर्व से स्वीकृत लीज के नवीकरण के समय स्वीकृत वार्षिक लीज रेन्ट में 8.75 गुणा की वृद्धि करते हुए उसे मूल वार्षिक लीज रेन्ट मानते हुए लीज का नवीकरण सरकार द्वारा किया जा सकेगा बशर्ते कि लीज अवधि में शर्त्तों का उल्लंघन नहीं हुआ हो। नवीकरण के पश्चात प्रत्येक वर्ष वार्षिक लीज रेन्ट अनुसूची–1 में की गई गणना के अनुसार वसूलनीय होगा। तथापि इस संशोधन के पूर्व से स्वीकृत एवं चालू लीज प्रकरणों में लीज की अवधी तक Indexing factor के अनुसार lease rent की वसूली के प्रावधान लागू नहीं होंगे।

10. लीज शर्त्तों का उल्लंघन होने अथवा लीज का प्रयोजन बदल जाने पर गैरमजरूआ भूमि की लीज बन्दोबस्ती/स्थायी बन्दोबस्ती राज्य सरकार द्वारा रद्द कर दी जाएगी एवं लीज का नवीकरण नहीं किया जाएगा।

11. लीज अवधि के दौरान लीज धारक द्वारा राज्य सरकार की पूर्वानुमति के बिना भूमि क हस्तांतरण अन्य किसी व्यक्ति/संस्था/कंपनी के साथ कर दिया जाता है तो उपरोक्त

NOTARY KOLKATA REGN. No 13823/18 GOVT. OF INDIA

Scanned with OKEN Scanner

(253)

हस्तांतरण अवैध समझा जाएगा एवं जिस व्यक्ति/संस्था/कम्पनी को भूमि का हस्तांतरण किया गया है उसे सरकारी भूमि पर Tresspasser समझा जाएगा एवं सरकारी भूमि को खाली कराने हेतु कार्रवाई की जाएगी। सरकार यदि चाहे तो उक्त Tresspasser से आवेदन प्राप्त होने पर उसके साथ नई बन्दोबस्ती कर सकती है। ऐसी स्थिति में उक्त भूमि के लिए पूर्व में जमा की गई सलामी को राज्यसात कर लिया जाएगा एवं इसे नई बन्दोबस्ती मानते हुए वर्तमान बाजार दर पर सलामी एवं लीज रेन्ट की वसूली की जाएगी।

12. लीज अवधि के दौरान लीजधारक द्वारा बन्दोबस्त भूमि अन्य किसी व्यक्ति/संस्था/कंपनी के साथ हस्तांतरण हेतु आवेदन प्राप्त होने पर राज्य सरकार द्वारा भूमि के वर्तमान बाजार मूल्य में से लीज स्वीकृति के समय वसूल की गई सलामी को घटाकर अवशेष राशि का 50 प्रतिशत राशि प्राप्त कर हस्तांतरण की अनुमति दी जा सकेगी एवं लीज का नवीकरण किया जा सकेगा।

13. लीजधारक को लीज समाप्ति की अवधि के एक वर्ष पूर्व नवीकरण हेतु आवेदन संबंधित उपायुक्त को समर्पित करना होगा। निर्धारित अवधि में आवेदन प्राप्त नहीं होने पर यह समझा जाएगा कि लीजधारक लीज के नवीकरण हेतु इच्छुक नहीं है। ऐसी स्थिति में संबंधित उपायुक्त द्वारा लीजधारक को सुनवाई का मौका देते हुए भूमि को वापस लेने हेतु कार्रवाई की जायेगी। यदि लीजधारक लीज अवधि के दौरान लीज की शर्त्तो का उल्लंघन करता है तो संबंधित उपायुक्त स्वतः लीजधारक को सुनवाई का मौका देकर लीज विखंडन हेतु कार्रवाई कर सकेंगे।

14. सार्वजनिक प्रयोजनार्थ अभिलिखित जमीन यथा–पूजा स्थान, रास्ता, नाला आदि का विकास कम्पनी को करना होगा तथा इस संबंध में किसी भी स्थिति में सार्वजनिक कार्यों का उल्लंधन न हो यानि अन्य लोग भी उक्त भूमि का उपयोग कर सकें।

15. अन्य रागी शर्त्ते इस्टेट मैन्युअल में निहित प्रावधानों एवं समय–समय पर सरकार द्वारा निर्गत निदेशों के अनुरूप लागू होगी।

झारखण्ड राज्यपाल के आदेश से,

17.02.13

(आर. आर. मिश्र)
सरकार के उप सचिव

कृपपृ०उ०

d:\folderssc3\rajyadesh\com (kalu) HZD

NOTARY KOLKA A REGN No 3823/18 GOVT. OF INDIA

Scanned with OKEN Scanner

(25)

निबंधित ज्ञापांक– दिनांक–

प्रतिलिपि– उपायुक्त, हजारीबाग को सूचना एवं आवश्यक कार्यार्थ प्रेषित।

2. विषय से संबंधित मूल अभिलेख सं0–01/2010–11, 03/10–11, 04/10–1 06/10–11, 08/10–11, 18/10–11, इसके साथ संलग्न कर मूल रूप में वापस किया जाता है।

अनुलग्नक–यथोक्त।

सरकार के उप सचिव

ज्ञापांक– 585/R. दिनांक– 21-02-13

प्रतिलिपि– आयुक्त, उत्तरी छोटानागपुर प्रमंडल, हजारीबाग को उनके पत्रांक–2261 दिनांक–19.05.11, पत्रांक–2260, 2259, 2257, 2258 एवं 2256 दिनांक–19.05.2011 के प्रसंग सूचना एवं आवश्यक कार्यार्थ प्रेषित।

सरकार के उप सचिव

ज्ञापांक– 585/R. दिनांक– 21-02-13

प्रतिलिपि :–जेनेरल मैनेजर, एन.टी.पी.सी. लिमिटेड, पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट, हजारीबागको सूचना एवं आवश्यक कार्रवाई हेतु प्रेषित।

सरकार के उप सचिव

ज्ञापांक– 585/R. दिनांक– 21-02-13

प्रतिलिपि– राज्यपाल सचिवालय/मंत्रिमंडल सचिवालय एवं समन्वय विभाग/विभागीय प्रशाखा–4 (समन्वय) एवं प्रशाखा–5 को सूचना एवं आवश्यक कार्यार्थ प्रेषित।

सरकार के उप सचिव

d/folder/sec5/rajyadesh/com (late) HZB

NOTARY BOLKA A Narendra Prasad Gupta REGN No 3823/18 GOVT. OF INDIA

Scanned with OKEN Scanner

(251)

अनुसूची अनुलग्नक–I

संचिका संख्या–5/स.भू. (एन.टी.पी.सी.) हजा.–17/11 - 5

पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट हेतु एन.टी.पी.सी., भारत सरकार के उपक्रम को लीज बन्दोबस्ती की जाने वाली प्रस्तावित गै.म. खास/आम भूमि की विवरणी :–

क्र.	अंचल	ग्राम	थाना नं.	खाता नं.	प्लॉट नं.	रकबा (एकड़ में)	किस्म भूमि गै.म. खास
1	2	3	4	5	6	7	8
1	बड़कागाँव	चुरचू	61	52	13/626	2.11	नदी
2	बड़कागाँव	सिंदुवारी	60	62	1	1.70	नदी
					32	0.80	नाला
					47	1.84	नदी
					425	2.17	नदी
					485	0.65	नदी
3	बड़कागाँव	सोनबरसा	59	146	895	.14	रास्ता
4	बड़कागाँव	डाडीकला	51	123	83	0.45	परती नाली
					529	0.07	परती नाली
5	बड़कागाँव	चेपाकला	52	124	248	0.17	भीड़ अंहरा
6	बड़कागाँव	जुगरा	54	115	219	0.49	नाला
					1051	0.20	परती नाली
					1056	1.44	परती नाली
					1067	2.50	नदी
					1088	0.12	परती नाली
					1140	5.17	नदी
					1208	0.10	नाला
				सकल योग कुल रकबा–		20.12 एकड़	

17.01.13

सरकार के उप सचिव।

Sanlekh for Cabinet(Manoj)

NOTARY KOLKATA Harnam Prasad Gupta REGN No 13823/18 GOVT. OF INDIA

Scanned with OKEN Scanner

(250)

अनुसूची अनुलग्नक–II

संचिका संख्या–6/स.भू. (एन.टी.पी.सी.) हजा.–17/11 - 5.

21-0

पकरी बरवाडीह कोल माईनिंग प्रोजेक्ट हेतु एन.टी.पी.सी., भारत सरकार के उपक्रम को लीज बन्दोबस्ती की जाने वाली प्रस्तावित भूमि के सलामी तथा सलामी का 5% मूल्य की गणना विवरणी :–

क्र.	अंचल	मौजा	रकबा (एकड़ में)	भूमि का बाजार मूल्य प्रति एकड़ (रू. में)	भूमि की सलामी मूल्य (रू. में)	सलामी का 5% मूल्य रू. में
1	2	3	4	5	6	7
1	बड़कागाँव	चुरचू	2.11	165000.00	348150.00	17408.00
2	बड़कागाँव	सिन्दवारी	7.16	250000.00	1790000.00	89500.00
3	बड़कागाँव	सोनबरसा	0.14	140000.00	19600.00	980.00
4	बड़कागाँव	डाडीकला	0.52	245000.00	127400.00	6370.00
5	बड़कागाँव	चेपाकला	0.17	300000.00	51000.00	2550.00
6	बड़कागाँव	जुगरा	10.02	255000.00	2555100.00	127755.00
		कुल योग –	20.12 एकड़	–	48,91,250.00	2,44,563.00

कुल सलामी (रू. अड़तालीस लाख एकानबे हजार दो सौ पचास तथा सलामी का 5% रू. दो लाख चौवालीस हजार पाँच सौ तिरसठ) रूपये मात्र।

17.01.13

सरकार के उप सचिव।

21/1/13

NOTARY KOLKA A Prasad Gupta REGN No 13823/18 GOVT. OF INDIA

Sanjukh for Cabinet(Manoj)

Scanned with OKEN Scanner

(249)

5/स.भू. (एन.टी.पी.सी.) हजा.– 17/2011 – 585 /रा. 21-02-13

अनुसूची–III

लीज रेंट सूचकांक

वर्षात में	लीज रेंट सूचकांक	भुगतेय लीज रेंट
1	2	3
1	1.08	244563.00
2	1.16	262905.23
3	1.24	282623.12
4	1.34	303819.85
5	1.44	326606.34
6	1.54	351101.81
7	1.66	377434.45
8	1.78	405742.03
9	1.92	436172.69
10	2.06	468885.64
11	2.22	504052.06
12	2.38	541855.97
13	2.56	582495.16
14	2.75	626182.30
15	2.96	673145.97
16	3.18	723631.92
17	3.42	777904.32
18	3.68	836247.14
19	3.95	898965.68
20	4.25	966388.10
21	4.57	1038867.21
22	4.91	1116782.25
23	5.28	1200540.92
24	5.67	1290581.49
25	6.1	1387375.10
26	6.56	1491428.23
27	7.05	1603285.35
28	7.58	1723531.75
29	8.14	1852796.63
30	8.75	1991756.38

17.2.13

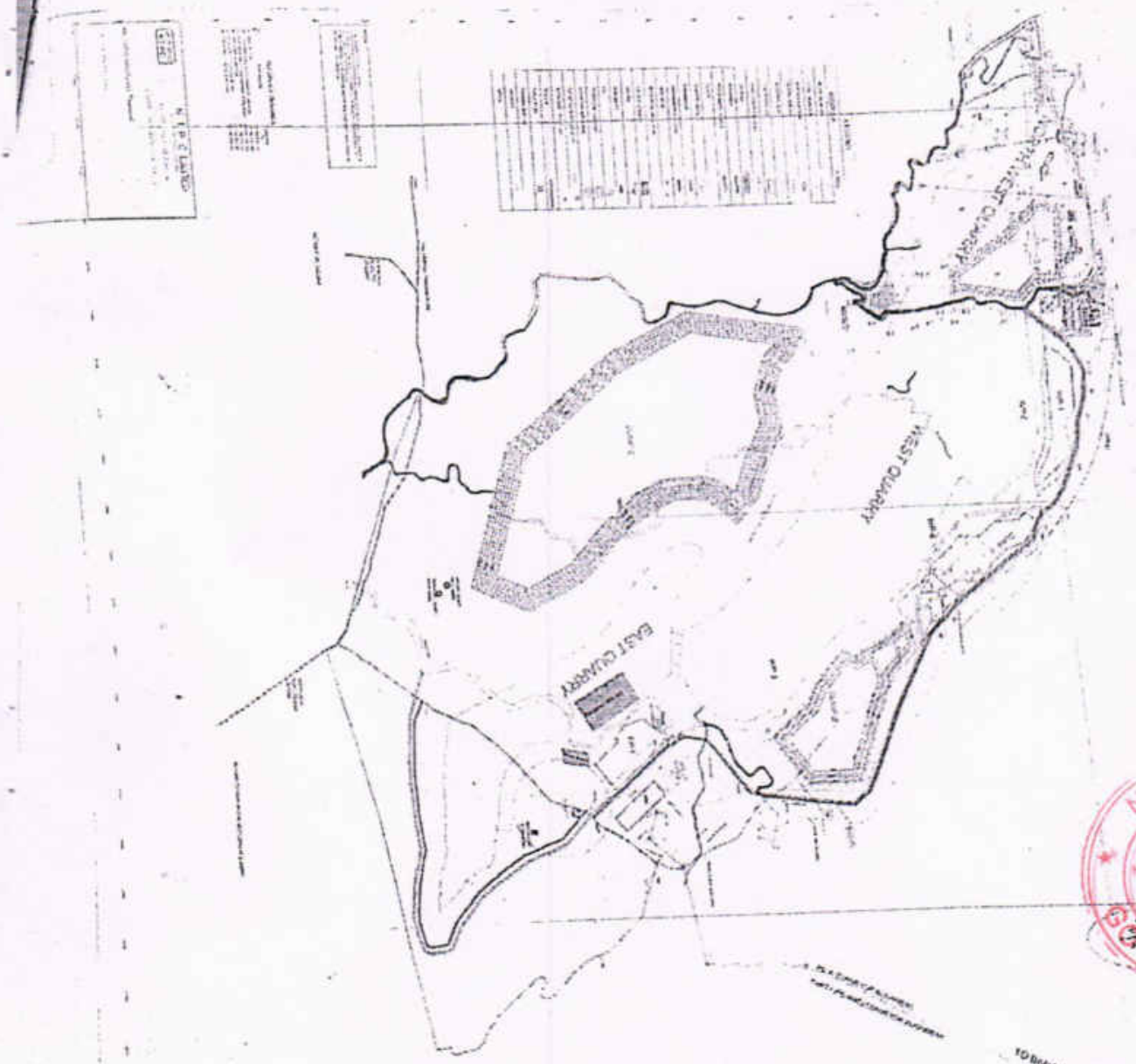
सरकार के उप सचिव

17/2/13

NOTARY KOLKA A Hemanta Prasad Gupta REGN No 13823/18 GOVT. OF INDIA

Scanned with OKEN Scanner

ग
st@gov.i



NOTARY
KOLKATA
REGN. NO.
13823 / 18
GOVT. OF INDIA

SANJIV KUMAR SINGH
Nominated Competent Person
No. 3(1)(75)/2009-CPAM
Ministry of Coal, Govt. of India

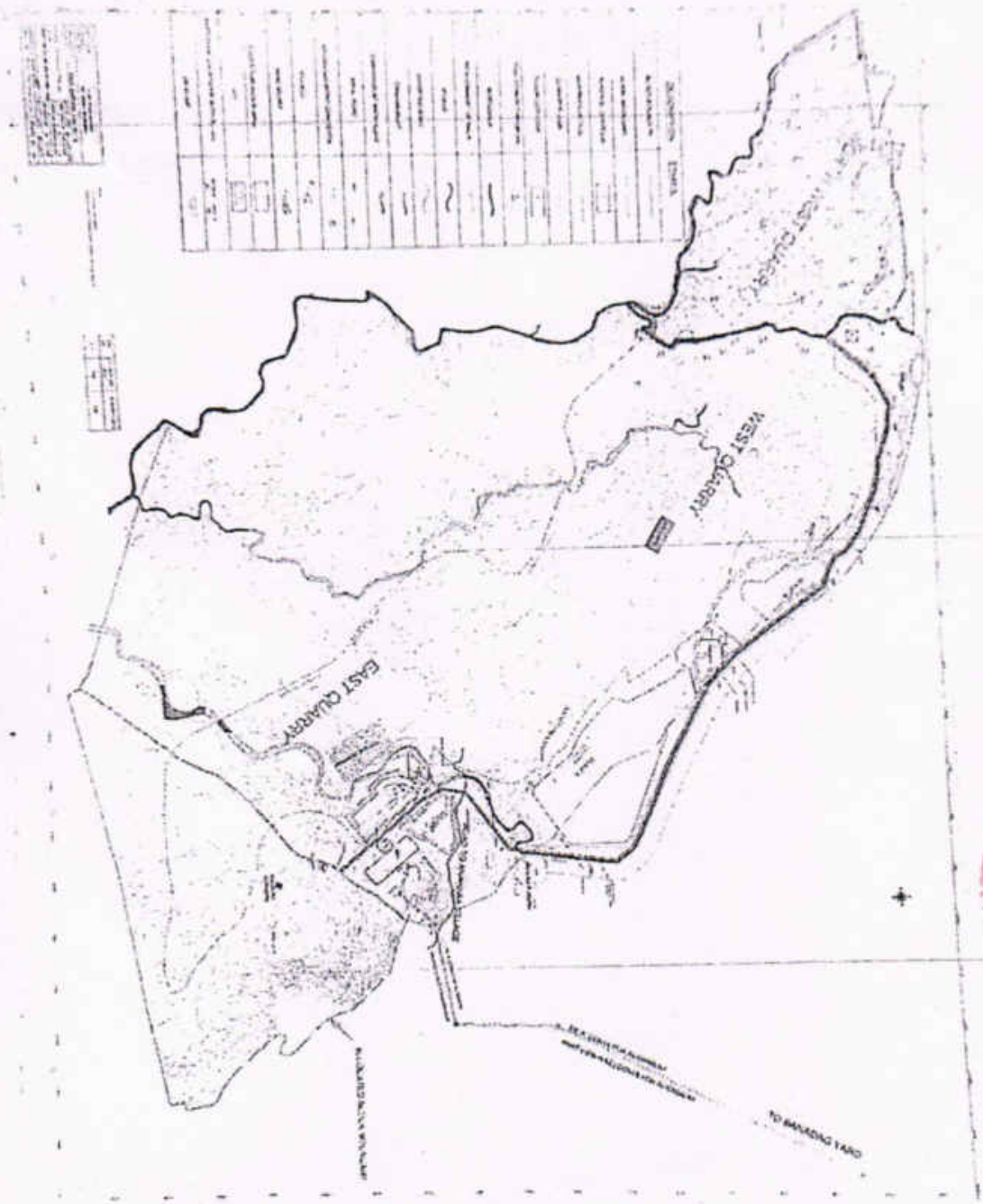
Scanned with OKEN Scanner

NOTARY
KOLKA A
REGN No
13823 / 18
GOVT. OF INDIA

Scanned with OKEN Scanner

16

ागा
vest@gov.i

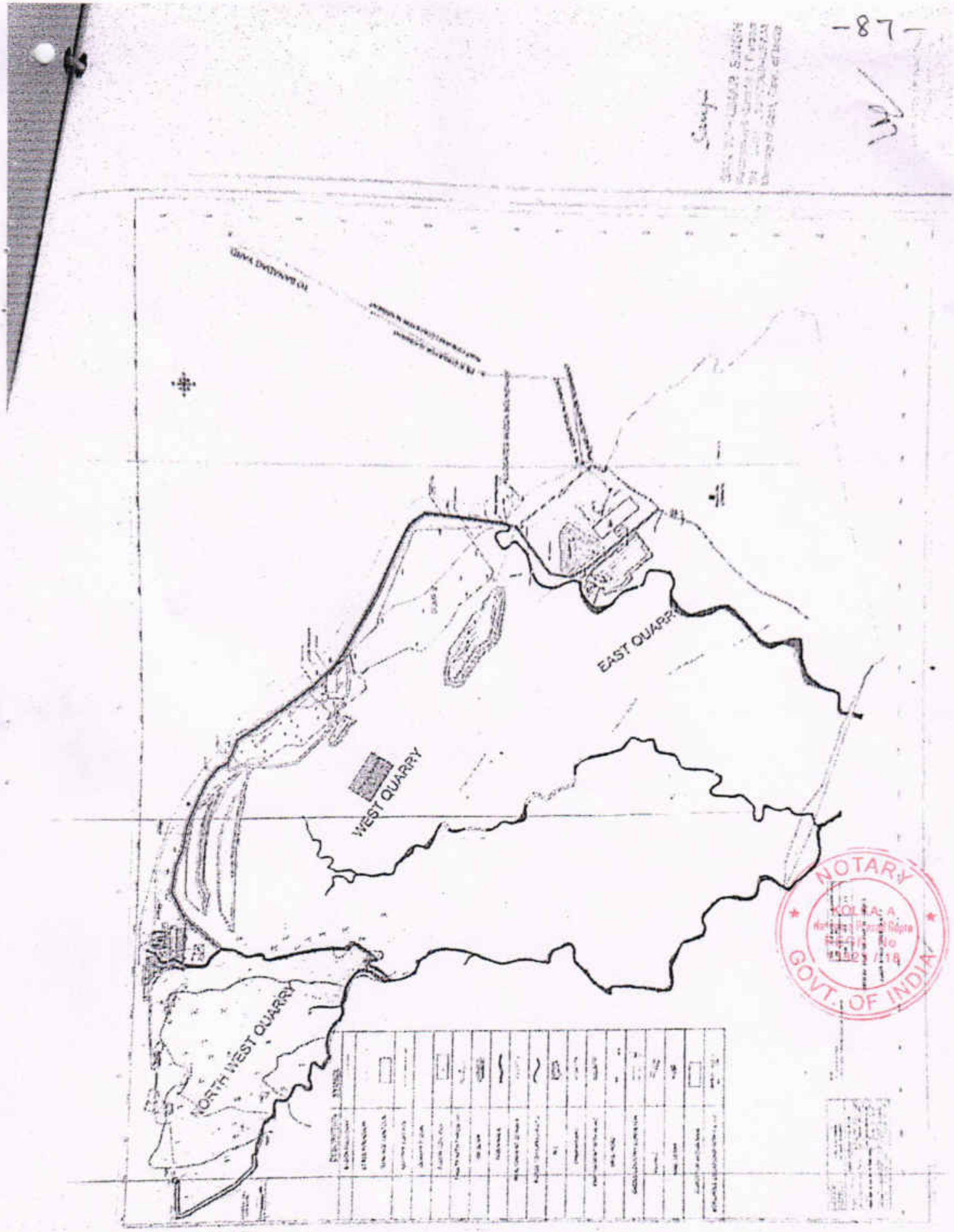


SANJIV KUMAR SINGH

भूमि
नांक
का
257
ांक
के
ली
या

NOTARY
KOLKA A
REGN No
13823 / 16
GOVT. OF INDIA

Scanned with OKEN Scanner

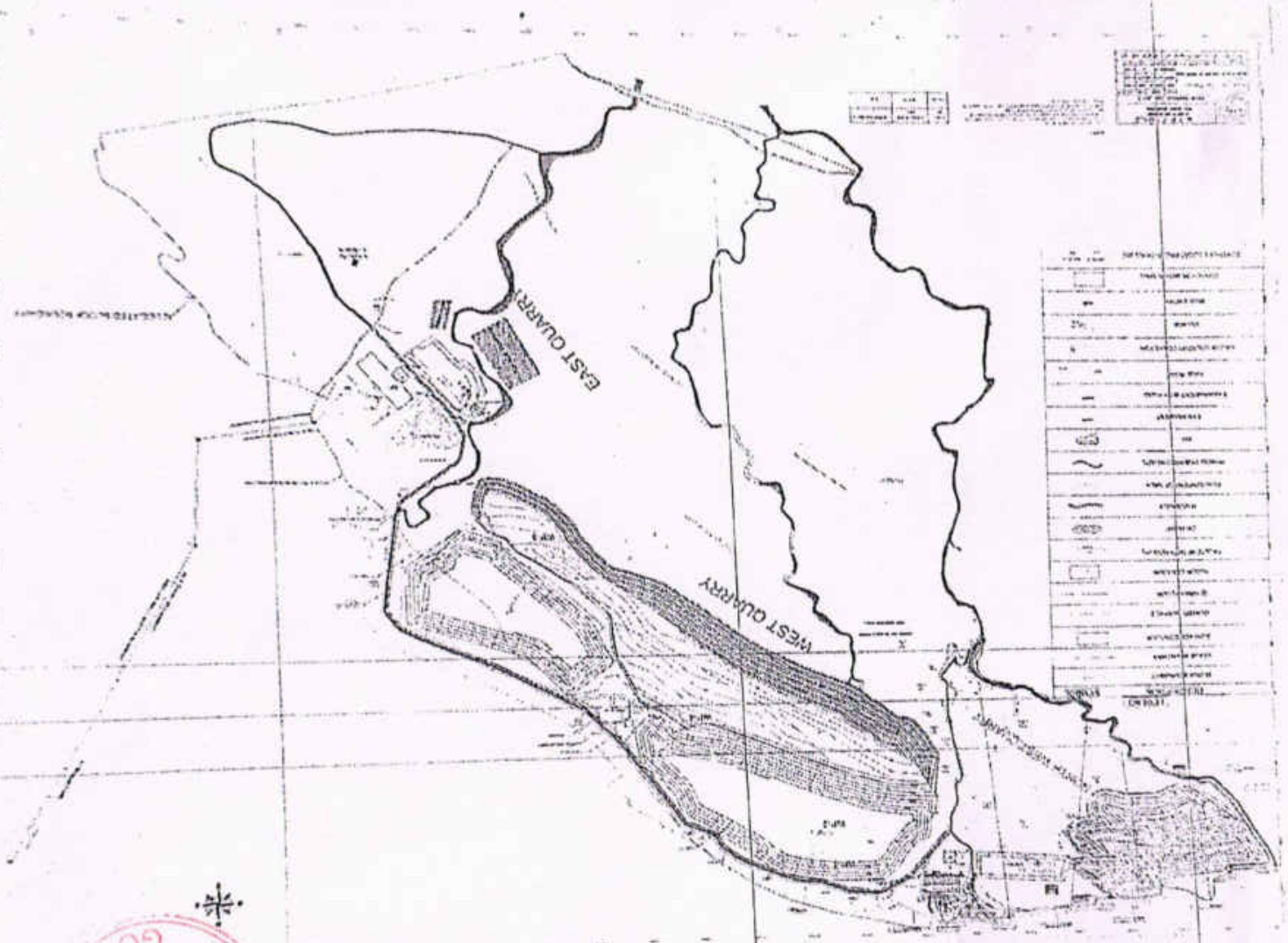


NOTARY
KOLKATA
GOVT. OF INDIA

Scanned with OKEN Scanner

NOTARY
KOLKA A
REGN No
13823/18
GOVT OF INDIA

Scanned with OKEN Scanner



NOTARY
GOVT. OF INDIA
KOLKA
REGN. NO
1823/18

-83-

Scanned with OKEN Scanner

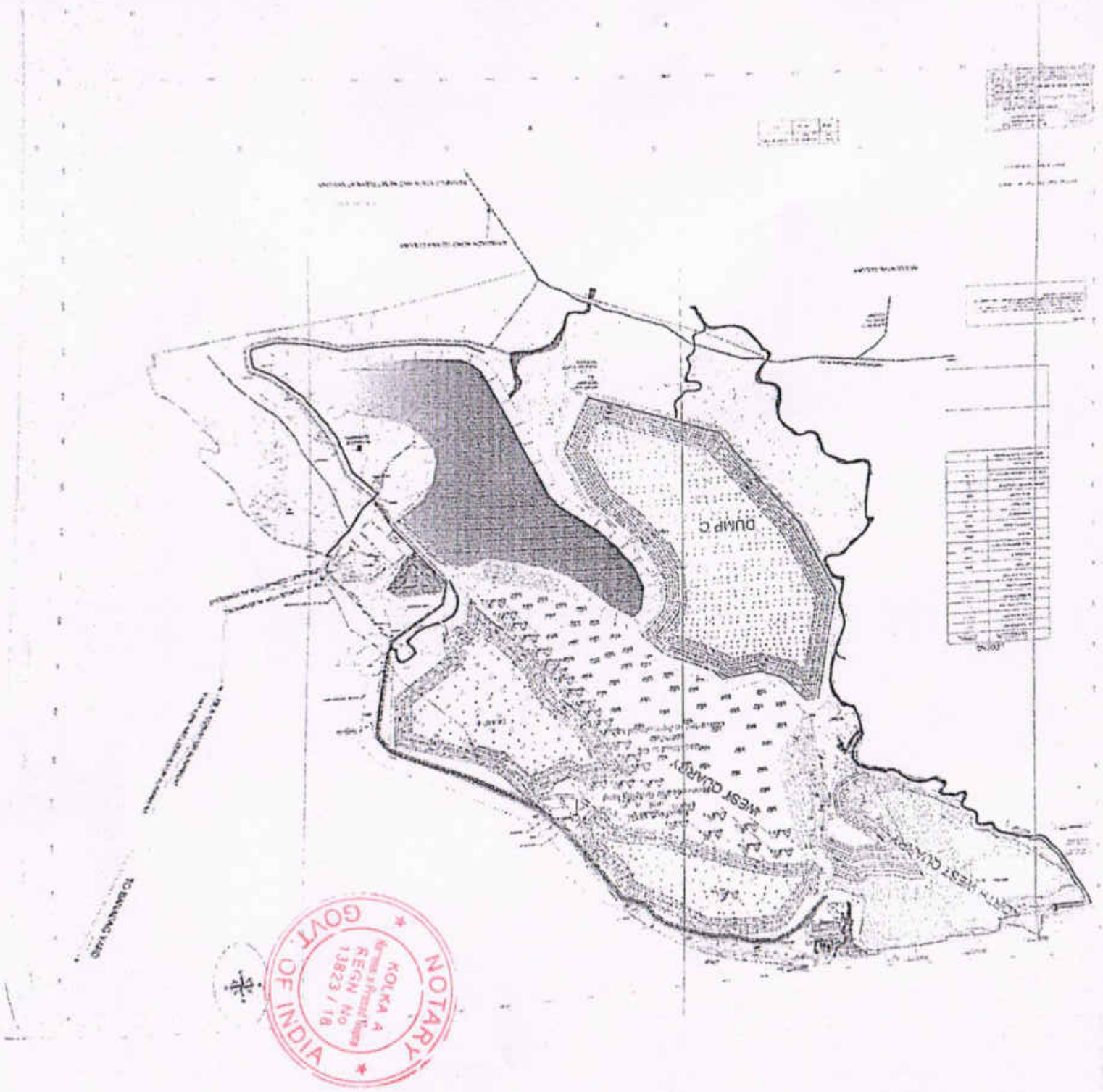
Scanned with OKEN Scanner

NOTARY
KOLKA A
REGN. No
13523 / 18
GOVT. OF INDIA

Scanned with OKEN Scanner

NOTARY
KOLKA A
REGN No
13823 / 18
GOVT. OF INDIA

(16)



NOTARY
GOVT. OF INDIA
KOLKA A
REGN NO
IJB23 / 18

Scanned with OKEN Scanner

(16)

बाग
nwest@gov.i

वनभूमि

दिनांक

वी का
1257

देनांक

ग के
देल्ली
किया

/ide

वर्तन

the
the

ीo
y,
रत
न,
से

Scanned with OKEN Scanner

-93-

PAKRI BARWADIH COAL MINING PROJECT,
NTPC LIMITED, HAZARIBAGH , JHARKHAND

A. PLANTATION / DISTRIBUTION DONE BY NTPC LTD

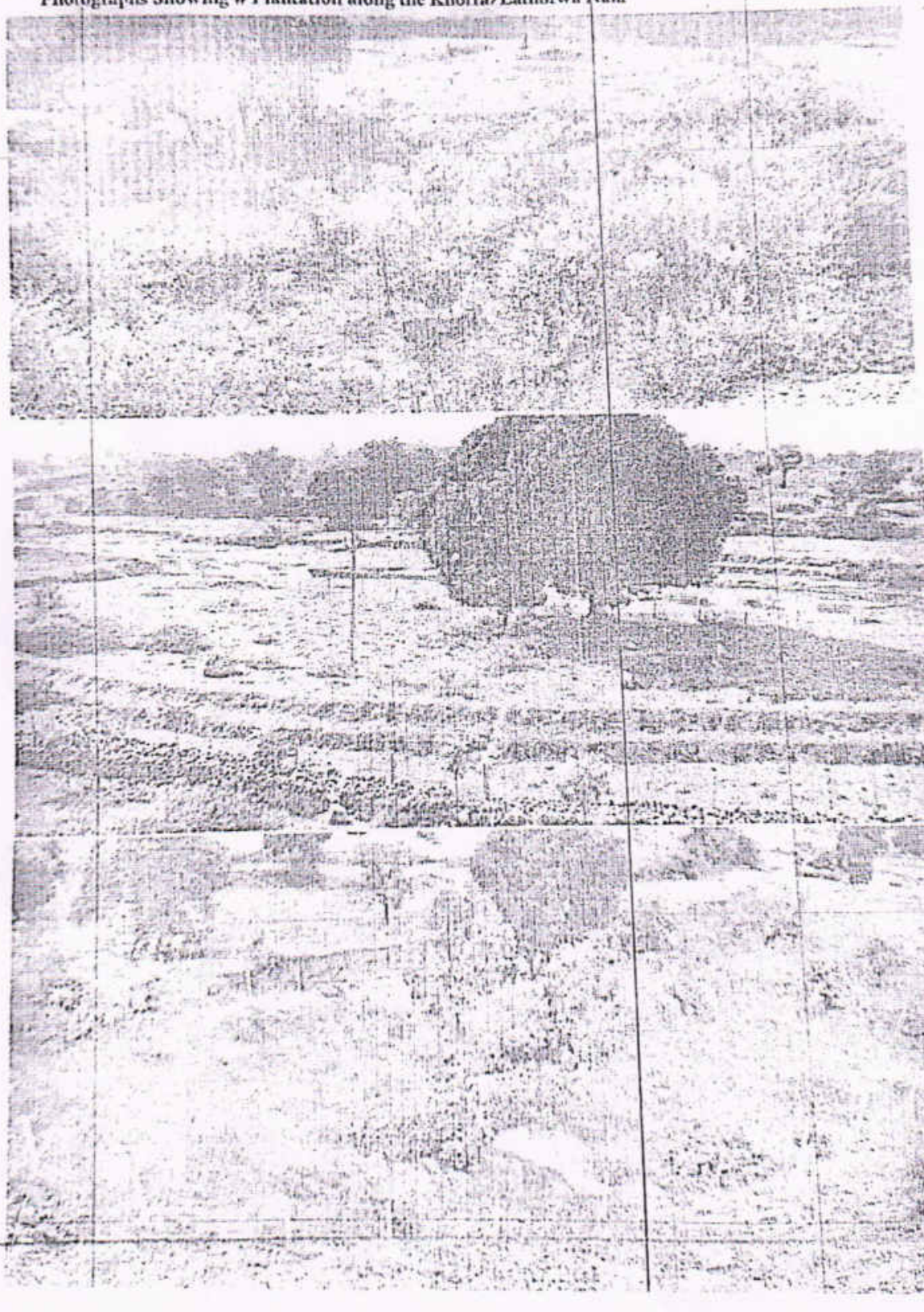
Sl No	Year	No of plants planted / Distributed	Cum no. of plants	Location	Remarks
1	2008	200	200	Inside Site Office, Barkagaon	Misc shady plants
2	2010	70	270	Rani talab, Budua mahadev mandir	Mango plants
3	2010	200	470	Distributed to villagers	Fruit bearing plants
4	2011	125	595	Distributed to villagers	Fruit bearing plants
5	2012	225	820	Distributed to villagers	Fruit bearing plants
6	2012	130	950	Plantation at Vinobha bhave university	Shady plants
7	2013	480	1430	Distributed to villagers	fruit bearing and shady plants
8	2013	40	1470	Infront of site office, barkagaon	Casurina, Bottle plam
9	2013	30	1500	on the bund barka ahar	pakribarwadih
10	2013	25	1525	Ramsagra talab , back of site office	Barkagaon
11	2014	300	1825	Distribution	
12	2015	118	1943	ITI	
13	2015	30	1973	Site office, barkagaon	Kanel , bouganvilia
14	2015	90	2063	Utkramith madya vidyalay, kusumbha	Kanel , bouganvilia
15	2015	220	2283	Chhath talab, hazaribagh	
16	2015	417	2700	Distributed to villagers	Shady plants
17	2016	1000	3700	Distributed to villagers	Shady and fruit bearing plants
18	2016	4500	8200	In and around langathu site office and approach road	Shady plants through MOO
19	2017	690	8890	In and around Sikri township and langathu site office	On 05.06.17, 09.06.17, Misc shady and fruit bearing plants
20	2017	5000	13890	In and around Hazaribagh, Neem , Karanj, Jamun , Kathal,	Distributed through SDM, Hazaribagh in and around Hazaribagh on 17.06.17
21	2017	800	14690	In Village Langathu at the vacant place, Gulmohar, Neem, Arjun, Karanj, Imli, Jamun, Kathal, Amrud	Involving the villagers of Langathu on 20.06.17
22	2017	500	15190	In Village Langathu at the vacant place, Gulmohar, Neem, Arjun, Karanj, Imli, Jamun, Kathal, Amrud	Involving the employees on 21.06.17
23	2017	580	15770	In Village Langathu at the vacant place, Gulmohar, Neem, Arjun, Karanj, Imli, Jamun, Kathal, Amrud	Involving the employees on 22.06.17
24	2017	150	15920	Plantation at SSB Camp, Nagari , Neem and Karanj	Involving the SSB security Personnnel
25	2017	1550	17470	For plantation in and around Hazaribagh, Neem , Karanj, Jamun , Kathal,	Distributed through DFO, Hazaribagh West Forest Division in and around Hazaribagh on 13.07.17
26	2017	2500	19970	In Village Langathu at the vacant place, Gulmohar, Neem, Arjun, Karanj, Imli, Jamun, Kathal, Amrud	On 15.07.17 during Van Mahotsav involving villagers and employees
27	2017	500	20470	Plantation along the dividers, sides of the haul road, Kanel	At the mining premise
28	2017	935	21405	Plantation near the top soil dump	At the mining premise on topsoil dump along with the grass seeding
29	2017	1000 Kg	--	Mixed Grass seeding on the top soil dump	At the Mine
30	2017	260	21665	In Village Arahara near the dump, gar and drain and fencing, Mine approach. Gulmohar, Neem, Arjun, Karanj,	On 17.07.17 during Van Mahotsav involving villagers and employees
31	2017	2450	24115	In Village Arahara at the vacant place, Gulmohar, Neem, Arjun, Karanj, Jamun, Kathal.	Mix Plantation

NOTARY KOLKATA REGN No 13823/18 GOVT. OF INDIA

Scanned with OKEN Scanner

Scanned with OKEN Scanner

Photographs Showing # Plantation along the Khorra/Lathorwa Nala



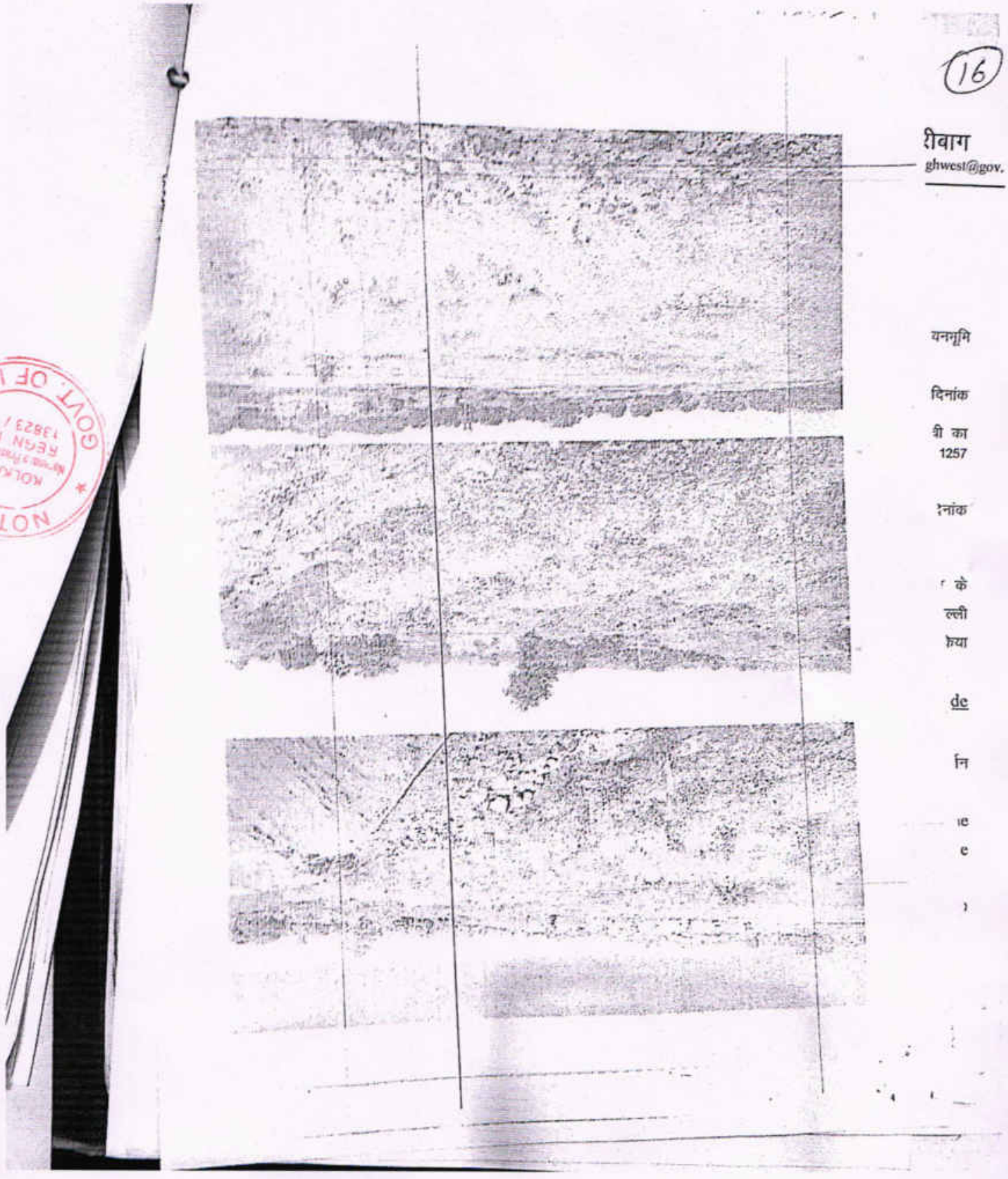
NOTARY
KOLKA A
REGN No
13823/18
GOVT. OF INDIA

NOTARY
GOVT. OF INDIA
KOLKA 4
REGN NO
1823/18

Scanned with OKEN Scanner

Scanned with OKEN Scanner

NOTARY
KOLKATA
Regd No 13823/18
GOVT OF INDIA



NOTARY GOVT. OF INDIA
KOLKA A
13823 / 18

Scanned with OKEN Scanner

- ANNEXURE A II -

-99-

F. No. 8-56/2009-FC (Pt.)
Government of India
Ministry of Environment, Forests and Climate Change
(Forest Conservation Division)

Indira Paryavaran Bhawan
Aliganj, Jor Bagh Road
New Delhi-110 003
Dated: 29th January, 2019

To,

The Principal Secretary (Forests)
Government of Jharkhand,
Ranchi.

Sub: Diversion of 1026.438 ha of forest land for coal mining from Pakaribarwadih project in favour of M/s NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand -amendment of condition no. 8 of Stage-II & condition no. 7 of Stage-I forest clearance-reg.

Sir,

I am directed to enclose a copy of representation dated 09.10.2018 as received from the user agency i.e. NTPC requesting for amendment in condition no. 8 of Stage-II forest clearance dated 17.09.2010 which states that *"The user agency will take up program for at least 50 m green belt along the sides of the Pakwa nallah and Dumhani nallah from the initial years under the supervision of the state forest department"*.

In view of the above, the State Government is requested to furnish comments on the representation dated 09.10.2018 made by the user agency. In addition to this, the documents as available with the State Government for instant proposal may also be provided to this Ministry for record.

Encl: As above.

Yours faithfully

(Sandeep Sharma)
Assistant Inspector General of Forests (FC)

NOTARY KOLKATA REGN NO 13823/18 GOVT. OF INDIA

Copy to:

1. The PCCF, Government of Jharkhand, Ranchi.
2. The Addl. PCCF (Central), Regional Office, Ranchi.
3. The Addl. PCCF–cum-Nodal Officer (FCA), Government of Jharkhand, Ranchi.
4. User Agency.
5. Monitoring Cell, FC Division, MoEF&CC, New Delhi.
6. Guard File.

29.1.19

(Sandeep Sharma)
Assistant Inspector General of Forests (FC)

Scanned with OKEN Scanner

(12) —ANNEXURE A12— (16)

-100-

कार्यालय – वन प्रंमडल पदाधिकारी, हजारीबाग पश्चिमी वन प्रमंडल, वन भवन, हजारीबाग

☎ 06546-222339, Email- dfo.hazaribaghwest@rediffmail.com & dfo-hazaribaghwest@gov.i

पत्रांक: दिनांक:

सेवा में,

वन संरक्षक,
प्रादेशिक अंचल,
हजारीबाग ।

विषयः– NTPC Ltd. की पकरी बरवाडीह कोल खनन परियोजना हेतु 1026.438 हे0 वनभूमि अपयोजन का प्रस्ताव के संबंध में ।

प्रसंगः–
1. झारखण्ड सरकार, वन, पर्यावरण एवं जलवायु परिवर्तन विभाग का पत्रांक 999 दिनांक 29.03.2022 ।
2. प्रधान मुख्य वन संरक्षक–सह–कार्यकारी निदेशक, बंजर भूमि विकास बोर्ड, राँची का ज्ञापांक 433 दिनांक 30.05.2022 एवं क्षेत्रीय मुख्य वन संरक्षक, हजारीबाग का पत्रांक 1257 दिनांक 14.06.2022 ।
3. विभागीय पत्रांक 460 दिनांक 10.02.2021 एवं पत्रांक 2450 दिनांक 26.08.2021 ।
4. भारत सरकार, MoEF&CC, नई दिल्ली का पत्रांक 8-56/2009-FC(Pt.) दिनांक 29.01.2019 ।

महाशय,

उपरोक्त विषयक झारखण्ड सरकार , वन पर्यावरण एंव जलवायु परिवर्तन विभाग के प्रासंगिक पत्र के माध्यम से प्रेषित भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय , नई दिल्ली के पत्र सं0 दिनांक 23 फरवरी 2022 द्वारा की गई पृच्छा का कंडिकावार जबाव निम्नवत प्रतिवेदित किया जा रहा है –

1. Justification for non-submission of comments of the State, as requested vide this Ministry's letter of even number dated 29.01.2019.

इस संबंध में प्रतिवेदित करना है कि भारत सरकार, वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली द्वारा निर्गत Stage-II अनुमति का शर्त सं0 08 निम्नवत लगाया गया है:–

" The user agency will take up programme for at least 50 m greenbelt along the sides of the Pakwa nallah and Dumuhani nallah from the initial years under the supervision of the State Forest department."

इसी विन्दु पर मंतव्य हेतु इसी शर्त के संशोधन हेतु अपयोजनकर्त्ता मे0 एन0टी0पी0सी0 लि0 द्वारा पत्र Director General of Forest (FC), Environment and Forest Ministry, Government of India New Delhi को भेजा गया एवं इस पत्र मंतव्य हेतु इस पत्र को भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली द्वारा प्रधान सचिव, वन, झारखण्ड सरकार को पत्र सं0 F.No. 8-56/2009 FC (Pt) दिनांक 29 जनवरी 2019 के माध्यम से

Scanned with OKEN Scanner

भेजा गया, जो उचित माध्यम से इस कार्यालय में वन संरक्षक, प्रादेशिक अंचल, हजारीबाग के पत्रांक 2088 दिनांक 23.07.2019 के साथ प्राप्त हुआ । इसी पृच्छा पर अपने मंतव्य हेतु वर्तमान स्थिति के आकलन हेतु दिनांक 16.06.2020 को तत्कालीन वन प्रमण्डल पदाधिकारी, हजारीबाग पश्चिमी प्रमण्डल द्वारा पकडीबरवाडीह खनन परियोजना क्षेत्र का निरीक्षण किया गया एवं निरीक्षण के क्रम स्थिति निम्नवत पाया गया–

" The mining area was found to be traversed by three important rivulets i.e. (i) Khorra Nallah along the western boundary of the mine (ii) Pakwa Nallah along the Eastern boundary of mine area (iii) Dumuhani Nallah passing right in the middle of the mining area.

As per condition no. 8 of Stage-II and condition no. 7 of Stage-I a green belt of 50 m should be maintained along the sides of Pakwa nallah and Dumuhani nallah. However, Dumuhani Nallah which is running in the midst of the mining area which is also the quarry area has been found to be diverted by the user agency and again reconnected to the same rivulet downstream. In between mining operation was done in earlier nallah bed. As per the condition a 50m green belt has to be developed along both sides of Dumuhani nallah, which was not done by the User Agency."

प्रयोक्ता अभिकरण द्वारा समर्पित अभिलेखों एवं इस प्रमण्डल में उपलब्ध अभिलेखों के अवलोकन से पता चलता है कि ये दुमुहानी नाला जिसके दोनो ओर 50 मी0 ग्रीन बेल्ट तैयार किया जाना था– जंगल झाडी वन भूमि मे अवस्थित एवं प्रयोक्ता अभिकरण को स्वीकृत 1026.438 हे0 के अन्तर्गत पडता है तथा भारत सरकार द्वारा प्रदत्त शर्त सं0 8 के आलोक में इसको संरक्षित रखते हुए इसके दोनो ओर 50 मी0 का ग्रीन बेल्ट रखा जाना था जिसका उल्लंघन बिना भारत सरकार का पूर्वानूमति के अपयोजनकर्त्ता एजेंसी एन0टी0पी0सी0 लि0 द्वारा नाले के Course को अपनी सुविधानुसार divert करते हुए नाला क्षेत्र में खनन कार्य कर लिया गया।

इस उल्लंघन की सूचना जब उचित माध्यम से सरकार को भेजा गया तो वन, पर्यावरण एवं जलवायु परिवर्तन विभाग, झारखण्ड सरकार के पत्रांक 460 दिनांक 10.02.2021 द्वारा पूछा गया कि इस उल्लंघन पर क्या कार्रवाई प्रस्तावित है तथा कौन कार्रवाई करेगा। राज्य सरकार के इस पृच्छा के आलोक में मुख्य महाप्रबंधक, एन0टी0पी0सी पकरी–बरवाडीह कोयला खनन परियोजना, बडकागांव, हजारीबाग से इस कार्यालय के पत्रांक 2217 दिनांक 20.07.2021 द्वारा दोषी पदाधिकारियों का नाम मॉगा गया जो कि कंपनी द्वारा अबतक नहीं दिया गया।

उसके उपरांत प्रभावित क्षेत्र का सर्वे कर आकलन हेतु इस कार्यालय के पत्रांक 789 दिनांक 04.03.2022 द्वारा श्री शैलेंद्र सिंह, भा0व0से0, सलंग्न पदाधिकारी, हजारीबाग पश्चिमी वन प्रमंडल एवं श्री ए0के0 परमार, झा0व0से0, सहायक वन संरक्षक, हजारीबाग पश्चिमी प्रमण्डल को निर्देश

NOTARY KOLKATA REGN No 13823/18 GOVT OF INDIA

Scanned with OKEN Scanner

दिया गया। श्री शैलेंद्र सिंह, भा0व0से0 एवं श्री पासवान, प्र0व0से0 द्वारा प्रतिवेदन पत्रांक 1011 दिनांक 16.03.2022 समर्पित किया, जिसमें उनके द्वारा कुल 37.20 है0 क्षेत्र में बिना भारत सरकार के पूर्वानुमति के शर्तो का उल्लंघन कर खनन पाया गया। उनके प्रतिवेदन का मुख्य अंश निम्नवत् है–

" यह कि एन0टी0पी0सी0 लिमिटेड पकरी–बरवाडीह कोल खनन परियोजना द्वारा पत्रांक F.No. 8-56/2009 FC(Pt) दिनांक 29.01.2019 द्वारा प्रदत्त Stage-II के शर्त संख्या-8 का उल्लंघन कर धोबीहानी नाला प्रवाह क्षेत्र के 3.1 km प्रवाह क्षेत्र में खनन का कार्य किया गया है; जबकि दी कि नाला का औसतन चौड़ाई 20 मीटर है एवं इसके दोनों तरफ 50-50 मीटर में प्रोपोज्ड एजेंसी का शर्ते–8 के अधीन ग्रीन बेल्ट विकसित करना था। इस प्रकार प्रपोज्ड एजेंसी द्वारा 3.1 km X 120m = 372000 वर्ग मीटर = 37.20 है0 में अनाधिकृत रूप से खनन कर F.C. Act के Stage-II के शर्त संख्या–8 का उल्लंघन किया है।"

वन क्षेत्र पदाधिकारी, बड़कागांव के पत्रांक 23 दिनांक 17.01.2022 द्वारा तत्कालीन वन प्रमण्डल पदाधिकारी के निरीक्षण की तिथि दिनांक 16.06.2020 को इस खनन परियोजना के प्रभारी श्री प्रशांत कश्यप, कार्यकारी निदेशक, एन0टी0पी0सी0 लि0, पकरी बरवाडीह कोयला खनन परियोजना बड़कागांव, हजारीबाग थे ।

इस संबंध में में मे0 एन0टी0पी0सी0 पकरी–बरवाडीह कोयला खनन परियोजना द्वारा इस कार्यालय द्वारा की गई पृच्छा के आलोक में जबाव समर्पित किया गया जिसका मुख्य बिन्दु निम्नवत हैं :–

(i) भारत सरकार, पर्यावरण एवं वन मंत्रालय, नई दिल्ली के पत्रांक F.No. 8-56/2009 FC (Pt.) दिनांक 17.09.2010 द्वारा लगाये गये शर्त संख्या 8 का उल्लंघन उनके द्वारा नहीं किया गया है बल्कि निम्नलिखित नियमों के आलोक में नियमानुसार कार्रवाई किया गया है। इस संबंध में उनके द्वारा निम्नलिखित तथ्यों का उल्लेख किया गया–

(a) भारत सरकार, पर्यावरण एवं वन मंत्रालय, नई दिल्ली के पत्रांक J-11015/692/2007-IA (M) दिनांक 19 मई 2009 (छाया प्रति संलग्न अनुलग्नक–01) द्वारा दिये गये पर्यावरण स्वीकृति के शर्त संख्या A. Specific conditions के शर्त संख्या (iv) निम्नवत अंकित है–

"(iv) Mining shall be carried out as per statuette from the streams/ nallahs flowing within the lease. Embankment to be constructed shall be based on peak flow data and shall be at least 3m above the HFL.. The slope of the embankment shall at least 2:1 towards the ML and shall be stabilised with plantation. The CWPRS would be engaged for the design and study of reallgnment of the drains/ nalas flowing across the ML and creation of embankment, and also obtain approval of the State Government for diversion of the nalas."

Scanned with OKEN Scanner

अपयोजनकर्त्ता द्वारा उपरोक्त वर्णित शर्त के अनुपालन में भारत सरकार, जल संसाधन मंत्रालय के अन्तर्गत कार्यरत संस्थान Central Power and Water Research Station से "Flood Routing studies for Pakari Barwadih Coal Mining area near Barkagaon, Hazaribag, Jharkhand." करवाकर उसके अनुसंशा के आलोक में मुख्य अभियंता, परियोजना अनुश्रवण एवं योजना (Project Monitoring and Planning) जल संसाधन विभाग, झारखण्ड सरकार, राँची के पत्रांक 224 दिनांक 19.03.2013 द्वारा निर्गत अनुमति के आलोक में दोमुहानी नाला का re-alignment किया गया है। उनके द्वारा प्रदत्त अनुमोदन को यहाँ निम्नवत उद्धृत किया जा रहा है : –

(iv) The re-alignment of Dumuhani nala should be done as per the recommendation/ suggestion given by Central Water and Power Research Station (CWPRS), Pune given in its technical report.

(b) यह खनन कार्य भारत सरकार द्वारा स्वीकृत "Mining Plan" के अनुरूप किया गया है। इस Mining plan के अनुसार तकनीकी एवं आर्थिक रूप से दोमुहानी नाला के re-alignment के बगैर खनन कार्य संभव नही था।

(c) अपयोजनकर्त्ता मे0 एन0टी0पी0सी0, कोयला खनन परियोजनाये, हजारीबाग के मुख्य महाप्रबंधक द्वारा उनके पत्रांक 31748 दिनांक 09.10.2018 द्वारा वन महानिदेशक (वन संरक्षण) पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार नई दिल्ली को उपरोक्त वर्णित तथ्यों को अंकित करते हुए इस शर्त के संशोधन का अनुरोध निम्नवत किया गया –

" Accordingly , it is requested to please amend the condition for maintaining of 50 m green belt as stipulated in the condition mentioned above along the sides of Pakwa nallah and Dumhani nallah. Instead, we may please be permitted for maintaining the 15m green belt along the Pakwa Nalla and Khorrah Nala."

जिसपर भारत सरकार, पर्यावरण , वन एवं जलवायु परिवर्तन मंत्रालय द्वारा प्रासंगिक पत्र द्वारा मंतव्य मॉगा गया है एवं इस पर उनके स्तर से निर्णय लिया जाना है। अपयोजनकर्त्ता द्वारा भारत सरकार के पत्र F.No. 8-56/2009 FC दिनांक 17.09.2010 द्वारा निर्गत Stage-II अनुमति के शर्त संख्या 08 का उल्लंघन किया गया है जो कि भारत सरकार के पूर्वानुमति के बगैर नहीं किया जाना चाहिए। परन्तु प्रयोक्ता अभिकरण द्वारा समर्पित अभिलेखों को देखने से ऐसा प्रतीत होता है कि यह उल्लंघन इस कार्य संबंधित विभिन्न नियमो/ अधिनियमो में समाविष्ट विरोधाभाषी तथ्यों के आलोक में हुआ है । अतः इस शर्त का संशोधन निम्नलिखित प्रावधान के साथ दोमुहानी नाला के बदले खोरा नाला अंकित कर निम्नलिखित दंड प्रावधानो के साथ किया जाना उचित प्रतीत होता है–

Scanned with OKEN Scanner

अंकित कर निम्नलिखित दंड प्रावधानो के साथ किया जाना उचित प्रतीत होता है–

(i) अनाधिकृत खनन हेतु उपयोग किये गये 37.20 हे0 वनभूमि के विरूद्ध अधिकतम पाँच गुना Penal NPV का वसूली किया जा सकता है।

(ii) अनाधिकृत खनन हेतु उपयोग किए गए 37.20 हे0 वन भूमि के अधिकतम पाँच गुना रकवा पर अवकृष्ट वनों में दंड क्षतिपूर्ति वृक्षारोपण (Penal CA) की शर्त लगाया जा सकता है।

अतः भारत सरकार, वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली द्वारा निर्गत Stage-II अनुमति का शर्त सं0 08 को निम्नवत संशोधित किया जा सकता है –

" The user agency will take up programme for at least 50 m greenbelt along the sides of the Pakwa Nallah and Khorrah Nallah (in place of Dumuhani nallah) from the initial years under the supervision of the State Forest Department."

2. <u>Action taken by the State, so far, to ensure compliance of conditions reported to be non-complied with the Committee visited the area pursuant to the directions contined in NGT order dated 18.02.2019</u>

इस संबंध में विस्तृत Compliance report माननीय राष्ट्रीय हरित प्राधिकरण द्वारा गठित दल द्वारा भारत सरकार को भेजा गया था जिसमें कुछ शर्तो के संबंध में दल के सदस्यों द्वारा आंशिक अनुपालन, असंतोषजनक अनुपालन एवं अनुपालन का आश्वासन देने की बात अंकित किया गया है। भारत सरकार द्वारा Stage- II शर्तो के अनुपालन की दिनांक 06.12.2019 एवं दिनांक 31.12.2020 की स्थिति पर जॉच इस प्रमण्डल द्वारा किया गया एवं अनुपालन की स्थिति तथा अनुपालन तथा आवश्यक कार्रवाई हेतु विस्तृत निदेश अधिशासी निदेशक, पकरी–बरवाडीह कोयला खनन परियोजना, एन0टी0पी0सी0, बडकागांव, हजारीबाग को इस कार्यालय के पत्रांक 4204 दिनांक 05.02.2020 तथा 1549 दिनांक 26.04.2022 द्वारा दिया गया है (छाया प्रति संलग्न, अनुलग्नक–01 एवं 02)। उन्हें पुनः इन शर्तो के अनुपालन हेतु निदेश दिया जा रहा है।

यह आपके सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित है।

<u>अनुलग्नकः–</u> यथोक्त।

NOTARY KOLKATA Harinath Prasad Gupta REGN No 13823/18 GOVT. OF INDIA

विश्वासभाजन

ह0/–
वन प्रमंडल पदाधिकारी
हजारीबाग पश्चिमी प्रमंडल

ज्ञापांकः 2011 दिनांकः 14.06.2022

प्रतिलिपि प्रधान मुख्य वन संरक्षक सह कार्यकारी निदेशक, बंजर भूमि विकास बोर्ड, झारखण्ड , राँची/ क्षेत्रीय मुख्य वन संरक्षक, हजारीबाग को सभी अनुलग्नको सहित सादर सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

14/06/22
वन प्रमंडल पदाधिकारी
हजारीबाग पश्चिमी प्रमंडल

Scanned with OKEN Scanner

(17) ANNEXURE A13 (17)

झारखण्ड सरकार
वन, पर्यावरण एवं जलवायु परिवर्तन विभाग

पत्र संख्या–वन भूमि–75/2009– 1915 वन०, राँची, दिनांक– 08/07/2022

प्रेषक,

जलज कुमार,
उप सचिव।

सेवा में,

सचिव,
भारत सरकार,
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
इन्दिरा पर्यावरण भवन, अलीगंज, जोरबाग रोड,
नई दिल्ली–110003।

विषय :– Diversion of 1026.438 ha of forest land for coal mining from Pakriburwadih project in favour of M/s NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand -amendment of condition no. 8 of Stage-II &condition no. 7 of Stage-I forest clearance-reg.

प्रसंग :– माननीय कार्यालय के पत्र संख्या–F.No. 8-56/2009-FC (Pt.) दिनांक–29.01.2019 एवं पत्र संख्या–F.No. 8-56/2009-FC दिनांक–23.02.2022

महोदय,

निदेशानुसार उपर्युक्त विषयक प्रसंगित पत्र द्वारा की गई पृच्छा के आलोक में प्रधान मुख्य वन संरक्षक–सह–कार्यकारी निदेशक, बंजर भूमि विकास बोर्ड, झारखण्ड, राँची के पत्रांक–893 दिनांक–22.10.2020, पत्रांक–490 दिनांक–13.06.2022 एवं पत्रांक–507 दिनांक–16.06.2022 से प्राप्त निराकरण प्रतिवेदन की छायाप्रति (अनुलग्नक सहित) संलग्न है।

अनुरोध है कि विषयक प्रस्ताव में अग्रसर कार्रवाई करने की कृपा की जाय।

अनु०–यथोक्त।

विश्वासभाजन
(जलज कुमार)
उप सचिव।

NOTARY KOLKA A REGN No 13823/18 GOVT. OF INDIA

Scanned with OKEN Scanner

Jharkhand Government

Department of Water, Environment and Climate Change

Letter :- 75/2009-1915

08.07.2022

Jalaj Kumar
Deputy Consultant.

To
Secretary
Government of India

Ministry of Environment, Forest and Climate Change Indira Paryavaran Bhawan, Aliganj

New Delhi-1100031

Subject :- Diversion of 1026.438 ha of forest land for coal mining from Pakniturwadih project in favour of M's NTPC in Hazaribagh West Forest Division in Hazaribagh district of Jharkhand - amendment of condition no 8 of Stage-II &condition no. 7 of Stage-1 forest clearance-reg

Reference : - Yours sincerely, Office letter No.-F.No. 8-56/2009-FC (PL) dated-2901:2019 and letter number-F.No. 8-56/2009-FC Date-230122022

As per the instructions, in the light of the query made by the relevant letter on the above mentioned subject, the Principal Chief Forest

Mahara

Letter No. 803 of Patron-cum-Executive Director, Wasteland Development Board, Jharkhand Ranchi

Date- 22.10.2020, received from letter no. 490 dated 13062022 and letter no. 507 dated 16062022.

A photocopy of the resolution report (including annexure) is attached.

It is requested that you may please take further action on the subject proposal.

Faithfully

water subconsultant

Scanned by TapScar

Translated by Google translate

ANNEXURE A 14

8-5672009-FCpt

-106-

(19)

Government of India
Ministry of Environment, Forests and Climate Change
(Forest Conservation Division)
*****

Indira Paryavaran Bhawan,
Aliganj, Jor Bag Road,
New Delhi - 110003
Dated: 25th May, 2023

To,

The Principal Secretary (Forests),
Government of Jharkhand,
Ranchi

Subject:Diversion of 1026.438 ha of forest land for coal mining Pakribarwadih Project in favour of M/s NTPC Ltd. in Hazaribag West Forest Division in Hazaribag District of Jharkhand - Modification in condition of Stage-II approval and violation of FC Act - regarding.

Madam/Sir,

I am directed to refer to the State Government of Jharkhand's letter no. vanbhumi-75/2009-1915 V.P. dated 08.07.2022 requesting for modification of condition no. 8 of Stage-II approval dated 17.09.2010 issued under Section 2 (ii) of Forest (Conservation) Act, 1980. The said condition at Sr no. 8 of the approval dated 17.09.2010 is as under:

"The user agency will take up program for at least 50 m green belt along the sides of the 'Pakwa nallah and Dumhani nallah from the initial years under the supervision of the state forest department".

2. The request of the State Government was considered by the Advisory Committee in its meeting held on 25.04.2023. After careful examination of the request of the State Government, on the basis of the recommendations of the Advisory Committee, and its acceptance by the competent authority in this Ministry, the Central Government hereby accords its approval to modify the condition no. 8 of the Stage-II approval dated 17.09.2010 as under:

"The user agency shall restore and conserve the Khorra Nalla (west) and Pakwa Nalla (east) watersheds on priority basis under supervision of the forest department and expert hydrologists/agencies and develop their watershed status as per the Survey of India toposheet no. 73 E/I. A greenbelt of 100 meters on either side of both Khorra Nala and Pakwa Nalla shall be maintained".

3. Further, in total disregard to the conditions of approval, the user agency has mined out the area and changed the course of the Dumuhani nala which was actually required to be protected and maintained as green belt. In view of this, it has been decided that the penalty shall be imposed for violation committed over the forest area (1026.438 ha) without approval equal to five times the normal NPV

NOTARY KOLKA A REGN NO 13823/18 GOVT. OF INDIA

Scanned with OKEN Scanner

27/2023

plus simple interest of 12 % from the date of actual violation committed till the deposition of penalty.

4. The remaining conditions stipulated in approval dated17.09.2010 for instant proposal shall remain the same.

5. This issues with the approval of competent authority.

Yours faithfully,

Sd/-
(Suneet Bhardwaj)
Assistant Inspector General of Forests

Signed by
Suneet Bhardwaj
Date: 25-05-2023 15:00:30

Copy to:

1. Principal Chief Conservation of Forests, Government of Jharkhand, Ranchi
2. Regional Officer, Integrated Regional Office (Eastern Zone), Ranchi
3. Nodal Officer, O/o the PCCF, Govt.of Jharkhand, Ranchi
4. User Agency
5. Monitoring Cell, FC Division, MoEF&CC, New Delhi

कार्यालय : प्रधान मुख्य वन संरक्षक–सह–कार्यकारी निदेशक,
बंजर भूमि विकास बोर्ड, झारखण्ड, राँची।

FCA
05.6.23

ज्ञापांक:– 868 दिनांक:– 30/5/2023

प्रतिलिपि :– क्षेत्रीय मुख्य वन संरक्षक, हजारीबाग/वन संरक्षक, प्रादेशिक अंचल, हजारीबाग/वन प्रमंडल पदाधिकारी, हजारीबाग पश्चिमी वन प्रमंडल, हजारीबाग/महाप्रबंधक, एन०टी०पी०सी०, पकरी–बरवाडीह कोल माईनिंग प्रोजेक्ट, हजारीबाग को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

अनुरोध है कि विषयगत प्रस्ताव में भारत सरकार के उपरोक्त पत्र के संदर्भ में वांछित अनुपालन प्रतिवेदन यथाशीघ्र उपलब्ध कराने की कृपा की जाय।

30.05.2023
प्रधान मुख्य वन संरक्षक–सह–कार्यकारी निदेशक,
बंजर भूमि विकास बोर्ड, झारखण्ड, राँची।

30.05

NOTARY KOLKATA REGN 13823/18 GOVT OF INDIA

Scanned with OKEN Scanner

– ANNEXURE-15 –

(15)

(20) – 108 –

कार्यालय – वन प्रमंडल पदाधिकारी, हजारीबाग पश्चिमी वन प्रमंडल, वन भवन, हजारीबाग

☎ 06546-222339, Email- dfo.hazaribaghwest@rediffmail.com & dfo-hazaribaghwest@gov.in

पत्रांक : 3291 दिनांक: 14.06.2023

सेवा में,

अपर महाप्रबंधक (पर्यावरण प्रबंधन),
कोयला खनन परियोजनाएं,
एन0टी0पी0सी0 लिमिटेड,
पकरी बरवाडीह बड़कागॉव, हजारीबाग

विषयः– Diversion of 1026.438 ha. Of forest land for coal mining Pakribarwadih Project in favour of M/s NTPC Ltd. in Hazaribagh West Division in Hazaribagh District of Jharkhand- Modification in condition of Stage –II approval and violation of FC Act- regarding

प्रसंग :– **भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्त्तन मंत्रालय, नई दिल्ली का पत्रांक 8-56/2009/FCpt दिनांक 25.05.2023, प्रधान मुख्य वन संरक्षक–सह–कार्यकारी निदेशक, बंजर भूमि विकास बोर्ड, झारखण्ड, रांची का ज्ञापांक 568 दिनांक 30.05.2023 एवं वन संरक्षक, प्रादेशिक अंचल, हजारीबाग का ज्ञापांक 1149 दिनांक 02.06.2023**

महाशय,

उपर्युक्त विषयक प्रसंगाधीन पत्र के संदर्भ में सूचित करना है कि विषयक परियोजना में भारत सरकार पर्यावरण, वन एवं जलवायु परिवर्त्तन मंत्रालय, नई दिल्ली का पत्रांक 8-56/2009/FCpt) दिनांक 26.05.2023 द्वारा प्रदत्त स्टेज–II की अंतिम स्वीकृति की शर्त संख्या 8 उल्लंघन के आलोक में लगाये गये दण्डात्मक एन0 पी0 भी0 विरूद्ध ब्याज की राशि सहित कुल **857,52,85,944.32 (आठ सौ संतावन करोड बावन लाख पचासी हजार नौ सौ चौवालिस रूपये बतीस पैसे** मात्र) मात्र भुगतेय राशि e-Portal (hattps://parivesh.nic.in/) के माध्यम से कैम्पा के खाता में जमा करते हुए भारत सरकार द्वारा लगाये गये सभी शर्त्तो का कंडिकावार अनुपालन प्रतिवेदन 08 प्रति में समर्पित करना सुनिश्चित किया जाय। इस मांग पत्र में वर्णित अन्य मदो में विभागीय उच्चाधिकारियों द्वारा किसी तरह का संशोधन होता है तो संशोधित राशि भी आपको जमा करना बाध्यकारी होगा। साथ ही यदि उपरोक्त राशि विलंब से जमा किया जाता है तो ब्याज की अतिरिक्त राशि विभाग के पक्ष में देय होगा।

अनु0–यथोक्त।
(1) मांग पत्र

आपका विश्वासी,

ह0/–
वन प्रमंडल पदाधिकारी
हजारीबाग पश्चिमी प्रमंडल

NOTARY KOLKATA REGN No 13823/18 GOVT. OF INDIA

Scanned with OKEN Scanner

ज्ञापांक 3291 दिनांक 14/06/23

प्रतिलिपि प्रधान मुख्य वन संरक्षक सह कार्यकारी निदेशक, बंजर भूमि विकास बोर्ड, झारखण्ड रांची/क्षेत्रीय मुख्य वन संरक्षक, हजारीबाग/वन संरक्षक, प्रादेशिक अंचल, हजारीबाग को सादर सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

वन प्रमंडल पदाधिकारी
हजारीबाग पश्चिमी प्रमंडल

NOTARY KOLKATA GOVT. OF INDIA

Scanned with OKEN Scanner

मांग पत्र

भारत सरकार द्वारा सैद्धान्तिक सहमति पत्रांक–8-56/2009/FCpt दिनांक 25.05.2023 द्वारा एन0टी0पी0सी0 लिमिटेड पकरीबरवाडीह, कोल माइनींग खनन परियोजना हेतु 1026.438 हे0 वन भूमि का अपयोजन का प्रस्ताव पर भारत सरकार द्वारा सशर्त सैद्धान्तिक सहमति में निहित शर्तों के आलोक में मांग पत्रः–

हजारीबाग पश्चिमी वन प्रमण्डल

वनों का घनत्व :– 0.6

मद	रकवा	दर (हे0)	राशि (रू0)
(1.) दण्डात्मक एन0पी0भी0 (साधारण एन0 पी0 भी0 का पाँच गुणा)	1026.438 हे0	1228590.00	= 1026.438 ha x Rs. 1228590 x 5 times = Rs. 6305357312.00 (छः सौ तीस करोड तीरपन लाख संतावन हजार तीन सौ बारह रूपया) मात्र।
2. कुल दण्डात्मक एन0 पी0 भी0 की राशि का साधारण ब्याज 12 प्रतिशत की दर से 3 वर्ष के लिए ब्याज की राशि			= (6305357312.00 x 12 x 3) 100 = 2269928632.32 (दो सौ छब्बीस करोड निनाम्बे लाख अठाईस हजार छः सौ बतीस रूपया एवं बतीस पैसे) मात्र।
			कुल :– 8575285944.32 आठ सौ संतावन करोड बावन लाख पचासी हजार नौ सौ चौवालिस रूपये बतीस पैसे मात्र)

1. यदि माँग पत्र में संशोधन होता है तो संशोधित राशि विभाग के पक्ष में देय होगा।
2. यदि उपरोक्त राशि समय सीमा के अंदर जमा नहीं करने पर व्याज की अतिरिक्त राशि प्रयोक्ता अभिकरण द्वारा विभाग के पक्ष में देय होगा।

NOTARY KOLKATA Regn. No. 13823/18 GOVT. OF INDIA

वन प्रमंडल पदाधिकारी
हजारीबाग पश्चिमी प्रमंडल

Scanned with OKEN Scanner

— 110A —

Office - Divisional Forest Officer, Hazaribagh Western Forest Division Van Bhavan, Hazaribagh

06546-222339, Email- do hazaribaghwest@rediffmail.com & dio-hazaribaghwest@gov.in

Letter number 3291

Date: 14/06/23

To,

Additional General Manager (Environment Management),
Coal Mining Projects NTPC Limited, Pakri Barwadih Barkagaon
Hazaribagh

Subject:- Diversion of 1026.438 he. of forest land for coal mining Pakribarwadih Project in favour of M/s NTPC Ltd. in Hazaribagh West Division in Hazaribagh District of Jharkhand- Modification in condition of Stage -II approval and violation of FC Act-regarding

Context :- Government of India, Ministry of Environment, Forest and Climate Change, New Delhi's letter no. 8- 56/2009/FCpt dated 25.05.2023, Principal Chief Conservator of Forests-cum-Executive Director, Wasteland Development Board, Jharkhand, Ranchi's memorandum no. 568 dated 30 :05.2023 and Memorandum No. 1148 of Forest Conservator, Regional Zone, Hazaribagh dated 02.06.2023

Sir,

With reference to the above mentioned relevant letter, it is to be informed that the condition number of the final approval of Stage-11 given by the Government of India, Ministry of Environment, Forest and Climate Change, New Delhi's letter number 8- 56/2009/FCpt) dated 26.05.2023 in the subject project. In the light of 8 violations, the total amount of punitive NPB including interest amount is Rs 857,52,85,944,32 (Eight Hundred Fifty Seven Crore Fifty Two Lakh Eighty Five Thousand Nine Hundred Forty Four Rupees Thirty Two Paise Only) only the amount payable is e-Portal (https: While depositing the same in CAMPA's account through http://parivesh.nic.in), it should be ensured to submit a step-wise compliance report of all the conditions imposed by the Government of India in 05 copies. If there is any amendment in the other items mentioned in this demand letter by the higher departmental officials, then it will be mandatory for you to deposit the revised amount also. Also, if the above amount is deposited late, additional amount of interest will be payable in favor of the department.

As per Article. (1) demand letter

Yours faithfully,

Sd/-
Forest Divisional Officer
Hazaribagh West Division

Translated by Google translate

In principle consent given by the Government of India vide letter no. 8-56/2009/FCpt dated 25.05.2023 on the proposal of non-utilization of 1026-438 hectares of forest land for a TPC Limited Pakrivarwadih Coal Mining Mining Project, as per the conditions contained in the conditional in-principle consent by the Government of India.

Demand letter in light-

Hazaribagh Western Forest Division Forest Density – 0.6

Head	Area	Rate (per ha)	Amount
Pannel NPV (Five times of ordinary rate)	1026.438	1228590.00	=1026.438 ha x Rs. 1228590.00 x 5 times = Rs. 6305357312.00 (Six hundred thirty crore fifty three lakh fifty seven thousand three hundred twelve rupees only
12% of Simple interest on Total Pannel NPV			=(6305357312.00x 12 x 3) -2269928632.32 (Two hundred twenty six crore ninety nine lakh twenty eight thousand sixty six thirty two rupees and thirty two paise) only
			Total 8575285944.32 eight hundred children crore fifty two lakh eighty five thousand nine hundred forty four rupees thirty two paise only)

1. If there is amendment in the demand letter then the amended amount will be payable in favour of the department.
2. If the above amount is not deposited within the time limit, additional amount of interest will be payable by the user agency in favour of the department.

Forest Divisional Officer

Hazaribagh Western Division

Translated by Google translate